67

COMMITTEE ON GOVERNMENT ASSURANCES (2017-2018)

SIXTEENTH LOK SABHA

SIXTY- SEVENTH REPORT

REVIEW OF PENDING ASSURANCES PERTAINING TO THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT)

(Presented to Lok Sabha on 04 January, 2018)



LOK SABHA SECRETARIAT NEW DELHI

January, 2018/Pausa, 1939 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2017-2018)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri Tariq Anwar
- 5. Prof. (Dr.) Sugata Bose
- 6. Shri Naranbhai Bhikhabhai Kachhadiya
- 7. Shri P.K. Kunhalikutty
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C.R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri K.C. Venugopal
- 14. Shri S.R. Vijayakumar
- 15. Vacant

SECRETARIAT

1. Shri U.B.S. Negi — Joint Secretary

2. Shri P.C. Tripathy — Director

3. Shri S.L. Singh — Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2017 vide Para No. 5800 of Lok Sabha Bulletin Part-II dated 18 September, 2017.

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- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C.R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijayakumar

SECRETARIAT

1. Shri U.B.S. Negi	_	Joint Secretary
2. Shri P.C. Tripathy	_	Director
3. Shri S.L. Singh		Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2016 vide Para No. 4075 of Lok Sabha Bulletin Part-II dated 05 September, 2016.

^{**} Nominated to the Committee *vide* Para No. 5328 of Lok Sabha Bulletin Part-II dated 30 May, 2017 *vice* Shri E. Ahamed expired on 01 February, 2017.

INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances (2017-18), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-seventh Report (16th Lok Sabha) of the Committee on Government Assurances.
- 2. The Committee at their sitting held on 19 September, 2016 took oral evidence of the representatives of the Ministry of Rural Development regarding some of the pending Assurances from the 3rd Session of the 15th Lok Sabha to the 7th Session of the 16th Lok Sabha.
- $3.\,\mathrm{At}$ their sitting held on $02\,\mathrm{January},\,2018$ the Committee considered and adopted their Sixty-seventh Report.
 - 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.
- 5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

New Delhi; 02 *January*, 2018 12 *Pausa*, 1939 *(Saka)* DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

REPORT

I. INTRODUCTORY

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises, undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfillment of the Assurance. Where a Ministry/Department are unable to implement an Assurance, that Ministry/Department are bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

- 2. The Committee on Government Assurances (2009-10) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.
- 3. The Committee on Government Assurances (2014-15) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through them.
- 4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2016-17) called the representatives of the Ministry of Rural Development (Department of Rural Development) and the Ministry of Parliamentary Affairs to render clarification with respect to delay in the implementation of the Assurances given during the period from the 3rd Session of the 15th Lok Sabha to the 7th Session of the 16th Lok Sabha. The Committee examined the following 28 Assurances at their sitting held on 19 September 2016:—

Sl.No.	SQ/USQ No./dated	Subject
1.	SQ No. 350 dated 14.12.2009	Recommendations of Saxena Committee

Sl.No.	SQ/USQ No./dated	Subject
2.	USQ No. 892 dated 04.08.2011	Schemes Under CAPART
3.	USQ No. 319 dated 09.08.2012	Schemes/Projects Sanctioned by CAPART
4.	SQ No. 208 dated 08.12.2011	Grants Provided by CAPART to NGOs
5.	SQ No. 1 dated 22.11.2012	Grant to NGOs Under CAPART
6.	USQ No. 622 dated 23.07.2015	CAPART
7.	USQ No. 5942 dated 08.09.2011	Sridhar Committee Report
8.	SQ No. 66 dated 08.08.2013	Wages Under MGNREGS
9.	USQ No. 2497 dated 06.02.2014	Increase in Wages Under MGNREGS
10.	SQ No. 327 dated 13.02.2014	Wages Under MGNREGS
11.	USQ No. 4238 dated 07.08.2014	Wages Under MGNREGS
12.	USQ No. 4328 dated 18.12.2014	Wages Under MGNREGS
13.	SQ No. 54 dated 26.02.2015	Changes in MGNREGS
14.	USQ No. 1706 dated 05.03.2015	Wage Rates Under MGNREGS
15.	USQ No. 794 dated 03.12.2015	Wage Hike Under MGNREGS
16.	USQ No. 1347 dated 03.03.2016	Wage Rage Under MGNREGS
17.	USQ No. 4395 dated 20.02.2014	Fund Allocation Under NSAP
18.	USQ No. 541 dated 26.02.2015	National Social Assistance Programme
19.	USQ No. 6698 dated 07.05.2015	Guidelines on NSAP
20.	SQ No. 522 dated 14.08.2014 (Shri Ashok Mahadeorao Nete, M.P.)	Developmental Scheme in LWE Affected Districts

Sl.No.	SQ/USQ No./dated	Subject			
21.	SQ No. 522	Developmental Scheme in LWE			
	dated 14.08.2014	Affected Districts			
	[Shri Sunil Kumar Singh, M.P.				
	(Page No. 7)]				
22.	SQ No. 522	Developmental Scheme in LWE			
	dated 14.08.2014	Affected Districts			
	[Shri Sunil Kumar Singh, M.P.				
	(Page No. 8)]				
23.	SQ No. 522	Developmental Scheme in LWE			
	dated 14.08.2014	Affected Districts			
	[Shri Sunil Kumar Singh, M.P.				
	(Page No. 10)]				
24.	USQ No. 496	Old Age Pension Scheme			
	dated 26.02.2015				
25.	USQ No. 2830	Basic Facilities in Rural Areas			
	dated 06.08.2015				
26.	USQ No. 2833	Rural-Urban Migration			
	dated 06.08.2015				
27.	USQ No. 3095	Saansad Adarsh Gram Yojana			
	dated 17.12.2015				
28.	USQ No.2276	Pradhan Mantri Awaas Yojana			
	dated 10.03.2016				

- 5. The Extracts from Manual of Practice and Procedure in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfillment, dropping/deletion and extension, the procedure for fulfillment etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-XXIX.
- 6. During oral evidence, the Committee drew the attention of the representatives of the Ministry of Rural Development to the long pendency in the fulfillment of the above mentioned 28 Assurances and enquired about the system of implementing/reviewing Assurances in the Ministry, compliance with the instructions of the Ministry of Parliamentary Affairs in this regard as well as coordination with that Ministry for implementation of the Assurances. The Committee also enquired as to whether the Ministry brings the issue of pending Assurances before the knowledge of the Minister.

The representative of the Ministry in his disposition before the Committee stated during evidence as under:—

"We have analysed in detail the 28 pending Assurances and it is found that out of these, Implementation Reports in respect of 11 Assurance have been furnished to the Ministry of Parliamentary Assurances. Most of the pending Assurances pertain to MGNREGA and CAPART. On CAPART there are five Assurances and on MGNREGA nine Assurances. I would like to inform the Committee that out of the nine Assurances on MGNREGA, five are on one issue only and that is whether the base rate of the wages of the MGNREGA workers should be fixed or not and what will be the procedure for fixation of the base rate. This issue remained pending for a long time. A Committee was constituted by the Ministry for the purpose. In that Committee, there were people from outside the Ministry also. They took quite a long time to give their report. When that report came, the same was sent to the Ministry of Finance. It was only in the last week that the Ministry of Finance informed us that they do not accept implementation of the recommendations of the Committee. Now, we are in such a situation that we are able to prepare an Implementation Report stating that the Government does not consider at present implementing the said recommendations in view of the opinion of the Ministry of Finance. Five Assurances would be fulfilled by this procedure."

- 7. The Committee, then specifically enquired whether fortnightly or monthly review meetings were held regularly to implement the Assurances and whether these meetings were held at the levels of Joint Secretary and Secretary as well as at lower levels. To this, the representatives of the Ministry replied in affirmation.
- 8. Subsequently, 15 Assurances mentioned at Sl. No. 1, 3, 4, 5, 6, 7, 13, 16, 20, 21, 22, 23, 25, 26 and 28 have been implemented on 07.12.2016 and 06.04.2017 and 3 Assurances mentioned Sl. Nos 12, 15, and 24 have since been implemented on 22.12.2017 while the Assurances mentioned at Sl. No. 2 and 14 have been partly implemented on 07.12.2016. Another four Assurances mentioned at Sl. Nos. 8,9,10 and 11 have also been partly implemented on 05.08.2015.

Observations/Recommendations

9. The Committee note that out of 28 Assurances given by the Ministry of Rural Development during the period from the 3rd Session of the 15th Lok Sabha to the 7th Session of the 16th Lok Sabha, seven Assurances mentioned at Sl. Nos. 12, 15, 17, 18, 19, 24 and 27 are pending for more than one and a half years to two and half years while another six Assurances mentioned at Sl. Nos. 2, 8, 9, 10, 11 and 14 could be implemented partly after a lapse of more than one and a half years to five years. Similarly, another 15 Assurances mentioned at Sl. No. 1, 3, 4, 5, 6, 7, 13, 16, 20, 21, 22, 23, 25, 26, and 28 could be implemented/fulfilled after lapses of time ranging from nine months to seven years. The inordinate delays in fulfillment of the Assurances clearly indicate lackadaisical attitude of the Ministry in monitoring and undertaking proper follow-up action once an Assurance has been given. The review of the pending Assurances also reveals that the existing mechanism put in place by the Ministry for fulfilling the Assurances especially those involving other Ministries/Departments is far from effective inspite of conducting regular review

meetings as claimed by the Ministry. The Committee are perturbed at the extent of pendency and delay in fulfillment of the Assurances by the Ministry because of which the utility and relevance of the Assurances are lost. The Committee are fully aware that implementation of Assurances related to policy matters require more time and may be diffilcult to be executed within the prescribed time period. However, intense and sustained efforts need to be made to implement them. The Committee, therefore, recommend that the existing mechanism/system should be overhauled and streamlined with a view to avoiding delay in fulfillment of the Assurances particularly the pending Assurances. The Committee further desire that the Ministry of Rural Development should adopt a pro-active approach and enhance the level of coordination with other Ministries/Departments concerned including the Ministry of Parliamentary Affairs and stakeholders for early/timely implementation of all the pending Assurances as well as Assurances to be made in future. In view of the practical difficulties being faced in the fulfillment of the Assurances involving other Ministries/Departments and stakeholders, the Committee would like to caution the Ministry to be extremely careful while giving such Assurances.

II. Review of Pending Assurances pertaining to the Ministry of Rural Development

10. In the succeeding paragraphs, the Committee deal with some of the important pending Assurances pertaining to the Ministry.

A. National Social Assistance Programme

- (i) USQ No. 4395 dated 20.02.2014 regaring 'Fund Allocation Under NSAP' (Annexure-XVII)
- (ii) USQ No. 6698 dated 07.05.2015 regarding 'Guidelines on NSAP' (Annexure-XIX)

11. In reply to USQ No. 4395 dated 20.02.2014, it has been stated that a Task Force was constituted under the Chairmanship of Dr. Mihir Shah, Member, Planning Commission to prepare a proposal for comprehensive National Social Assistance Programme (NSAP). The Task force considered all the issues, demands and suggestions relating to social assistance/security, received from various quarters and submitted its report *inter alia* recommending, expanding the scope of coverage and increasing the quantum of pension. Further action has been initiated keeping in view of the recommendations of the Task Force. Subsequently, in response to USQ No. 6698 dated 07.05.2015, the Ministry stated that as per the revised Guidelines on National Social Assistance Programme (NSAP), all State/UT Governments are required to submit State Specific Guidelines to the Ministry for one time approval of the National Social Assistance Advisory Committee. On receipt of information from all the State/UT Governments on State Specific guidelines, these will be submitted for a one time approval of the National Social Assistance Advisory Committee.

12. In their Status Note furnished in September 2016, the Ministry explained the position regarding fulfillment of the Assurance given in reply to USQ No. 4395 dated 20.02.2014 as under:—

"On the basis of recommendations of the Task Force, an EFC was prepared and submitted to Ministry of Finance for seeking time for Expenditure Finance

Committee meeting. The Ministry of Finance sought further clarification and before giving the clarification it was decided to limit the scope and coverage of the scheme, hence a revised EFC was submitted. At present, it was decided to identify the NSAP beneficiaries on the basis of SECC data and then submit the revised EFC. Accordingly, the State Governments have been requested to identify the eligible beneficiaries under the schemes of NSAP, State Schemes and as per SECC data and analyse the impact of adoption of SECC data. The information is awaited for the States/UTs."

13. Further, in respect of the Assurance given in reply to USQ No. 6698 dated 07.05.2015, the Ministry stated in their above Status Note as under:—

"As all the State Governments have not submitted State Specific Guidelines, all those States/UTs have been reminded to expedite the same."

14. During Oral Evidence, the representative of the Ministry of Rural Development briefed the Committee about the Assurances as under:—

"Sir, these two Questions are inter-linked. In both the Questions *i.e.* USQ No. 4395 and 6698, it has been asked as to whether the Government proposes to increase pension given under National Social Assistance Programmes (NSAP) under which three pensions are given *i.e.* Indira Gandhi Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS), A Task Force was constituted under the Chairmanship of Dr. Mihir Shah, Member, Planning Commission. The Task Force in its Report recommended not only for increase in the quantum of pension but also expansion in the scope of coverage. On the basis of recommendations of Task Force, an EFC was prepared and submitted to the Ministry of Finance. The Ministry of Finance further asked for a revised EFC on the basis of Socio Economic Caste Census (SECC). Accordingly, we have requested the State Governments to identify the eligible beneficiaries. The information is awaited from the States/UTs. Hence we have requested for extension of time."

15. The representative of the Ministry of Rural Development also submitted during evidence as under:—

"Sir, now persons with $40~\rm per$ cent disability are given pensions. Earlier persons with $70~\rm to~80~\rm per$ cent disability were given pensions. In case of widows we are thinking of increasing the age to $20~\rm years$ from $18~\rm years$. In the EFC note, we had shown State-wise details. On that, the Ministry of Finance recommended a revision."

16. When the Committee specifically enquired about the monitoring mechanism for these schemes in hilly, naxal affected, backward and far-flung areas of the country and places where telephone facilities are not available, the representatives of the Ministry of Rural Development responded as under:—

"Sir, not only for these pension Schemes but wherever individual beneficiary schemes are there, two important works have been done. One is depositing money electronically in the Post office/bank accounts and linking it with Aadhaar

card. The other is with the support of State Governments, Camps are organised at large scale to obtain the Aadhaar number of the beneficiaries. In cases where people don't have Aadhaar card, facilities are provided for giving Aadhaar numbers. Earlier there used to be difficulties in depositing money electronically in post office accounts. However, these difficulties are overcome in most of the places except for places where there is no Internet connectivity such as Chhattisgarh, Jharkhand, naxal affected areas and some North Eastern States. Moreover, we are developing a new application in collaboration with DoPT and Quality Council of India whereby people can lodge their complaints by simply logging in the system through their mobiles/telephones."

Observations/Recommendations

17. The Committee note with concern that two Assurances given on the floor of the House in February 2014 and May 2015 on an important issue relating to National Social Assistance Programme have not been implemented even after a period of more than three years of giving the first Assurance. It was explained to the Committee that the Task Force constituted on the subject submitted its report inter alia recommending expansion of the scope of coverage and increase in the quantum of pension. On the basis of these recommendations, an EFC note was prepared and submitted to the Ministry of Finance. The Ministry of Finance sought a revised EFC Note from the Ministry after identification of NSAP beneficiaries on the basis of Socio Economic Caste Census (SECC) data. Accordingly, State Governments were requested to identify the eligible beneficiaries under the scheme of NSAP, State schemes as per SECC data. However, the information is awaited from the State Governments and the work is under progress. The Committee understand that such matters take time but in the instant case, it is obvious that the Ministry failed to prevail upon the States to expedite the matter. Allowing things to take their own course in such important matters like providing pension to the weaker sections of the society only goes to show lack of commitment and proactive approach of the Ministry on the issue. The Committee now expect the Ministry to accord utmost priority to the matter and make vigorous efforts in co-ordination with all concerned so that the pending Assurances are implemented without further delay.

B. Saansad Adarsh Gram Yojana

18. In reply to USQ No. 3095 dated 17.12.2015 regarding 'Saansad Adarsh Gram Yojana' (Appendix-XXVII), it was stated that the Action Taken Reports were called from the State Governments in regard to the complaints received regarding non-initiation of works in the Gram Panchayats selected by Hon'ble Members of Parliament under Saansad Adarsh Gram Yojana is awaited.

19. In their Status Note furnished in September 2016, the Ministry apprised the position regarding fulfillment of the Assurance as under :—

"Action Taken Report was called from Government of Andhra Pradesh and Rajasthan on 27.01.2015 and 01.01.2016 respectively regarding non-initiation of works in the Gram Panchayats selected by Hon'ble Members of Parliament under Saansad Adarsh Gram Yojana. Subsequent D.O. Reminders have also

been sent on 17.03.2015, 14.07.2016 and 18.07.2016. The report is still awaited from State Governments."

20. During oral evidence, the representatives of the Ministry of Rural Development briefed the Committee about the Assurance as under :—

"The Question was in regard to the complaints of non-implementation of SAGY in States particularly Andhra Pradesh and Rajasthan. We have asked for extension of time as the Action Taken Report called for from the Governments of Andhra Pradesh and Rajasthan is still awaited. We have sent DO reminders thrice. However, no response has been received from the State Governments concerned."

Observations/Recommendations

21. The Committee note that the Assurance given in reply to USQ No. 3095 dated 17.12.2015 regarding 'Saansad Adarsh Gram Yojana' still remains unfulfilled despite a lapse of more than one and half years even though the task involved was only collection/collation of some basic information regarding inaction on the part of certain officer of the State Governments of Andhra Pradesh and Rajasthan relating to implementation of Saansad Adarsh Gram Yojana. The Committee feel that the Ministry ought to have taken immediate action to expedite the process. However, the Ministry's response in this regard is very casual and limited only to issuing reminders which were not even complied with by the States. Evidently, the Ministry did not pursue the matter in the right earnest. This kind of casual approach naturally hampers implementation of Saansad Adarsh Gram Yojana efficiently and effectively which needs to be avoided. The Committee desire that the Ministry should take proactive steps on the issue with alacrity it deserves and pursue the matter vigorously with the State Governments of Andhra Pradesh and Rajasthan and implement the Assurance in a time bound manner.

III. Implementation Reports

22. As per the Statements of the Ministry of Parliamentary Affairs, Implementation Reports in respect of the Assurances given in reply to the following 24 SQs/USQs (18 Fully Implemented and 06 Partly Implemented) have since been laid on the Table of the House on the dates as mentioned against each.

Sl. No.	Sl. No. in The Table (Para No. 4)	SQ/USQ No./dated	Date of Implementation
1	2	3	4
(i)	01	SQ NO. 350 dated 14.12.2009 regarding 'Recommendations of Saxena Committee'	07.12.2016
(ii)	02	USQ No. 892 dated 04.08.2011 regarding 'Schemes under CAPART (Partly Implemented)	07.12.2016
(iii)	03	USQ No. 319 dated 09.08.2012 regarding 'Schemes/Projects Sanctioned by CAPART'	07.12.2016

1	2	3	4
(iv)	04	SQ No. 208 dated 08.12.2011 regarding 'Grants Provided by CAPART to NGOs'	06.04.2017
(v)	05	SQNo.01dated22.11.2012regardingGrant to NGOs under CAPART	07.12.2016
(vi)	06	USQ NO. 622 dated 23.07.2015 regarding 'CAPART'	07.12.2016
(vii)	07	USQ No. 5942 dated 08.09.2011 regarding 'Sridhar Committee Report'	07.12.2016
(viii)	08	SQ No. 66 dated 08.08.2013 regarding 'Wages under MGNREGS' (Partly Implemented)	05.08.2015
(ix)	09	USQ No. 2497 dated 06.02.2014 regarding 'Increase in Wages Under MGNREGS' (Partly Implemented)	05.08.2015
(x)	10	SQ No. 327 dated 13.02.2014 regarding 'Wages Under MGNREGS' (Partly Implemented)	05.08.2015
(xi)	11	USQ No. 4238 dated 07.08.2014 regarding 'Wages Under MGNREGS' (Partly Implemented)	05.08.2015
(xii)	12	USQ No. 4328 dated 18.12.2014 regarding 'Wages Under MGNREGS'	22.12.2017
(xiii)	13	SQ No. 54 dated 26.02.2015 regarding 'Changes in MGNREGS'	07.12.2016
(xiv)	14	USQ NO. 1706 dated 05.03.2015 regarding 'Wages Rates Under MGNREGS' (Partly Implemented)	07.12.2016
(xv)	15	USQ No. 794 dated 03.12.2015 regarding 'Wages Hike MGNREGS'	22.12.2017
(xvi)	16	USQ No. 1347 dated 03.03.2016 regarding 'Wages Rate Under MGNREGS'	07.12.2016
(xvii)	20	SQ No. 522 dated 14.08.2014 (Supplementary by Shri Ashok Mahadeorao Nete Page No. 9) regarding 'Developmental Scheme in LWE Affected Districts'	07.12.2016
(xviii)	21	SQ No. 522 dated 14.08.2014 (Supplementary by Shri Sunil Kumar Singh Page No. 7) regarding 'Developmental Scheme in LWE Affected Districts'	07.12.2016

1	2	3	4
(xix)	22	SQ No. 522 dated 14.08.2014 (Supplementary by Shri Sunil Kumar Singh Page No. 8) regarding 'Developmental Scheme in LWE Affected Districts'	07.12.2016
(xx)	23	SQ No. 522 dated 14.08.2014 (Supplementary by Shri Sunil Kumar Singh Page No. 10) regarding 'Developmental Scheme in LWE Affected Districts'	07.12.2016
(xxi)	24	USQ No. 496 dated 26.02.2015 regarding 'Old 'Age Pension Scheme'	22.12.2017
(xxii)	25	USQ No. 2830 dated 06.08.2015 regarding 'Basic Facilities in Rural Areas'	07.12.2016
(xxiii)	26	USQ No. 2833 dated 06.08.2015 regarding 'Rural-Urban Migration'	07.12.2016
(xxiv)	28	USQ No. 2276 dated 10.03.2016 regarding 'Pradhan Mantri Awas Yojana'	07.12.2016

New Delhi; 02 *January*, 2018 12 *Pausa*, 1939 *(Saka)*

DR. RAMESH POKHRIYAL "NISHANK" Chairperson, Committee on Government Assurances.

APPENDIXI

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT LOK SABHASTARRED QUESTION NO. 350 ANSWERED ON 14.12.2009

Recommendations of Saxena Committee

*350. SHRI KAUSHALENDRA KUMAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the socio-economic status of the poor communities was one of the terms of reference of the Saxena committee;
- (b) if so, the recommendations made by the Committee, in brief, in this regard; and
- (c) the action taken by the Government for implementation of those recommendations?

ANSWER

THE MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI): (a) to (c) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 350 due for answer on 14th December 2009

- (a) The socio-economic status of the poor communities was not one of the terms of reference of the Expert Group constituted by the Ministery of Rural Development under the chairmanship of Dr. N.C. Saxena to advise the Ministry of Rural Development on the methodology for conducting the Below Poverty Line (BPL) census for 11th Five Year Plan. However, the Expert Group recommended the methodology for identification of Below Poverty Line families based on some socio-economic indicators.
- (b) The recommendations includes automatic exclusion of rural household from the BLP list, automatic inclusion in the BPL list and grading of the remaining households. For automatic exclusion of rural households from the BPL list, the Expert Group recommended indicators such as ownership of land, ownership of motorized vehicles, ownership of mechanized farm equipment, regular employment and Income tax payers. The Expert Group recommended automatic inclusion of rural households from certain groups in the BPL list such as designated 'Primitive Tribal Groups', designated 'Maha Dalit Groups', single women headed households, households with disabled person as bread-earner, households headed by a minor, households dependent on alms for survival, homeless households and households with bonded labourers. The Expert Group recommended that remaining households may be ranked on a scale of ten based on caste, community, religion. occupation, educational status

and age of head of household. The Expert Group submitted its report to the Ministry of Rural Devleopment on 21st August 2009.

(c) The report of the Expert Group has been circulated among the State Governments/UT administrations and the concerned Central Ministries for their comments. It has been posted on Ministry's website as www.rural.nic.in. The Ministry is in the process of finalizing the methodology for identification of persons below the Poverty Line in rural areas, taking into account the suggestions/comments received.

श्री कौशलेन्द्र कुमार (नालंदा): महोदया, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि क्या केन्द्र सरकार बिहार के स्तर पर महादलित आयोग बनाने का विचार रखती है ताकि लोगों को अधिक से अधिक लाभ मिल सके?

श्री प्रदीप जैन: माननीय अध्यक्ष महोदया, माननीय सदस्य ने प्रो॰ सक्सेना की रिपोर्ट के संबंध में जो प्रश्न पूछा है, निश्चित रूप से प्रो॰ सक्सेना की कमेटी बनी थी, क्योंकि विभिन्न राज्यों से शिकायतें आ रही थीं कि जो लोग गरीब नहीं है, वे गरीबी रेखा की सूची में है और जो गरीब है, वे गरीबी रेखा की सूची में नहीं हैं। सन् 2008 में प्रो॰ सक्सेना की अध्यक्षता में इस समिति का गठन हुआ था, जिसने अपनी रिपोर्ट दी। माननीय सदस्य ने जो प्रश्न पूछा है, वह इस विषय से संबंधित नहीं है।...(व्यवधान)

अध्यक्ष महोदया: आप मूल प्रश्न से संबंधित पृछिए।

श्री कौशलेन्द्र कुमार (नालंदा): माननीय अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि क्या इस प्रकार की ग्रामीण विकास योजनाएं बनाने का विचार रखते है ताकि ग्रामीण क्षेत्रों से पलायन को रोका जा सके? यदि हां तो उन योजनाओं का ब्यौरा क्या है?

श्री प्रदीप जैन: माननीय अध्यक्ष महोदया, हमारा देश 619 जिलों में है और जिसमें छ: लाख से ज्यादा गांव है तथा हमारी दो लाख पचास हजार ग्राम पंचायतें है। हर व्यक्ति को कार्य मिले, उसके लिए भारत सरकार के ग्रामीण विकास मंत्रालय ने बहुत सारी योजनाएं संचालित की है। सबसे बड़ी योजना, इस सदी का सबसे बड़ा कानून राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम के अंतर्गत देश के हर राज्य में, हर गांव में प्रत्येक परिवार को रोजगार पाने का हक है।

अध्यक्ष महोदया,यह योजना ऐसी है जिसके माध्यम से वर्ष 2006-07, 2008-09 और वर्तमान समय तक करीब 11 करोड़ परिवार, अलग-अलग जॉब कार्ड के माध्यम से रोजगार पा चुके है। इसके अलावा ग्रामीण विकास की, एस॰जी॰एस॰वाई॰ योजना है, जिसके माध्यम से भी गरीबी रेखा से नीचे रहने वाले हमारे भाई और बहन रोजगार पा सकते है। ग्रामीण विकास मंत्रालय की जो योजनाएं है, उनका मूल उद्देश्य यही है कि गरीबों को रोजगार के अवसर उपलब्ध कराए जाएं। नरेगा के माध्यम से आज पूरे देश के अंदर गरीब और अकुशल श्रमिकों में एक आत्मविश्वास सृजित हुआ है। आज आम आदमी को लगता है कि जिस बात की लड़ाई आजादी के बाद से लड़ी जा रही थी और पूरे देश में लोग कहते थे कि लोगों को(व्यवधान)

...(Interruptions)

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam, I have asked the question under No. 351, which is what I have sent the request to you \dots (Interruptions)

श्री प्रदीप जैन: माननीय अध्यक्ष महोदया, माननीय सदस्य महोदया ने जो सवाल पूछा है, वह मूल प्रश्न से संबंधित नहीं है, लेकिन फिर भी मैं बताना चाहता हूं कि(व्यवधान)

अध्यक्ष महोदया: माननीय सदस्या, आप अगले सवाल से संबंधित सप्लीमेंट्री पूछ रहीं है।

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam, I had asked the supplementary under Q. No. 351 in respect of NREGA. (*Interruptions*)

MADAM SPEAKER: You have to ask the supplementary in respect of Q. No. 351. But you have given me the notice in respect of Q. No. 350. That is why I gave you a chance....

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam, I am extremely sorry.

MADAM SPEAKER: It is all right.

श्री गोरखनाथ पाण्डेय (भदोही): अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि उन्होंने नरेगा की बात कही है। हम लोग गांव में रहते हैं।

अध्यक्ष महोदया: वह आपका अगला प्रश्न 351 है। अभी जो प्रश्न चल रहा है, वह 350 है। आप इस प्रश्न पर ही सप्लीमेंट्री पूछिए।

श्री गोरखनाथ पाण्डेय (भदोही): माननीय अध्यक्ष महोदया, मैं उसी पर सप्लीमेंट्री प्रश्न पूछ रहा हूं। महोदया, सक्सेना आयोग ने 50 परसेंट बी॰पी॰एल॰ कार्ड धारकों को रिपोर्ट दी है और सरकार ने अभी तक 36 परसेंट की ही रिपोर्ट दी है, जबिक बी॰पी॰एल॰ कार्ड धारकों को नरेगा के अलावा, केन्द्र सरकार की जो अन्य स्कीम्स हैं, उनका लाभ भी सीधे-सीधे मिलता है।

अगर यह 50 परसेंट बी॰पी॰एल॰ कार्ड धारकों की संख्या बढ़ाई जायेगी तो नरेगा के अलावा जो अन्य स्कीम गवर्नमेंट की है, उनका लाभ सीधे–सीधे जनता को मिलेगा। इससे पलायन भी रुकेगा और रोजगार भी मिलेगा। मैं माननीय मंत्री जी से यह जानना चाहूंगा कि क्या इस आयोग की रिपोर्ट को लागू करने के लिए कोई योजना बना रहें है, ताकि बी॰पी॰एल॰ कार्ड धारकों की संख्या बढाई जा सके?

श्री प्रदीप जैन: माननीय अध्यक्ष महोदया, मैं आपके माध्यम से सम्मानित सदस्य को बताना चाहता हूं कि प्रो॰ सक्सेना की जो कमेटी बनी थी, प्रत्येक कमेटी के टर्म्स ऑफ रैफरेंस होते है, जो उनकी विषय-वस्तु थी, वह विषय-वस्तु उनकी संख्या का निर्धारण करने के लिए नहीं थी। उनकी विषय-वस्तु जो थी, वह थी कि ग्रामीण विकास मंत्रालय के कार्यक्रमों के अन्तर्गत सहायता प्रदान करने की दृष्टि से बी॰पी॰एल॰ परिवारों के निर्धारण के लिए सरल, पारदर्शी एवं उद्देश्यपरक ढंग से मापन योग्य संकेतकों के साथ अगली प्रयुक्त कार्य-पद्धति की सिफारिश करना...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): उन्होंने 50 परसेंट माना भी है।

श्री प्रदीप जैन: सर्वेक्षण कराना, लेकिन जो आप संख्या बता रहे हैं, संख्या निर्धारण करने का उनकी टर्म्स ऑफ रैफरेंस में कुछ नहीं था, वह उनकी विषय—वस्तु नहीं थी और जो आपका संज्ञान है, जो संख्या आप जानना चाहते है, क्योंकि भारत सरकार ने गरीबी की रेखा की संख्या निर्धारण के लिए प्रो॰ तेंदुलकर की अध्यक्षता में एक कमेटी बनाई है और योजना आयोग द्वारा संख्या का निर्धारण होता है। ग्रामीण विकास विभाग के द्वारा जो प्रो॰ सक्सेना की रिपोर्ट थी, क्योंकि हर राज्य से यह शिकायत आती थी कि जिस समय गरीबी की रेखा का निर्धारण किया गया, वह ठीक ढंग से नहीं किया गया, उसके मानक ठीक नहीं हैं। उसके आधार पर बहुत सारे लोग, जिन्हें सारी सुविधाएं गरीबी की रेखा के नीचे मिलनी चाहिए थीं, वे नहीं मिल पा रहीं तो प्रो॰ सक्सेना को जो टर्म्स ऑफ रैफरेंस दिये थे, उसमें उन्होंने एक बहुत अच्छा तरीका बताया और क्योंकि हम लोग चाहते हैं कि असली गरीब को ही गरीबी की रेखा के सारे वास्तविक लाभ मिलें तो हम लोगों ने उसमें सारे स्टेट्स के सैक्रेटरीज़ को बुलाया और वैबसाइट पर डाल दिया। सारे स्टेट्स से भी उसमें हम सजेशंस ले रहे हैं तािक उस पर जैसे ही सारे राज्यों से हमें संशोधनों के लिए सहमित मिल जायेगी, सारे मंत्रालयों से भी हम लोग इसके संशोधन और सुझाव मांग रहे है, जैसे ही यह मिल जायेगी तो इसके आधार पर हम लोग गांवों में गणना का कार्य प्रारंभ कर देंगे।

श्री गोरखनाथ पाण्डेय (भदोही): क्या माननीय मंत्री जी, आप इस पर चर्चा कराएंगे? फिर यह आयोग बनेगा तो इसका मतलब क्या हुआ?(व्यवधान)

अध्यक्ष महोदया: आप बैठ जाइये। आपकी बात हो गई।

SHRIT.K.S. ELANGOVAN (CHENNAI NORTH): Madam, I would like to thank you for giving me an opportunity to put the question.

The Hon. Minister's Statement says that the recommendation includes automatic exclusion of rural household from the BLP List, automatic inclusion in the BPL List. With the prices of essential commodities rising every week, the poor are suffering. The certain income which a family earns this month may not be sufficient for their survival in the next month because of the rising prices. Therefore, I want to know, through you, Madam, from the hon. Minister whether the Government would consider increase in the total income of a family every year or periodical increase in the total income of a family for including a family in the BPL or APL List.

श्री प्रदीप जैन: माननीय अध्यक्ष महोदया, जैसा माननीय सदस्य ने कहा है, क्योंकि जो प्रश्न था, वह पर्टिकुलरली प्रो॰ सक्सेना की रिपोर्ट के संबंध में था और प्रो॰ सक्सेना की रिपोर्ट में स्वत: इन्क्लूजन और एक्सक्लूजन के लिए जो प्रावधान थे, उनका उद्देश्य था कि एक नजर में जो गरीब व्यक्ति है, तत्काल उसका नाम गरीबी की रेखा से जुड़ जाये और जो आदमी गरीब व्यक्ति के हक, अधिकार और सुविधा पर डाका डाल रहा है और किसी भी दबाव में उसने अपना नाम जुड़वाया है, उसका नाम नहीं जुड़ पाये। इसके लिए तीसरी केंटेगरी, जो पूरे देश के अन्दर है, उसमें ग्रेडिंग करना कि किस ग्रेड के आधार पर उसके पूरे मार्क्स हैं कि इस आधार पर इनका नाम गरीबी की रेखा की सूची में जुड़े जो आपने जानना चाहा, सारे लोगों के मन में यह बात है और हम लोग भी इस बात को समझते है, क्योंकि जिस समय पिछली वाली गरीबी की रेखा की गणना नहीं हुई थी कहीं न कहीं क्रियान्वयन की जिम्मेदारी, जो राज्य सरकारों की दी गई थी, उन्होंने ठीक ढंग से काम नहीं किया।

हम समझते हैं कि जब सब राज्यों और सारे मंत्रालयों से सुझाव और सहमति आ जाएगी, तब पूरे देश में जो बहुत बड़ी चिन्ता हैं कि पात्र आदमी जो गरीबी रेखा से नीचे हैं, उसे बीपीएल का लाभ मिले, तो यह समस्या निश्चित रूप से बहुत हद तक दूर हो जाएगी।

APPENDIX II

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT LOK SABHAUNSTARRED QUESTION NO. 892 ANSWERED ON 04.08.2011

Schemes under CAPART

892. DR. SANJAY SINH: RAJKUMARI RATNA SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the schemes sanctioned for Uttar Pradesh by Council for Advancement of People's Action and Rural Technology during the last two years;
 - (b) the details of work and sector which these schemes pertain to;
 - (c) whether the work on these schemes has started;
 - (d) if not, the reasons therefor;
- (e) whether the Government is monitoring the NGOs through which the work of these schemes is being carried out; and
 - (f) if not, the reasons therefor and the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA'): (a) & (b) the details of schemes sanctioned for Uttar Pradesh by Council for Advancement of People's Action and Rural Technology (CAPART) during the last two years and the work & sectors to which the same pertain is given in Annexure-I.

- (c) & (d) Work has been started in one project under Disability scheme. The functioning of CAPART is under review. On 24th August, 2009, the Executive Committee of CAPART had decided that no further project funds will be disbursed by the Regional Committees until the matter regarding reorganization and rationalization of CAPART is settled.
- (e) CAPART has empanelled Institutional Monitors through which the monitoring of the NGOs is being executed.
 - (f) Question does not arise.

DETAILS OF SANCTIONED PROJECTS:

Fin Yr..... 2009-2010

State: UTTAR PRADESH

Sl.	VO Name	Sl. File No	ο.	Sanc. Amt.
No.	Address	Title	Title	Sanc. Date
				Rel. Amt.
1	2	3		4
1.	Allahabad Gram	1 DIS/UPF	R/17/1/2007	2431242
	Swasthya Seva	Socio Ec	conomic	22-Dec-2009
	Samiti	Develop	ment	1160720
	54/42 Darbhanga	Disabled	l	
	Castle MLN Road,			
	Allahabad,			
	Uttar Pradesh			
2.	Society for Development	2 HRD/UP	PR/17/1/2006	500000
	Initiatives	Project F	Proposal	27-Jan-2010
	Old Tehsil Lane,	On YP		0
	Welle-Sley Ganj,	Starter P	ackage	
	Mirza Pur, U.P.			
3.	Mamata Gramodyog	3 PC/UPR/	/17/60/2008	829400
	Sewa Sansthan	Income (Generation	28-Jan-2010
	S.S. II—1111, Sector D,			0
	LDA Colony			
	Lucknow, U.P.			
4.	Maitreyee-Sahityik	4 PC/UPR/	/17/61/2008	2572680
	Sanskritik	Livelyho	ood	4-Feb-2010
	Evam Samajik Sanstha	Promotio	on	0
	40/1 Moti Lal Nehru Road,	Through	Formation	
	Prayag, Allahabad	And Skil	ll Up	
		Gradatio	on of SHG	

1	2	3	4
Fin	ails of Sanction Projects: Yr 0-2011 te:		
1.	Daraganj Gramodyog Vikas Sansthan 109, Tagore Town, Distt Allahabad, Uttar Pradesh	1 GSM/UPR/16/4/2010 Gram Shree Mela At Chitrakoot	450000 23-Jul-2010 0
2.	Adhar 117/507, Q-Block, Sharda Nagar-Kanpur, DisttKanpur, U.P.	2 GSM/UPR/16/1/2010 Project Proposal On Gram Shree Mela	450000 13-Jul-2010 0
3.	Sharda Samamjothan Evam Shiksha Smiti 2/180, Ruchi Khand, Sharda Nagar, BLK-Sarojini Nagar, Distt. Lucknow, U.P.	3 PC/UPR/17/3/2008 Advancement of Weaker Section of Rural Community	709087 21-May-2010 0
4.	Bal Mahila Avam Gram Vikas Sewa Samiti 58/300/1B/1/Ayodhya Kunj, Arjun Nagar, Mein Road, Agra	4 GSM/UPR/16/11/2010 Gram Shree Mela	450000 11-Aug-2010 0
5.	Gopal Shikshan and Gramin Vikas Sansthan Vill/PO-Jonihan, Distt Fatehpur	5 GSM/UPR/16/9/2010 Project Proposal On Gram Shree Mela	450000 26-Jul-2010 0
6.	Jan Jagriti Sewa Sansthan, D.M. Colony- Sutarkhana-Banda, DisttBanda	6 GSM/UPR/16/7/2010 Project Proposal On Gram Shree Mela	450000 26-Jul-2010 0
7.	Maulana Azad Memorial Society, 93 Adal Saray Kalpi, Jalaun	7 GSM/UPR/16/3/2010 Project Proposal On Gram Shree Mela	450000 16-Aug-2010 0

1	2	3	4
8.	Sainik Mahila Prashikshan Sansthan Jubilee Road, Moh- Purdilpur, Shahar Gorakhpur	8 GSM/UPR/16/2/2010 To Organize Gram Shree Mela At Faizabad	450000 16 Jul-2010 0
9.	Purvanchal Vikas Sansthan Moha-Khaudaipura, PO-Sadar, Ghazipur	9 GSM/UPR/16/8/2010 Project Proposal On Gram Shree Mela	450000 2 Aug-2010 0
10.	Krishna Social Welfare Organisation 486/160, Lahore Gunj, Dali Gunj-Lucknow	10 GSM/UPR/16/6/2010 Gram Shree Mela At Bariely	450000 26 Jul-2010 0
11.	Dr. Ambedkar Swasthya Vikash Sewa Samiti Pitamberkhera, Near C Block Rly. Crossing Rajajipuram Lucknow-17	11 DIS/UPR/17/6/2008 Vocational Training On Micro-enterprises For Physically Challenged Person In 3 Blocks	2321880 24 Jun-2010 0
12.	Shri Nageshwar Jan Kalyan Samiti 26, Church Lane- Allahabad	12 GSM/UPR/16/5/210 Gram Shree Mela At Allahabad	450000 26 Jul-2010 0
13.	Gorakhpur Bharatiya Shiksha Parishad Dharamshala Bazar, Gorakhpur	13 GSM/UPR/16/10/2010 Project Proposal On Gram Shri Mela	450000 29 Jul-2010 0

APPENDIX III

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 319 ANSWERED ON 09.08.2012

Schemes/Projects sanctioned by CAPART

319. DR. KIRODI LAL MEENA: SHRI AMBICA BANER JEE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of schemes/projects sanctioned by Council for Advancement of People's Action and Rural Technology (CAPART) in the country during the last three years and the current year scheme/project-wise, State-wise;
- (b) the funds allocated, released and utilized under the said schemes/projects during the last three years and the current year, scheme/project-wise, State-wise;
- (c) the number and names of various social organizations working in various States and the grants provided to them by CAPART and utilized during the last three years and the current year, State-wise/NGO-wise;
- (d) whether the CAPART monitors the working of schemes/projects and utilization of funds in social organization's sanctioned by it;
- (e) if so, the details thereof and the steps taken by the Government to achieve the desired targets; \cdot
- (f) whether the Union Government has any plans to increase the amount allocated to CAPART; and
 - (g) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA'): (a) to (c) The details of the projects sanctioned by CAPART to the NGOs and the funds allocated, released and utilized during the last three years and the current year (State-wise and NGO-wise) are given in Annexure 'A'.

(d) & (e) CAPART follows a three stage monitoring/evaluation process for each project sanctioned.

A pre-funding appraisal is carried out in all cases that are technically found sound and feasible. Based on this pre-funding appraisal, the concerned Project Sanctioning Committee takes a decision on-the project including quantum of funds.

Mid-term evaluation/monitoring is carried out after receiving progress reports at the end of each installment. Second/subsequent installments are released on the basis of Mid-term evaluation.

Another evaluation is done at the end of the project.

(f) & (g) The restructuring of CAPART is under process. The allocation of funds Will be considered on completion of restructuring process.

The details of the Projects sanctioned by CAPART to the NGOs and the Funds Allocated, Released and Utilized During the last Three Years and the Current Year

Sl. No.	VO. Name	Address	Project Tiltle	Sanctioned Amount	Sanctioned Date	Released Amoun
1	2	3	4	5	6	7
1-	Tamulpur Anchalik Gramdan Sangh	P.O. Kumarikata, Distt. Baksa, Assam-781360	Development of Endi Silk Spinning Technology	3286550	23-Feb-10	_
2.	Institute of Applied Systems and Rural Development	Reg. Office-8 B/L, Sheikh Sarai-II, New Delhi	Seminar on Promotion of Bio-Fuel for Sustainable Growth and its Impact of Climate Change at Raipur	e	20-Aug-09	273000
3.	Mahila Samaj Kalyan Samiti	VPO Shaya Chabron, Block Rajgarh, Distt. Sirmaur, H.P.	Rain Water Harvesting Ferro Cement Tank Project	2840063	12-Jun-09	2840063
4.	Organisation For Ecology Conservation Enterpreneurshi Education and D		Rain Water Harvesting	471350	3-Jul-09	235675
5.	Dhauladhar Public Education Society	VPO Yol Cantt, Block-Nagrota Bagwan, Teh. Dharamshala, Distt-Kangra, H.P.	Rain Water Harvesting and Awareness to Conserve Water	265375	2-Jul-09	132688
6.	Action Research and Training Institute	Kothi No. 824 Sector-38A Chandigarh	Promotion of Rain Water Harvesting Technology Through Ferro-Cement Tanks	r 1599950	30-Jun-09	1439955
7.	Jeevan Jyothi Rural Development & Social Welfare Society	Plot No. 67, Jadav Nagar, Near Rail Nagar, Belgaum	Establishment of 150 Roof Water Harvesting Structures using Ferro Cement Tank Technology	1047600	18-May-09	500000
8.	Group for Organisation and Development Society (GODS)	D.No.106/1, opp.Industrial Road, C.K. Pura	Rain Water Harvesting From Roof Top in Rural Areas	1047600	18-May-09	1047600
9.	Budha Rural Development Society	Sessandra Village, Kembodi Post-563101, Kolar talum and District	Rain Water harvesting Programme	215240	18-May-09	215240
10.	Kasthurba Memorial Mahila Samajam	Kachampazhini, P.O. Thirupuram, Neyya TTTnkara	Establishment of 60 No of Roof Top Rain Water Harvesting Ferro-cemer Units		18-May-09	317360
11.	B.G.M. social Service Centre	P.B. No. 2, Neyyardam, P.O. Trivandrum-72	Establishment of 150 Nos of Roof top Rain Water Harvesting Ferrocement Units	523800	18-May-09	523800
12.	Appropriate Rural Technology Institute	Karve Bunglow, NR Adhikargriha, Laxmi Nagar Phaltan Distt- Satara, Maharashtra	Workshop on Development of Village Based Enterprises of Appropriate Technologies in Maharashtra	227700	23-Nov-09	194930

1	2	3	4	5	6	7
13.	Society For Rural Advancement and Democratic Humanitarain Action (SRADI	Ü	Roof Top Rain Water Harvesting using Ferro Cement Tanks	1292456	22-May-09	640830
14.	The Chetana	At. Ballav, P.O. Bainsla, Via- Mahimagadi	Project Proposal on Adoption of Mushroom Farming Technology Under Arts	594200	17-May-10	297100
15.	Gandhi Gram Trust	Gandhi Gram, Distt. Dindigual Tamilnadu-624302	Workshop on Technology Identification and promotion in the uncovered under Reached Areas in Tamil Nadu	136350	10-Aug-09	122715
16.	Himalayan Institute for Environment Ecology and Development	Ranichauri, Distt. Tehri Garhwal	Research and Development and Application of Natural and Organic Dyes on woolen Products	2790000	23-Dec-09	
17.	People's Action in Development	Admn. D. No. 2-158, Plot No. 136, TTD Colony, Muthyalareddipa LLE, Tirupathi	Proposal for Ensuring the sustainable Development and Community Based Rehabilitation for Person wit	2280520	2-Feb-10	1075140
18.	North East Voluntary Association of Rural Development	Life Line Clinical Hospital and Research Centre, Dokhingaon PO, Kahilipara, Guwahati-19 Assam	Capacity for Persons with Disability (PWD) Enabling Access to Economic Benefits and Individual Development	2924196	21-Dec-09	1461856
19.	Yuva Krida Vyayam and Shikshan Prasarak Mandal	C/o Prof. R.K. Moon, Rashtrabhasha Road, B/H Rathi Complex, Wardha	Community Based Rehabilitation Project for Persons with Disabilities	225600	7-Aug-09	
20.	Nalanda Bahu Uddeshiya Shikshan Sanstl	At. Wagala, Post Kopara, TQ. Seloo, Wardha ha	Community Based Training Programme of Disability Persons	322400	7-Aug-09	
21.	Centre of Rural Upliftment Service	Wangbal Canal Maya, Thoubal Distt. Manipur- 795138	Project Proposal on Vocational Training Programme for Handicapped	2108260	21-Dec-09	1054130
22.	Sola Pua-Maa United Cultural	At-Anlo Block Niali	A Venture to Rehabilitate and Promote Self	2526480	19-Feb-10	1260490
23.	Centre for Rehabilitation Service and Research	At- Netaji Nagar, P.OMadhupatana, Cuttack-10	Employment Oriented Allternative for Disables to Empower A community Participatory Rehabilitation Programme for PWDS	2403720	29-Dec-09	1191300
24.	Allahabad Gram Swasthya Seva Samiti	54/42, Darbhanga Castle Motilal Nehru Road District Allahabad , Uttar Pradesh	Socio-Economic Development of Disabled	2431242	22-Dec-09	1160720

1	2	3	4	5	6	7
25.	Shahpur Vikas Samiti	Vill-Shahpur, PO- Sonepur, Distt- Saran, Bihar	Gram Shree Mela Pavilion to Installed and Erected in Sonepur Mela, 2008	436500	2-Jun-09	408500
26.	Naisargik Trust, Palanpur	Snehkunj Mithiwav, Nr. Hanuman Temple, Palanpur, Distt. Banaskantha	Gram Shree Mela to Promote the production and Skill of Rural Artisan	411000 ns	7-Aug-09	205500
27.	Shri Bhagyoday Seva Sangh	Laljibhai Plot, Sutaria Chawal, Gitamandir Road, Ahmedabad	Organizing Gram Shree Mela	451000	7-Aug-09	225500
28.	Vinoba Niketan	PO Nedumangadu, Distt. Trivandrum, Kerala	Gram Shree Mela	846000	16-Oct-09	846000
29.	Orissa Rural Development and Marketing Socie	S.I.R.D. Campus, Unit-8, Bhubaneswar ety	Organising Gram Shree Mela" at Gopalpur"	327275	19-May-09	327275
30.	Orissa Rural Development and Marketing Society	S.I.R.D. Campus, Unit-8, Bhubaneswar	Organising Gram Shree Mela" at Bargarh"	319533	19-May-09	319533
31.	Society for Development Initiatives	Old Tehsil Lane, (Opp Abhinav Kala Kendra) Wellesley Ganj, Mirzapur	Establishment of a Society Organization Under Young Professional Starter Package Scheme of CAPAF	500000 RT	27-Jan-10	
32.	Tribal Cultural Society, Jamshedpur	Sonari North, Jamshedpur, Block-Jamshedpur DisttEast Singhbhum, Jharkhand	Gram Shree Mela at Jamshedpur 2009-10	861000	19-Feb-10	832448
33.	Manav Kalyan Samiti, Patna	Shaktipunj, Ashok Bihar, Biscomaun Colony, Gulzarbagh, Patna-800007	Promotion of Community Interest and Capacity Building Activity under NREGA Programme in O Scheme		18-Jun-09	386512
34.	Indira Priyadarshini Women Development Society	H.No. 5-9-31/4, 2nd Floor, Hill fort Road, New MLA Quarters Lane, Basheerbagh, Hyderabad-29		2786850	27-Jan-10	1348050
35.	Narayana Educational and Rural Development Society	Janga Maheswara Puram, Gurajala, Guntur Distt. A.P.	Improve the Income of Rural People through vocational skills	1889360	4-Feb-10	935660
36.	Kallumari Rural Education and Development Society	Munimadugu Village and Post, Penukonda Mandal, Distt Anantapur, Andhra Pradesh	Empowerment and Skill Development for Rural Poor Women and Youth	920700	19-Mar-10	379500
37.	Longri Kang Thur (NGO)	Vill & PO- Dokmoka, PS- Howraghat, Distt Karbi, Anglong, Assam	Integrated Rural Development by Setting up of Piggery Farm	189435	6-Sep-10	
38.	Nalanda Kalyan Pratishthan Brandi	Vill. & PO Brandi, Block- Rahui, Distt Nalanda, Bihar	Project on Poverty Allevation of distressed Families in Cluster of 10 Village under Rahui Block	1458600	18-Mar-10	694550

1	2	3	4	5	6	7
39.	Centre for Development	Gramik Ashram, Jhunathi, Karpi,	Skill Development and Value Addition	1232770	28-Jan-10	
	of India	Distt. Arawal, Bihar	Programme under PC			
10.	Siwan	Vill/PO	Gramin Vikash Mandap	317800	19-Jun-09	317800
	Anchalik	Narendrapur,	Pavilion to be erected in	011000	ro jan oo	011000
	Sewa Sadan	Distt. Siwan, Bihar	Thawe (Gopalganj),			
			Bihar			
1.	Nature Clean	Vill-Shivganj, PO-	Vocational Training	309400	2-Jun-09	309400
	Foundation	Lakhani, Via-	Programme for the			
		Vidupur (R.S.) PS-	Creation of Rural			
		Rajapakar, Distt Vaishali, Bihar	Development of Youth Skill Training			
2.	Confederation	23, Institutional	0	1000000	11-Sep-09	900000
	of Indian	Area, Lodhi Road,	Organising	100000	11 00P 00	000000
	Industry-CII	New Delhi-110003	Workshop/Seminar/			
			Conference			
3.	Gayatri	87/2068, G.H.B.	Economic Empowerment	585000	7-Aug-09	292500
	Mahila	Colony,	of Women by Setting up			
	Pariwar	Meghaninagar,	of tiny Industrial Units			
4.	Kalyan Trust Shri	15, Amrish Society,	through SHGs Group Capacity Building of	423000	7-Aug-09	
т.	Chamunda	Radhaswami Road,	Rural Women & Setting	123000	7-21ug-03	
	Krupa Khadi	Ranip	up cottage Industries			
	Gram Vikas Trus		1 0			
15.	Shree	Plot No. 773,	Promotion of Income	174000	7-Aug-09	
	Saraswati	Panchsheel Park,	Generation and			
	Kelvani	Society, Sector-21	Empolyment Generation			
	Mandal	Gandhinagar	through Training Block Printing & Embroidery			
6.	Swami	27, Jay Shiv Shakti	Income Generation	264000	7-Aug-09	
٠.	Vivekanand	Society, B/H,	Programme through	201000	i iiug oo	
	Khadi	Gyanda Society,	Providing Training in			
	Gramodhyog	Jivraj Park,	Polywastra in Rural			
	Trust	Ahmedabad	Area for Rural People			
7.	Prerna Khadi	C/T/3, Jay Malav	Promotion of Income	144000	7-Aug-09	
	Gramodhyog	Flat, Nr. Heaven	Generation and			
	Trust	Park, Ramdev	Employment Generation			
		Nagar, Satellite, Ahmedabad	through Training Handicraft Work Items			
8.	Akhil	234/2/B, Shri	Income Generation	208000	7-Aug-09	
	Bhartiya	Rampura Dev	though Ebroidery and	200000	11148 00	
	Samaj Ševa	Chakla, Opp. Babub	Patchwork Training for			
	Charitable	Hai Haveli,	Rural Women			
	Trust	Khokhra, Maninagar (E)				
9.	Sarvajanik	21/A, Mayur	Skill Training through	121500	7-Aug-09	
	Vikas	Co.Op. Housing	Embroidery and Block			
	Parishad	Society, B/H Railway	Printing Training for the Rural Poor People			
		Station, at-Kalol	Rurar roor reopie			
i0.	Shri Chamunda	At+PO. Timba,	Increase Family Income	134000	7-Aug-09	
	Sindham	Talwadhwan City	of Rural People through		Ü	
	Charmodhyog		Training Programme of			
	Rachnatmak		Ready Made Garment			
1	Samiti, Timba	Cl	I D 11 CD 1	200000	7 1 00	
1.	Shree Shrdha Khadi	Shivam Shaktinagar	Increase Family of Rural People through Training	200000	7-Aug-09	
	Gramodhyog	Society, Near	Programme for			
	Trust	Gharashala,	Different Dari and Cotton			
		Gharashala Road,	Products			
		Wadhwan, Distt.				
_	G	Surendarnagar		00.4666		
2.	Shri	Street No. 10,	Increase Family Income	234000	7-Aug-09	
	Sankalan Khadi	Shakti Krupa, Nr. Chora, Ratanpur	of Rural People through Training programme of			
		Chora, Ratanpui	Ready Made Garment			
	Gramodhyog					

1	2	3	4	5	6	7
53.	Neeta Khadi Gramodhyog Vikas Sangh	54-55, Siddhivinayak Society, Saroda Road, Kulikund, Dholka	Income Generation Rural Women	491000	7-Aug-09	
54.	Matushri Chandramati Pratishthan	411/1, Near Silveroak Club, Gota Cross Road, Gandhinagar Highway, Ahmedabad	Vacational Training to SHGs of Gandhinagar district	255000	7-Aug-09	
55.	Subhag Mahila Utkarsh Trust	2234-E,Fulwadi, Hill Drive, Block- Hill Drive, Distt. Bhavnagar	Rural Industrialization Income Generation and Market Access	320462	7-Aug-09	
56.	Gram Vikas Sewa Trust	15 New Shakar Society Chandkheda	Skill Orientation to Generate Employment	263800	7-Aug-09	
57.	Shri Gramya Bharati Vikas Trust	Rokadiya Hanuman, Gharshala Road, Jaoravarnagar, Wadhawan	Entrepreneurship Development through Training and Production of Quality Embroidery and Jardoshi work	288000 of	7-Aug-09	
58.	Bharat Samaj Sewa Samiti	At. Navapura, Tal. Sanad	Livelihood Security through Value Addition in traditional Handicraft	185600	7-Aug-09	
59.	Nehru Yuva Club	Maher Manzil, Govindpura, Padra, Distt Vadodara	Entrepreneurship Development through Training and Production of Dari to Rural Artisans	224000	7-Aug-09	
60.	Shree Jalaram Khadi Gramodhyog Trust	Chunilal Tahkker Market, At- Tarapur, distt Anand	Promotion of Income Generation and Employment Generation through Training and Production of Bag Making	229000	7-Aug-09	114500
61.	Eagle Kelvani Mahila and Shishu Vikas Mandal- Chadotar	A-5, Tirupati Township, Part-1, Disa Highway, Palanpur, Distt. Banaskantha	Entrepreneurship Development through Training and Production of Quality Natural Fiber	224000 of	7-Aug-09	
62.	Mahavidya	Gramodyog Parisar, Tower Chowk, Distt Deoghar, Jharkhand	Skill Development of Rural Unemployed Youths through Vocational Trades	92025	2-Jun-09	76620
63.	Pandharpur Adivasi Gramin Vikas Pratishthan	Miss Gauri Kishor Lale, Ambedkar Word, Ashoknagar	Training and Income Generation programme	148000	7-Aug-09	
64.		C/o Sunil Bajaj, New Mondha, Bhokar	Skill's Training for Income Generation for Village Youths	187000	7-Aug-09	
65.		A-4, Shanti Garden, Anand Nagar, Sinhagad Road, DisttPune, Maharashtra	Income Generation for Socially Excluded Marginalized Women through Capacity Building of SHGs	599000	7-Aug-09	

1	2	3	4	5	6	7
66.	Gramvikas Samajik	1/11/861, Vasant Nagar, Nanded	Empowerment of Rural Women through	94800	7-Aug-09	
	Arthik		Livestock Rearing			
	Sanskratik Yuv					
67.	Sevabhavi Sans	stna At. Karanjphen,	Training of SUC Women	92000	7-Aug-09	46000
01.	· ·	n) Tal. Radhanagari,	Training of SHG Women on Primary Processing of		r-Aug-05	40000
	Mandal,	Distt. Kolhapur	Wild and Medi-Plant,			
	Karanjphen	Distr. Romapar	Fruits and Vegetables			
68.	The Youths	Wangjing	Computer Application	1920600	28-Jan-10	
	Step Forward	Bazar, P.O.	and Internet Training		·	
	Centre	Wangjing, Thoubal,	Centres at Rural			
		Manipur	Villages			
69.	Swami	At. Mainshamunda,	Skill Development and	2299550	27-Jan-10	1035525
	Vivekananda	P.O. Srirampur	Empowerment of Rural			
	Youth Club	Road, Via-Singla	Youths			
70.		Plot No. 36,	Socio Economical	2334392	4-Feb-10	1029955
	Shankar Yuva	Hatiasuni Lane,	Upliftment through			
	Parisad	Thankapani Road,	Skill upgradation			
		Bhubaneswar	Training in Applique, Bamboo Craft			
71.	Mamta	S.S. II-1111 Sector-D,	Income Generation	829400	28-Jan-10	
11.	Gramodyog	LDA Colony,	income Generation	023400	20-jan-10	
	Sewa	Kanpur Road				
	Sansthan	runpu roud				
72.		40/1, Motilal Nehru	Livelihood Promotion	2572680	4-Feb-10	
	Sahityik	Road, Prayag,	Through Formation and			
	Sanskritik	Allahabad	Skill Upgradation of			
	Evam Samajik		Self Help Groups in			
	Sanstha		Soraon Block			
73.	0 1	At. Anandanagar,	Socio-Economic	3770965	19-Mar-10	1820775
	Nari Kalyan	P.O. Suryanagar	Empowerment for			
	Samiti		underprivileged Women			
			through organizing			
			Skilled Development			
74.	Tutranga	At. Tutranga, PO:	Training Self Employment of poor	1340000	27-Jan-10	561000
74.	Indira Cast &	Madanmohanchak	Men & Women SHGs	1340000	27-Jan-10	301000
	Tribal	Madamionanchak	through Skill Training			
	Welfare		Sustainable Non farm			
	Organisation		Income Generation			
75.	-	Vill/PO B.	Multidisciplinary	1212970	1-Feb-10	455600
	Maheshpur	Ramakrishnapur, B	Income Generation			
	Vivekananda	LK-Bishnupur-	Programme for economic			
	Jan Kalyan	1, Distt. South 24	Upgradation of			
	Sangha	Paraganas	Marginal People			
70	N. C.	Thu DO	through Ado	1001010	10.36 10	0.47050
76.	Nabin Sangha	Vill.+ P.O.	Income Generation Skill	1361910	19-Mar-10	647350
		Baneshwarpur,	Vocational Training of			
77.	Mahila	Via-Usthi	poor Rural People	1402047	8-Feb-10	544500
11.	Sevayatan	Vill. Mojlispur, PO- Pairachali, Via	Integrated Village Development for the	1492947	0-rep-10	344300
	Sevayatan	Bisnupur, BLK-	purpose of ensuring			
		Falta Distt. Sourth-24	Secured Sustainable			
		Paragonas, West	Livelihood through Org			
		Bangal				
78.	Milan Mandir	Vill. Durganagar,	Skill Upgradation,	2275900	28-Jan-10	
		PO Kulpi, Distt. 24	Capacity Building and			
		Parganas(S) West	Training Programme for			
		Bengal.	Promotive SHG			
			Entrepreneurship			

1	2	3	4	5	6	7
79.	Aarogyaa	At-near East Gate of D.M. Residence, Club Road, Distt. Arrah, Bihar	2 Days Resi. Workshop Orien. of Vos Bihar CAPART schemes and P Form on Disablity		19-Jun-09	87500
Fin. 1.	Year-2010-11 Forum for Integrated Development	H.No. 3-4-1009, (ADJ. Bus Depot) Barakatpura, Hyderabad	Income Enhancement and Employment Generation through Fibre Extraction and Value Addition from Localy	2067000	9-Apr-10	1860300
2.	Indian Institute of Technology	CRDT-IIT, Hauz Khas, New Delhi-16	Setting up Technology Service Center for Substainable enterprise through innovative Small Machinery	4535000	17-Aug-10	
3.	Centre for Social Development	Kulala Street, Thirunainarkurichy Ammandivilai P.O. Kurunthencode, Kanyakumari Distt. Tamil Nadu.	Poverty Alleviation through Dissemination of innovative Pottery Technology for Sustainable employment	4904000	15-Apr-10	2452000
4.	AMM Murugappa Chettiar Research Centre	Tiam House No. 28, Rajaji Salai, Chennai, Tamil Nadu.	Appropriate Rural Technologies for Adaptation Dissemination and Income Generation through Participation	300000	7-Sep-10	
5.	Dr. Ambedkar Swasthya Vikash Sewa Samiti	Pitamberkhera, Near C-Block Rly. Crossing Rajajipuram	Vocational Training on Micro-Enterprises for physically challenged persons in 3 Blocks	2321880	24-Jun-10	
6.	Seva Bharati	Lucknow-17 Behind Z.P.P. High School, Tiruchanur, Distt. Chittoor,	District Level Grama Shree Mela at Tirupati.	450000	10-Sep-10	225000
7.	Integrated Rural Development	Andhra Pradesh D.No. 7-1-34, Kothakotavari St. Amadalavalasa,	Gram Shree Mela at Srikakulam	445500	10-Sep10	445500
8.	Society Youth Club of Bejjipuram	Srikakulam Distt. A.P. D.No. 4/29-A, Bejjipuram Village, Murapaka S.O. Ranastalam Taluk, Srikakulam Distt., A.P532403	Gram Shree Mela in Visakhapatnam.	396000	10-Sep-10	
9.	Indira Priyadarshini Women's Welfare Association	8-7-179/1, Plot No. 51 2nd Floor Samanthanagar, Old Bowenpally, Kuka Taplly Municipality	Grama Shree Mela	450000	10-Sep10	
10.	Prakriti Environment Society	H.No. 7-4-167, Ferozguda, Balanagar, Hyderabad, A	Gram Shree Mela (Buyer Seller Meet) v.P.	962000	10-Sep-10	

1	2	3	4	5	6	7
1.	Lifetech	At-G.T.	Gram Shree Mela at	449000	5-Aug-10	449000
	Development	Road, Mugma	Deoghar.			
	Institution	More, Mungma,				
		Distt. Dhanbad,				
	_	Jharkhand				
.2.	Community	Civil Station,	Gram Shree Mela at	450000	30-Sep10	
	Development	Malapuram	Kozhikode			
	Society	D O . II	0 0 1	450000	00 C 10	
13.	y 0	Rajagiri College of Social	Gram Shree Mela	450000	30-Sep-10	
	Educational Alternatives	Sciences, Rajagiri,				
	and Community	Kalamassery				
	Health Service	Raidillassery				
	Society					
14.		Sarada Factory ke	Project Proposal on	450000	9-Sep-10	
	Kevam	Samne, Nikat	Gram Shree Mela		1	
	Pichhara	Sheesmahal,				
	Varg Vikas	Kathgodam-				
	Samiti	Nainital				
15.	Adhar	117/507, Q-Block,	Project Proposal on	450000	13-Jul-10	
		Sharda Nagar-	Gram Shree Mela			
		Kanpur, DisttKanpur,				
1.0	C 11	U.P.	D > . D 1	450000	20 1 1 10	
16.		Dharmashala	Project Proposal on	450000	29-Jul-10	
	Bharatiya Shiksha Parisha	Bazar, Gorakhpur	Gram Shree Mela			
17.		58/300/1B/1 Ayodhya	Gram Shree Mela	450000	11-Aug-10	
11.	Avam Gram	Kunj, Arjun	Grain Shree Weia	430000	11-71ug-10	
	Vikas Sewa	Nagar, Main Road				
	Samiti	Agra				
18.	Sainik Mahila	Jubilee Road, Moh-	To Organize Gram Shree	450000	16-Ju-10	
	Prashikshan	Purdilpur, Shahar	Mela at Faizabad			
	Sansthan	Gorakhpur				
19.	Maulana	93, Adal Saray	Project Proposal on	450000	16-Aug-10	
	Azad	Kalpi, Jalaun	Gram Shree Mela			
00	Memorial Societ	•	0 61 1/1	450000	00 1 1 10	
20.	Daraganj	109, Tagore Town,	Gram Shree Mela at	450000	23-Jul-10	
	Gramodyog Vikas Sansthan	Distt. Allahabad, Uttar Pradesh	Chitrakoot			
21.		26, Church Lane-	Gram Shree Mela at	450000	26-Jul-10	
L1.	Nageshwar	Allahabad	Allahabad	100000	20-jui-10	
	Jan Kalyan					
	Samiti					
22.	Krishna	486/60, Lahore	Gram Shree Mela at	450000	26-Jul-10	
	Social	Gunj, Bali Gunj-	Bariely			
	Welfare	Lucknow				
	Organisation					
23.	Jan Jagriti	D.M. Colony-	Project Proposal on	450000	26-Jul-10	
	Sewa	Sutarkhana-	Gram Shree Mela			
	Sansthan	Banda, Distt. Banda	D. I. D. I	450000	0.4. 10	
24.		Moha-	Project Proposal on	450000	2-Aug-10	
	Vikas	Khaudaipura, PO-	Gram Shree Mela			
25.	Sansthan Gopal	Sadar, Ghazipur Vill/Po-Johihan,	Project Proposal on	450000	26-Jul-10	
20.	Shikshan and	Dist-Fatehpur	Gram Shree Mela.	430000	20-jui-10	
	Gramin Vikas	Diot Latenpui	Stani onice Meia.			
	Sansthan					
26.	Shilpi	Khagal	Gram Shree Mela	439000	31-Aug-10	329250
	Sansthan	Mohalla, Barmer-			o	
	(Paryavaran	344001 (Raj)				
	Shiksha Sanskri	iti				
	Lalitkala Vikas					
	Sansthan)					

1	2	3	4	5	6	7
27.	Rajasthan Navchetna Samiti, Kotputali	Bajajon ka Mohalla, Marwar Mundwa, Distt. Nagaur, Raj-341026	Gram Shree Mela	439000	7-Sep-10	
28.	Chaitanya Yuvajana Sangham	H.No. 2-3-175/1, Upparpalli Village, Gandhi Nagar Bahadurpura, Rajendranagar Mandal, RR Dist., AP.	Skill Enhancement of Rural Youth for Empowerment	1343100	24-May-10	
29.	Chaitanya Educational Society	169-2, IIIrd Road Extension, Ananta Pur. A.P.	Economic Empowerment of Rural Youth	1032350	24-May-10	
30.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi-110003	CSO-CSR Regional Conference-2010 at Hyderabad	732300	17-Feb-11	
31.	Bibipur Area Small Farmers and Resourceless Communities Association	PO Anirudh Beluhor, Distt Vaishali, Bihar	Sustainable Income Generation Programme	1495175	24-May-10	
32.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi-110003	CSO-CSR Regional Conference-2010 at Chandigarh	732300	17-Feb-11	
33.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi-110003.	Project Proposal of Under PC Scheme	732300	13-Oct-10	
34.	Modern Education Society	Mandouri Road, Mandoura, Distt. Teh. Sonipat Haryana	Project Proposal for Vocational Training in Rural Villages under PC Scheme	1378300	21-May-10	
35.	Sharda Samajothan Evam Shiksha Samiti	2/180, Ruchi Khand, Sharda Nagar, BLK-Sarojini Nagar, Dist. Lucknow, U	Advancement of Weaker Section of Rural Community P.	709087	21-May-10	
36.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi-110003	CSO-CSR Regional Conference-2010 at Kolkata	732300	7-Feb-11	
37.	Sarbik Palli Kalyan Kendra	AT/PO Kiageria, Via Chandrakorna, Distt. Midnapore West Bengal	Integrated Rural Development Programme through providing Vocational Skill Training		31-May-10 ary.	
	.Year-2011-1	12	Nil			
201	2-13					
1.	SIRD, Karnataka	Karnataka	Bharat Nirman Volunteers	57500000	19-Jun-12	28800000
2.	SIRD, Gujarat	Gujarat		47800000	19-Jun-12	23900000

APPENDIX IV

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA STARRED QUESTION NO. 208 ANSWERED ON 08.12.2011

Grants Provided by CAPART to NGOs

*208. SHRI KAPIL MUNI KARWARIYA: SHRI HARISH CHAUDHARY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the grants provided by the Council for Advancement of People's Action and Rural Technology (CAPART) to Non-Governmental Organisations (NGOs) and the amount utilized by them during the last three years and the current year, State-wise;
- (b) whether some complaints regarding misuse of funds and irregularities made by NGOs have come to the notice of the Government;
- (c) if so, the details thereof during the last three years and the current year, State/year-wise including the number of NGOs that have been blacklisted during the said period;
- (d) whether any regulatory mechanism is available with CAPART to ensure proper utilization of funds by these NGOs; and
- (e) if so, the details thereof and the steps being taken by the Government to check misuse of Government grants?

ANSWER

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 208 due for reply on 8.12.2011

- (a) Grants provided to NGOs, State-wise during last three years *viz.* 2008-09, 2009-10 & 2010-11 is given at **Annexure I.** No grants have been sanctioned in the current year.
- (b) Yes Sir. Details are given at **Annexure II**.
- (c) 102 NGOs have been blacklisted during last three years and current year 96 NGOs have been black listed on the basis of recommendations made by other Governmental Funding Organizations. No CAPART grant is involved in these 96 blacklisted NGOs. Remaining 6 NGOs have taken grants from CAPART. Year-wise/State-wise details are given at **Annexure III**.
- (d) Yes, Sir.
- (e) The details of regulatory mechanism to ensure the proper utilization of fund is given at **Annexure IV**.

 $\begin{tabular}{ll} ANNEXURE \\ Number of NGOs who have been sanctioned projects \& amounts utilized \\ 2008-09 \end{tabular}$

Sl. No.	Name of the State	Number of NGOs	Total amount sanctioned	Total amount utilized
1.	Andhra Pradesh	107	61346805	45003231
2.	Assam	10	3024577	1345830
3.	Bihar	80	45118807	36700931
4.	Chandigarh	3	2116900	2089180
5.	Chhattisgarh	8	5335548	1577629
6.	Delhi	8	2287145	2138331
7.	Gujarat	28	10787497	6408090
8.	Haryana	23	8811062	8398226
9.	Himachal Pradesh	15	8142230	7527475
10.	Jharkhand	15	5379561	5259302
11.	J & K	8	4310300	3857700
12.	Karnataka	17	5943807	3784801
13.	Kerala	16	10305702	7316379
14.	Madhya Pradesh	13	11299475	8712827
15.	Maharashtra	17	8216490	4718680
16.	Manipur	14	8617975	3167378
17.	Orissa	61	22531365	15850560
18.	Punjab	5	1569150	1156755
19.	Rajasthan	16	10042152	7535127
20.	Sikkim	1	291580	151800
21.	Tamil Nadu	17	9309700	4977572
22.	Tripura	4	678890	366940
23.	Uttaranchal	11	7672360	5323608
24.	Uttar Pradesh	156	80271710	60329233
25.	West Bengal	50	29395841	18134442
	Total	703	362806629	261832027

2009-10

		2009-10		
Sl. No.	Name of the State	Number of NGOs	Total amount sanctioned	Total amount utilized
1.	Andhra Pradesh	4	7877430	3738350
2.	Assam	7	7362176	1461856
3.	Bihar	6	4141582	2116762
4.	Chandigarh	1	1599950	1439955
5.	Delhi	2	1300000	1200000
6.	Gujarat	21	5830362	632500
7.	Himachal Pradesh	3	3576788	2924420
8.	Karnataka	3	2310440	1762840
9.	Kerala	3	1687160	1687160
10.	Maharashtra	8	1896500	194930
11.	Manipur	4	4359580	1054130
12.	Mizoram	1	214775	0
13.	Orissa	8	12097606	6102008
14.	Tamil Nadu	1	136350	122715
15.	Tripura	3	623250	0
16.	Uttar Pradesh	4	6333322	1160720
17.	Uttarakhand	1	2790000	0
18.	West Bengal	8	12407717	4906673
	Total	88	76544988	30505019
		2010-11		
Sl. No.	Name of the State	Number of NGOs	Total amount sanctioned	Total amount utilized

Sl. No.	Name of the State	Number of NGOs	Total amount sanctioned	Total amount utilized
1.	Andhra Pradesh	8	7065950	1722750
2.	Bihar	1	1495175	0
3.	Delhi	6	8842500	0
4.	Gujarat	4	2395000	0
5.	Assam	1	167300	77100
6.	Jharkhand	1	449000	336750
7.	Kerala	2	900000	0
8.	Rajasthan	2	329250	
9.	Tamil Nadu	2	5204000	2452000
10.	Uttar Pradesh	13	7980967	0
11.	Uttarakhand	13	450000	0
12.	West Bengal	1	915838	0
	Total	42	36194980	4588600

ANNEXURE II

$\label{eq:complaints} Details of Complaints Received against NGOs who have implemented CAPART funded projects during last three years and current year$

Sl. No.	Name of NGO	Action taken
1.	Institute of Social work Training & Management, M.P.	Show cause notice has been issued for recovery.
2.	Manipur Hill Area Environment & Conservation Agency, Manipur	Action is being taken to obtain the requisite documents for settlement of account.
3.	Sri Satya Sai Seva Samity, Orissa	F.I.R. has been lodged and matter is <i>sub-judice</i> .
4.	Nutan Institute of Development Education & Awareness, Rajasthan	F.I.R. has been lodged and matter is <i>sub-judice</i> .
5.	Jagriti, Rajasthan	F.I.R. has been lodged and matter is <i>sub-judice</i> .
6.	Vivekananda Child Welfare Home W.B.	Principal amount has been recovered from the VO and Part of penal interest has also been recovered, for the rest efforts are being made.

 $\label{eq:annex} \textit{ANNEXURE\,III}$ List of State-wise and year-wise blacklisted NGOs.

No.				Year-wise number of blacklisted NGOs.		
		2008-09	2009-10	2010-11	April to November 2011	
1.	Andhra Pradesh	01	14	05	05	
2.	Bihar	_	03	_	_	
3.	Chhattisgarh	_	_	_	01	
4.	Delhi	02	01	_	_	
5.	Jharkhand	_	01	01	_	
6.	Karnataka	_	03	_	_	
7.	Kerala	01	_	_	_	
8.	Madhya Pradesh	_	_	_	01	
9.	Maharashtra	_	02	_	_	
10.	Manipur	_	01	05	_	
11.	Nagaland	_	01	_	_	
12.	Orissa	03	25	02	_	
13.	Rajasthan	03	01	_	_	
14.	Tamil Nadu	01	05	01	_	
15.	Uttar Pradesh	02	01	0	02	
16.	West Bengal	01	05	01	01	
	Total	14	63	15	10	

 $\bf Note-1$ Out of total 102 BLANGOs only, 6 (Six) NGOs have mis-utilized/mis-appropriated CAPART grant as per the details enclosed at Annexure II. Remaining all 96 NGOs have been blacklisted on the basis of recommendation made by other Governmental funding organization.

CAPART has a three tier monitoring system to monitor the projects sanctioned to the NGOs *i.e.* the Desk appraisal (pre funding appraisal), Mid term evaluation and post evaluation. The various stages of appraisal/evaluation adopted are explained below:—

Pre-funding Appraisal

All the proposals received are desk appraised by the program divisions concerned in a systematic manner so as to ensure that right type of organization and projects are entertained for funding.

When the concerned Division finds everything in order at the desk stage, the proposal is processed for pre-funding appraisal of the project through an empanelled Institutional Monitor. Proposals not meeting the requisite requirements are either rejected or additional information obtained depending upon the quantum of information lacking. The Institutional Monitor appointed should discharge the work within 45 days from the date of receipt of the assignment order. Based on the findings, the proposals are further processed for working out the scale of assistance to be extended, moderated. Thereafter, proposals are placed before either the Regional Committee (RC) or National Standing Committee (NSC) or Executive Committee (EC) depending of the quantum of assistance to be approved. On the approval of the competent Committee, sanction letter along with terms & conditions governing the financial assistance is issued to the VOs.

On sanction, funds are released in various stages depending upon the requirements in more than one installment by obtaining progress and field evaluation reports.

Mid-Term Evaluation

Grant recipient organizations are expected to forward the progress report in the prescribed format either on a Monthly/Quarterly/Half-yearly basis depending upon the nature of the project. Mid term evaluations are carried out through an empanelled Institutional Monitor/subject matter specialist relevant to the project in a participatory manner. The report is expected to furnish information on matter like transparency in the execution, beneficiary consultation & their involvement in implementation of the project, quality of work, procedure adopted in procurement of materials, maintenance of books of accounts etc. Based on the evaluation findings either further funds are released or additional information obtained.

Post Evaluation

On receipt of the completion report and other final document, post evaluation are carried out by the empanelled Institutional Monitors to obtain information on the following:—

- To verify whether all the stipulated work has been carried out as per the terms of the sanction order.
- To ascertain beneficiaries' satisfaction in the implementation/creation of assets.
- To verify the books of accounts and other related documents to ensure proper utilization of funds.
- To assess the impact of the project and arrangements made for sustainability.

Impact & Comprehensive Evaluation

In addition to the routine evaluations as stated above, CAPART also undertakes comprehensive evaluation study of the NGOs is the quantum of assistance given for a single project exceeds to Rs. 50.00 lakhs or several projects exceed to Rs. 100.00 lakhs during a period of 4 years.

Provision for funding restrictions

In case, CAPART observes that the funds released to the NGOs are not properly utilized the concerned NGOs are kept under funding restrictions either as Further Assistance Stopped (FAS) or Blacklisting till the proper corrections are made.

Restrictions are imposed on the following major grounds:—

- For accomplishing the work through contractors.
- Violations of terms and conditions.
- Adverse evaluation findings.
- Mis-utilisation or diversion of funds for other than the intended purpose.
- Non-submission of requisite documents.
- Change of location, beneficiaries without prior approval of CAPART.
- Falsification of documents.

Legal Action for recovery of misused grants

In case of breach of terms & conditions governing the assistance extended to the NGOs and non receipt of mis-utilized grants, CAPART initiates legal action for recovery against the default NGOs as per the court of law.

APPENDIX V

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA STARRED QUESTION NO. 1 ANSWERED ON 22.11.2012

Grants to NGOs under CAPART

*1. SHRI HUKUMDEV NARAYAN YADAV: SHRI MANSUKH BHAI D. VASAVA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether funds are provided to voluntary organisation by the Council for Advancement of People's Action and Rural Technology (CAPART);
- (b) if so, the details thereof including the number of organisations to which such grants have been provided as well as the amount granted to them during the last three years and the current year, State and year-wise;
- (c) whether the Government has received complaints regarding the irregularities committed by some of those organisations;
- (d) if so, the details thereof and the number of organisations against which action has been taken; and
- (e) whether the Government proposes to empower the District Vigilance and Monitoring Committees to review the functioning of those organisations, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) to (e) A statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question No.1 to be answered on 22/11/2012.

- (a) Yes, CAPART has provided funds to Voluntary Organisations.
- (b) The details are given at Annexure.
- (c) No, Madam.
- (d) Does not arise.
- (e) No such proposal to empower the District Vigilance and Monitoring Committees to review the functioning of these organizations is under consideration. Restructuring of CAPART is in process.

ANNEXURE

Details of Grants provided to the Organisations during the last three years and Current year, State and Year-wise as Referred to in Reply to part (b) of the Lok Sabha Starred Question No. 1 dated 22.11.2012

2009-2010

State	No. of NGOs	Amount	Amount
	supported	Sanctioned	Released
		(Rs.)	(Rs.)
1	2	3	4
Andhra Pradesh	4	7877430	3738350
Assam	7	7362176	1461856
Bihar	6	4141582	2116762
Chandigarh	1	1599950	1439955
Delhi	2	1300000	1200000
Gujarat	21	5830362	632500
Himachal Pradesh	3	3576788	2924420
Karnataka	3	2310440	1762840
Kerala	3	1687160	1687160
Maharashtra	8	1896500	194930
Manipur	4	4359580	1054130
Mizoram	1	214775	0
Orrisa	8	12097606	6102008
Tamilnadu	1	136350	122715
Tripura	3	623250	0
Uttar Pradesh	4	6333322	1160720
Uttarakhand	1	2790000	0
West Bengal	8	12407717	4906673
Total	88	76544988	30505019
2010-2011			
Andhra Pradesh	8	7065950	1722750
Bihar	1	1495175	0
Delhi	6	8842500	0
Gujarat	4	2395000	0
Tripura	1	167300	77100

1	2	3	4
Kerala	2	900000	0
Rajasthan	2	878000	329250
Tamilnadu	2	5204000	2452000
Uttar Pradesh	13	7980967	0
West Bengal	1	915838	0
Uttarakand	1	450000	0
Jharkhand	1	449000	336750
Total	42	36743730	4917850

2011-12 $\,$ $\,$ Nil, as restructuring of CAPART was initiated.

2012-13 (till 19-11-2012) -do-

APPENDIX VI

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 622 ANSWERED ON 23.07.2015

CAPART

622. SHRI PRALHAD JOSHI: SHRI SADASHIV LOKHANDE: DR. MAHENDRA NATH PANDEY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the schemes of Council for Advancement of People's Action and Rural Technology (CAPART) have been kept under abeyance since September, 2010 due to work of reorganisation and rationalisation of CAPART offices;
- (b) if so, the work of reorganisation and rationalisation of CAPART offices have been completed;
 - (c) if so, the details thereof and if not, the reasons therefor; and
 - (d) the time by which the scheme of CAPART are likely to be re-introduced?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (d) Yes Sir. In the Executive Committee (EC) meeting of CAPART held in August 2009, a decision was taken that a roadmap may be drawn for reorganization and rationalization of CAPART offices. Subsequently, it was decided that no project funds will be disbursed by Regional Offices of CAPART and thereafter from September 2010, funding was kept under abeyance. A decision was also taken by EC, that an independent assessment of CAPART may be done by a professional third party. Accordingly, the task of restructuring of CAPART was entrusted to Tata Institute of Social Sciences (TISS), Mumbai. TISS has submitted its report in November, 2014.

In a separate development in August 2013, the Group of Ministers (GoM), constituted on the issue of setting up of the Bharat Rural Livelihood Foundation (BRLF) took a decision and directed the Ministry to initiate the process to wind up CAPART. The Union Cabinet in its meeting in September, 2013 approved the recommendation of the Group of Ministers. Subsequently, the matter was discussed in the General Body (GB) Meeting of CAPART in October, 2013. Members present in the meeting strongly advocated for the existence of CAPART, though with appropriate changes in it.

In view of above, Ministry is taking further action in the matter.

APPENDIX VII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 5942 ANSWERED ON 08.09.2011

Sridhar Committee Report

5942. SHRI ASADUDDIN OWAISI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether in order to provide houses to all 47.43 million houseless families, Sridhar Committee has submitted its report recommending involvement of banking system;
- (b) if so, the other recommendations-made by the Committee for APL and BPL families in regard to subsidy and loan;
- (c) whether the risk factor has been examined by the Committee to cover the risk of bank in granting loan for this purpose; and
- (d) if so, the details thereof and strategy likely to be adopted by the Government on the basis of recommendations of the Committee for 12th five year plan?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) & (b) A Committee was set up under the Chairmanship of Shri S. Sridhar, Chairman & Managing Director, Central Bank of India to suggest bankable schemes so that funds are made available to larger number of people belonging to Below Poverty Line (BPL), Economically Weaker Section (EWS) and Above Poverty Line (APL) categories, through Financial Institutions for rural housing. The Committee has submitted its recommendations to the Ministry. The salient recommendations of the Committee in regard to subsidy and loan are:—

- (i) For Below Poverty Line (BPL) households, the unit assistance under the Indira Awas Yojana (IAY) be increased to Rs. 75,000. The amount of loan admissible to such households Under the Differential Rate of Interest (DRI) scheme be raised to Rs. 50,000 for which the repayment period be extended to 15 years;
- (ii) For Above Poverty Line (APL) households; loans may be given:

Upto Rs. 2 lakhs for construction of a new house and Rs. 1 lakh for addition/upgradation/repair of old house at 5% interest subsidy upto Rs. 3 lakhs for construction of a new house and Rs. 1.5 lakhs for addition/upgradation/repair of old houses with 4% interest subsidy.

(iii) Both BPL and APL households may be given loans for (a) housing and (b) income generating activities with an interest subsidy of 5%. The loan amount to be decided by the lending institutions based on credit worthiness of the borrower. The maximum loan amount may not exceed:

(Amount in Rs.)

Nature of Houses	es BPL		APL	
	Housing	Income Generating Activities	Housing	Income Generating Activities
New Construction	90,000	10,000	2,70,000	30,000
Upgradation	25,000	10,000	50,000	30,000

- (iv) The Committee has recommended group-based lending approach for rural housing for giving better results.
- (c) The Committee has recommended setting up of a "Rural Risk Fund" with contributions from all stakeholders including beneficiaries and to encourage Insurance Linked Products with housing so as to reduce the cost of housing finance to the various stakeholders.
- (d) The Report of the Committee has been referred to the State/UT Governments for their comments. It has also been placed before the Working Group on Rural Housing set up by the Planning Commission for the 12th Five Year Plan.

APPENDIX VIII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA STARRED QUESTION NO. 66 ANSWERED ON 08.08.2013

Wages under MGNREGS

*66. SHRI JEETENDRA SINGH BUNDELA: SHRI GOPINATH MUNDE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the minimum wages prescribed for the workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State/UT-wise;
- (b) whether the workers under MGNREGS are reportedly not being paid the minimum wages under the scheme and if so, the details thereof;
- (c) whether the Government has constituted a committee to create a separate index for updation of wages under MGNREGS, if so, the details thereof and the recommendations made by the said committee including the steps taken/being taken by the Government on the said recommendations;
- (d) whether the Government has received suggestions from social organisation/ States and other stakeholders in this regard; and
- (e) if so, the details thereof and the action taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (e) A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 66 for answer on 08.08.2013

- (a) Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are notified and peridically revised by the Central Government in accordance with the provisions of Section 6(1) of the Act. The latest revision of wage rates under MGNREGA was made *vide* notification dated 26.02.2013 in respect of all States/Union Territories and became effective from 1st April 2013. The revised wage rates under MGNREGA are in the **Annexure**.
- (b) Wages are linked to the quality of work and wage rates notified under Section 6(1) of the Act. Further, wages are calculated according to the Schedule of Rates fixed by the State Governments for different types of work. The Schedule of Rates of wages

for various unskilled labourers are required to be so determined that an adult person working for nine hours, including an hour of rest, would normally earn a wage equal to the wage rate. No instance of MGNREGA workers being denied wages, which are calculated on the basis of a wage rate lower than the wage rate notified by the Central Government under Section 6(1) of the Act, has come to the notice of Ministry of Rural Development from any State/Union Territory.

- (c) Yes Madam, the Government of India has constituted a committee under the Chairmanship of Dr. Pronab Sen, Chairman, National Statistical Commission (NSC), Ministry of Statistics & Programme Implementation to develop a mechanism to evolve a framework to create a separate index for updation of MGNREGA wages. The report of the Committee is awaited. Pending the report from the Committee, the Ministry has decided to index the wages with the Consumer Price Index for Agricultural Labourers (CPIAL) each year. The CPIAL indexed wage rates have been last revised in 2013 *vide* notification dated 26.02.2013 effective from 1st April, 2013.
- (d) Yes Madam, the Government has received suggestions/recommendations from several individuals/organisations and States/UTs, *viz.*, Bihar, Karnataka, Jharkhand, Rajasthan and Andaman & Nicobar Islands stating that MGNREGA wages should not be less than the minimum wages notified by the State Governments for unskilled agricultural labourers under the Minimum Wages Act, 1948.
- (e) The Hon'ble High Court of Karnataka in its Order dated 23.09.2011 had ruled that MGNREGA wage rates cannot be less than the minimum wage rate for unskilled agricultural labourers fixed under the Minimum Wages Act and directed the Central Government to make payment of arrears. In a Special Leave Petition(Civil) No. 379-390 of 2012 filed by Government of India against the aforesaid judgement of Hon'ble Karnataka High Court, the Hon'ble Supreme Court has granted interim stay to the orders of the Karnataka High Court. On a Writ Petition on similar issue filed in the High Court of Andhra Pradesh, the Hon'ble court has reserved its judgement. The matter is, thus, sub-judice.

 $\begin{tabular}{ll} ANNEXURE \\ Annexure referred to in Reply to part (a) of Lok Sabha Starred Question No.~66 for answer on 08.08.2013 \end{tabular}$

Sl. No.	Name of State/Union Territory	Revised wage rate (Rs.)
1.	Assam	Rs. 152.00
2.	Andhra Pradesh	Rs. 149.00
3.	Arunachal Pradesh	Rs. 135.00
4.	Bihar	Rs. 138.00
5.	Gujarat	Rs. 147.00
6.	Haryana	Rs. 214.00
7.	Himachal Pradesh-Non-Scheduled Areas	Rs. 138.00
7(a).	Himachal Pradesh-Scheduled Areas	Rs. 171.00
8.	Jammu and Kashmir	Rs. 145.00
9.	Karnataka	Rs. 174.00
10.	Kerala	Rs. 180.00
11.	Madhya Pradesh	Rs. 146.00
12.	Maharashtra	Rs. 162.00
13.	Manipur	Rs. 153.00
14.	Meghalaya	Rs. 145.00
15.	Mizoram	Rs. 148.00
16.	Nagaland	Rs. 135.00
17.	Odisha	Rs. 143.00
18.	Punjab	Rs. 184.00
19.	Rajasthan	Rs. 149.00
20.	Sikkim	Rs. 135.00
21.	Tamil Nadu	Rs. 148.00
22.	Tripura	Rs. 135.00
23.	Uttar Pradesh	Rs. 142.00
24.	West Bengal	Rs. 151.00
25.	Chhattisgarh	Rs. 146.00
26.	Jharkhand	Rs. 138.00
27.	Uttarakhand	Rs. 142.00
28.	Goa	Rs. 178.00
29.	Andaman & Nicobar (Andaman)	Rs. 198.00
29(a).	Andaman & Nicobar (Nicobar)	Rs. 210.00
30.	Dadra and Nagar Haveli	Rs. 175.00
31.	Daman and Diu	Rs. 150.00
32.	Lakshadweep	Rs. 166.00
33.	Puducherry	Rs. 148.00
34.	Chandigarh	Rs. 209.00

APPENDIX IX

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 2497 ANSWERED ON 06.02.2014

Increase in Wages under MGNREGS

2497. SHRI ANURAG SINGH THAKUR: SHRIMATI PRIYA DUTT:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted any committee to increase rates of wages and other facilities provided to the labourers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
 - (b) if so, the details thereof and the recommendations made by the said committee;
 - (c) the action taken/being taken by the Government on the above recommendation;
- (d) whether the Supreme Court has delivered its judgement on the issue of minimum wages under the MGNREGS;
 - (e) if so, the details thereof;
- (f) whether the Government has received any proposal from the various State Governments including Kerala regarding the increase in wages under the scheme; and
 - (g) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Yes Madam, The Government of India has constitute a committee under the Chairmanship of Prof. S. Mahendra Dev to suggest a proper index for revising MGNREGS wage rates every year by protecting the wages against inflation. The Prof. Mahendra Dev Committee is yet to submit its report.

- (d) & (e) The Hon'ble Supreme Court is yet to deliver its final judgement on the Special Leave Petition filed by the Central Government challenging the orders of the Hon'ble High Court of Karnataka, in WP No. 30619/2009 striking down the operation of Section 6(1) of the Act.
- (f) & (g) Yes Madam, the Government has received suggestions/recommendations from several individuals and organisations, including, National Advisory Council, the Central Employment Guarantee Council, etc., and States/UTs, *viz.* Kerala,

Andhra Pradesh, Sikkim, Bihar, Karnataka, Jharkhand, Rajasthan, Himachal Pradesh and Andaman & Nicobar Islands stating that MGNREGA wages should not be less than the minimum wages notified by the State Governments for unskilled agricultural labourers under the Minimum Wages Act, 1948. Any action on the above is subject to the order by the Supreme Court.

APPENDIX X

GOVERNMENT OF INDIA

MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA STARRED QUESTION NO. 327 ANSWERED ON 13.02.2014

Wages under MGNREGS

*327. SHRI K.P. DHANAPALAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the latest minimum wages prescribed for the workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State/UT-wise;
 - (b) whether the Government proposes to revise wage rates under MGNREGS;
- (c) if so, the details thereof including the suggestions received from various individuals, organizations and States in this regard including the action taken by the Government thereon;
- (d) whether the Committee Constituted under the Chairmanship of Professor S. Mahendra Dev for creating a frame work for revision of wages under MGNREGS has submitted the report; and
- (e) if so, the details thereof and if not, the time by which the report is likely to be submitted by the Committee in the matter?

ANSWER

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) to (e) A statement is laid on the table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 327 due for answer on 13.02.2014

- (a) to (c) In exercise of the powers conferred by Sub-section (1) of Section 6 of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005, the Central Government specifies the wage rates payable to unskilled rural workers in respect of all States/UTs. The wage rates under MGNREGA are revised annually by indexing the State/UT-specific unskilled wages with the Consumer Price Index for Agricultural Labour (CPI-AL). The latest such State/UT-wise revision which came into force with effect from 01.04.2013 is given at **Annexure**.
- (d) & (e) No, Madam. The Committee constituted under the chairmanship of Prof. S. Mahendra Dev is yet to submit its report. The Committee has been requested to submit its report within three months from the date of its constitution i.e. 15.10.2013.

Annexure Referred to in Reply to parts (a) to (c) of Lok Sabha Starred Question No. 327 due for answer on 13.02.2014

Sl. No.	Name of State/Union Territory	Revised wage rate (Rs.) (<i>w.e.f.</i> 01.04.2013)
1.	Assam	Rs. 152.00
2.	Andhra Pradesh	Rs. 149.00
3.	Arunachal Pradesh	Rs. 135.00
4.	Bihar	Rs. 138.00
5.	Gujarat	Rs. 147.00
6.	Haryana	Rs. 214.00
7.	Himachal Pradesh-Scheduled Areas	Rs. 138.00
7(a).	Himachal Pradesh-Scheduled	Rs. 171.00
8.	Jammu and Kashmir	Rs. 145.00
9.	Karnataka	Rs. 174.00
10.	Kerala	Rs. 180.00
11.	Madhya Pradesh	Rs. 146.00
12.	Maharashtra	Rs. 162.00
13.	Manipur	Rs. 153.00
14.	Meghalaya	Rs. 145.00
15.	Mizoram	Rs. 148.00
16.	Nagaland	Rs. 135.00
17.	Orissa	Rs. 143.00
18.	Punjab	Rs. 184.00
19.	Rajasthan	Rs. 149.00
20.	Sikkim	Rs. 135.00
21.	Tamil Nadu	Rs. 148.00
22.	Tripura	Rs. 135.00
23.	Uttar Pradesh	Rs. 142.00
24.	West Bengal	Rs. 151.00
25.	Chhattisgarh	Rs. 146.00
26.	Jharkhand	Rs. 138.00
27.	Uttarakhand	Rs. 142.00
28.	Goa	Rs. 178.00
29.	Andaman & Nicobar (Andaman)	Rs. 198.00
29(a).	Andaman & Nicobar (Nicobar)	Rs. 210.00
30.	Dadra and Nagar Haveli	Rs. 175.00
31.	Daman and Diu	Rs. 150.00
32.	Lakshadweep	Rs. 166.00
33.	Puducherry	Rs. 148.00
34.	Chandigarh	Rs. 209.00

APPENDIX XI

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 4238 ANSWERED ON 07.08.2014

Wages under MGNREGS

4238. SHRI SANJAY DHOTRE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Committee constituted to review the wages and other facilities to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has submitted its report;
- (b) if so, the main recommendations of the report and the follow-up action taken/ being taken by the Government thereon; and
- (c) if not, the reasons therefor along with the time by which the Committee is likely to submit its report?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) Yes, Madam. Prof. S. Mahendra Dev Committee on Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wage rate indexation has submitted its report to the Ministry.

- (b) & (c) The main recommendations in the report submitted by Mahendra Dev Committee are:
 - (i) the baseline for MGNREGA wage indexation from 2014 may be the current minimum wage rate for unskilled agricultural labourers fixed by the States under the 'Minimum Wages Act' or the 'current MGNREGA wage rate', whichever is higher; and
 - (ii) Consumer Price Index for Rural (CPI-Rural) may be considered as the appropriate index for protecting the MGNREGA wages against inflation and the CPI-Rural be adopted for revising wage rates every year.

The above recommendations are under examination in the Ministry.

APPENDIX XII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 4328 ANSWERED ON 18.12.2014

Wages under MGNREGS

4328. SHRI C.N. JAYADEVAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether final decision on the recommendations of the Committee constituted to review the wages and other facilities to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been taken by the Government;
 - (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the time by which a decision on the said recommendations is likely to be taken?

ANSWER

THE MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH): (a) to (c) An expert Committee under the Chairmanship of Prof. S. Mahendra Dev was constituted by the Government to suggest the methodology for resetting the base rate and for suggesting a proper index for revising Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wage rates yearly. The Committee has recommended to adopt—the existing MGNREGA wage rate as in 2014, or the Minimum Wage prescribed under the Minimum Wages Act whichever is higher—as the base wage rate for 2014. The Committee has also recommended adopting Consumer Price Index (Rural) for indexation of the wages instead of the Consumer Price Index (Agricultural Labour). The recommendations of the Committee are under examination at the Government level and an appropriate decision is reported to be taken during the current financial year.

APPENDIX XIII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA STARRED QUESTION NO. 54 ANSWERED ON 26.02.2015

Changes in MGNREGS

*54. PROF. A.S.R. NAIK: SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to make some changes in the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) including the provisions relating to labour-material ratio;
- (b) if so, the details thereof including its impact on expenditure on material, component and wages;
- (c) whether an expert Committee has recommended proper index for revising wage rates under MGNREGS and if so, the details thereof;
 - (d) the time by which the decision on the matter is likely to be taken; and
 - (e) the steps taken by the Government for effective implementation of MGNREGS?

ANSWER

THE MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH): (a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 54 for 26.02.2015.

- (a) & (b) No Madam. Government has already notified changes in the scheme $\it vide$ Notification dated 21.07.2014, under which at least 60% of the expenditure at the district level shall be on creation of productive assets directly linked to agriculture and allied activities. Further while emphasizing quality, productivity and durability of assets, it has been decided to apply the wage material ratio at the district level for all works taken up by the implementing agencies other than Gram Panchayats.
- (c) & (d) The expert Committee constituted under the Chairmanship of Prof. S. Mahendra Dev has recommended to reset the base wage rate by considering the existing MGNREGA wage rate as in 2014, or the Minimum Wage prescribed under the Minimum Wages Act whichever is higher. The Committee has also recommended adopting Consumer Price Index (Rural) instead of the Consumer Price Index (Agricultural Labour) for indexing the wage rate to inflation; The recommendations are under examination at the Government level.

- (e) The major steps taken by the Government to improve the programme implementation under MGNREGS are as follows:
 - Improved planning process in 2,500 most backward Blocks.
 - Improving quality of assets by better convergence with line departments, measuring the outcomes, better technical supervision and quality monitoring.
 - To check the corrupt practices, the Social audits are proposed to be strengthened in accordance with the provisions of the Audit of Schemes Rules 2011; and by positioning ombudsmen in all districts.
 - Use of IT solutions like e-muster, eFMS and mobile monitoring system for better monitoring of the works.

APPENDIX XIV

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 1706 ANSWERED ON 05.03.2015

Wages Rates under MGNREGS

1706. SHRI KESHAV PRASAD MAURYA: DR. A. SAMPATH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted any Committee to suggest methodology for revision of wage rates under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and to provide other facilities to the labourers under MGNREGS;
 - (b) if so, the details thereof and the recommendations made by the said Committee;
- (c) the action taken/being taken by the Government on the above recommendations; and
- (d) whether the Government proposes to give minimum wages to the labourers working under the MGNREGS equivalent to the minimum wages for unskilled agricultural labourers fixed under the Minimum Wages Act, 1948 and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (c) An expert Committee under the Chairmanship of Prof. S. Mahendra Dev was constituted by the Government to suggest the methodology for resetting the base rate and for suggesting a proper index for revising Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wage rates yearly. The Committee has recommended to adopt-the existing MGNREGA wage rate as in 2014, or the Minimum Wage prescribed under the Minimum Wages Act whichever is higher—as the base wage rate for 2014. The Committee has also recommended adopting Consumer Price Index (Rural) for indexation of the wages instead of the Consumer Price Index (Agricultural Labour). The recommendations of the Committee are under examination at the Government level.

(d) No, Madam. Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGS), 2005 are fixed by the Central Government under Section 6(1) of the Act.

APPENDIX XV

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 794 ANSWERED ON 03.12.2015

Wage Hike under MGNREGS

794. PROF. RAVINDRA VISHWANATH GAIKWAD: SHRI MULLAPPALLY RAMACHANDRAN: SHRI K.N. RAMACHANDRAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to increase the wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof and the time by which it is likely to be implemented and if not, the reasons therefor; and
- (c) the total funds allocated under MGNREGS and the assets created therefrom so far in the country, State/UT-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) & (b) An expert Committee under the Chairmanship of Prof. S. Mahendra Dev was constituted by the Government to suggest the methodology for resetting the base rate and for suggesting a proper index for revising Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wage rates yearly. The Committee has recommended to adopt-the existing MGNREGA wage rate as in 2014, or the Minimum Wage prescribed under the Minimum Wages Act whichever is higher—as the base wage rate for 2014. The Committee has also recommended adopting Consumer Price Index (Rural) for indexation of the wages instead of the Consumer Price Index. (Agricultural Labour). The recommendations of the Committee are under examination.

(c) Since MGNREGA is a demand driven wage employment programme, no targets are fixed and no State/UT-wise allocation of fund is made. Funds for programme implementation including creation of assets are released to the States after verifying the performance, utilisation of funds released, and as per the agreed Labour Budget. State/UT-wise details of amount released under the MGNREGS during the current year (till 30.11.2015) is indicated in Annexure-I. State/UT-wise details of the works completed under MGNREGA since inception are given in Annexure-II.

Annexure-I referred to in reply to part (c) of Lok Sabha Unstarred Question No. $794\,\mathrm{dated}\,03.12.2015$

(Rs. in lakh)

Sl.No.	State	Central funds released
		2015-16till30.11.2015
1.	Andhra Pradesh	255685.09
2.	Arunachal Pradesh	4003.96
3.	Assam	50200.77
4.	Bihar	102412.26
5.	Chhattisgarh	79550.04
6.	Gujarat	19416.21
7.	Haryana	11839.91
8.	Himachal Pradesh	25781.70
9.	Jammu and Kashmir	54504.61
10.	Jharkhand	96989.31
11.	Karnataka	82278.75
12.	Kerala	107382.14
13.	Madhya Pradesh	224475.73
14.	Maharashtra	123834.73
15.	Manipur	16125.52
16.	Meghalaya	22182.56
17.	Mizoram	13903.61
18.	Nagaland	17707.80
19.	Odisha	137941.05
20.	Punjab	20033.37
21.	Rajasthan	185553.06
22.	Sikkim	5290.85
23.	Tamil Nadu	547037.47
24.	Telangana	180421.02
25.	Tripura	135894.19
26.	Uttar Pradesh	209393.59
27.	Uttarakand	43983.13
28.	West Bengal	444600.69
29.	Andaman & Nicobar Islands	1035.72
30.	Dadra and Nagar Haveli	0.00
31.	Daman & Diu	0.00
32.	Lakshadweep	11.85
33.	Puducherry	1292.57
34.	Chandigarh	0.00
35.	Goa	99.41
	Total	3220862.67

Annexure-II referred to in reply to part (c) of Lok Sabha Unstarred Question No. $794\,\mathrm{dated}\,03.12.2015$

S.No.	State	No. of Works Completed
1.	Andhra Pradesh	2930170
2.	Arunachal Pradesh	566
3.	Assam	130218
4.	Bihar	583398
5.	Chhattisgarh	542674
6.	Goa	1676
7.	Gujarat	335372
8.	Haryana	77883
9.	Himachal Pradesh	297686
10.	Jammu and Kashmir	149579
11.	Jharkhand	488161
12.	Karnataka	1666508
13.	Kerala	636882
14.	Madhya Pradesh	2026233
15.	Maharashtra	456796
16.	Manipur	15887
17.	Meghalaya	36052
18.	Mizoram	28435
19.	Nagaland	38878
20.	Odisha	436735
21.	Punjab	54366
22.	Rajasthan	754627
23.	Sikkim	10210
24.	Tamil Nadu	872311
25.	Telangana	1920769
26.	Tripura	539231
27.	Uttar Pradesh	3218175
28.	Uttarakhand	163359
29.	West Bengal	1292924
30.	Andaman & Nicobar Islands	1525
31.	Dadra and Nagar Haveli	1
32.	Daman & Diu	0
33.	Lakshadweep	66
34.	Puducherry	2683
	Total	19710036

APPENDIX XVI

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 1347 ANSWERED ON 03.03.2016

Wage Rate under MGNREGS

1347. SHRI RAM SWAROOP SHARMA:

SHRI ANOOP MISHRA:

SHRIANSHUL VERMA:

SHRI DALPAT SINGH PARASTE:

SHRI R. DHRUVA NARAYANA:

SHRI SANTOSH KUMAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of existing minimum wages fixed for unskilled manual workers/labourers under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) across the country, State/UT-wise;
- (b) whether the Government proposes to revise the rate of wages under MGNREGS, if so, the details thereof, State/UT-wise;
 - (c) the details of suggestions received from various quarters in this regard;
- (d) whether the revised wage rates for unskilled manual workers under the MGNREGS for the year 2015-16 has been put into effect in all the States and UTs, if so, the details thereof and if not, the reasons therefor, State/UT-wise;
- (e) whether the scheme is functional in all gram panchayats across the country, if not, the reasons therefor and the reaction of the Government thereto;
- (f) the details of total amount pending in terms of wages to the beneficiaries alongwith the average delay period in disbursement of wages, State/UT-wise; and
 - (g) the corrective steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are notified and revised annually by the Central Government in accordance with the provisions of Section 6(1) of the Act. State/UT-wise details of the notified wage rate *w.e.f.* 1st April, 2015 is given at **Annexure-I.**

(b) & (c) An expert Committee under the Chairmanship of Prof. S. Mahendra Dev

was constituted by the Government to suggest the methodology for resetting the base rate and for suggesting a proper index for revision of MGNREGA wage rates yearly. The Committee has recommended to adopt— the existing MGNREGA wage rate as in 2014, or the Maximum Wage prescribed under the Minimum Wages Act whichever is higher—as the base wage rate for 2014. The Committee has also recommended adopting Consumer Price Index (Rural) for indexation of the wages instead of the Consumer Price Index (Agricultural Labour). The recommendations of the Committee are under examination.

- (d) Yes, Madam. State/UT-wise details of the notified wage rate for the year 2015-16 (*w.e.f.* 1st April, 2015) is given at **Annexure-I.**
 - (e) Yes, Madam.
- (f) State/UT-wise detail of total amount pending in terms of wages to the beneficiaries along with the average delay period in disbursement of wages is given in **Annexure-II**.
- (g) In order to ensure timely payment wages, Rules have been issued for timely payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Government. The Ministry has also initiated Electronic Fund Management System (e-FMS) which directly credits wages to the respective beneficiary accounts using the crore banking system.

Annexure-I referred in reply to parts (a) & (d) of Lok Sabha Unstarred Question No. 1347 dated 03.03.2016

(in Rupees)

Sl. No.	State	Wage rate (2015-16)
1.	Andaman and Nicobar	241
2.	Andhra Pradesh	180
3.	Arunachal Pradesh	167
4.	Assam	179
5.	Bihar	162
6.	Chandigarh	239
7.	Dadra & Nagar Haveli	196
8.	Daman & Diu	181
9.	Goa	208
10.	Gujarat	178
11.	Haryana	251
12.	Himachal Pradesh	203
13.	Jammu and Kashmir	164
14.	Karnataka	204
15.	Kerala	229
16.	Madhya Pradesh	159
17.	Maharashtra	181
18.	Lakshadweep	210
19.	Manipur	190
20.	Meghalaya	163
21.	Mizoram	183
22.	Nagaland	167
23.	Odisha	174
24.	Puducherry	183
25.	Punjab	210
26.	Rajasthan	173
27.	Sikkim	167
28.	Tripura	167
29.	Uttar Pradesh	161
30.	West Bengal	174
31.	Chhattisgarh	159
32.	Jharkhand	162
33.	Uttarakhand	161
34.	Telangana	180
35.	Tamil Nadu	183

Annexure-II referred in reply to part (f) of Lok Sabha Unstarred Question No. 1347 dated 03.03.2016

State		Total	Total	% of	% of	% of	% of
		Transac-	Transac-T				Transac-
		tions	tions with	tion with	tion with	tion with	tion with
			Delay	Delay	15-30	30-60	more
			Ţ.	Ü	days	days	than
					delay	delay	60 days delay
1.	Andhra Pradesh	33595999	7005892	21%	17%	3%	1%
2.	Arunachal Pradesh	68789	43692	64%	2%	4%	57%
3.	Assam	3008223	1686991	56%	26%	23%	7%
4 .	Bihar	3970648	3122930	79%	26%	28%	25%
5.	Chhattisgarh	8469390	7234242	85%	29%	38%	19%
6.	Goa	18171	12771	70%	37%	18%	15%
7.	Gujarat	2505473	1347009	54%	33%	16%	4%
8.	Haryana	462718	288912	62%	28%	21%	13%
9.	Himachal Pradesh	1347767	899438	67%	24%	15%	27%
10.	Jammu and Kashmir	836610	609130	73%	21%	27%	24%
11.	Jharkhand	7133538	1626804	23%	18%	4%	1%
12.	Karnataka	4989119	3191001	64%	29%	22%	13%
13.	Kerala	11868913	8773627	74%	29%	30%	14%
14.	Madhya Pradesh	16063032	9963487	62%	41%	17%	4%
15.	Maharashtra	9737478	6265054	64%	37%	21%	6%
16.	Manipur	967811	229112	24%	10%	14%	0%
17.	Meghalaya	261522	250215	96%	8%	20%	68%
18.	Mizoram	727836	1147	0%	0%	0%	0%
19.	Nagaland	1172864	965491	82%	8%	26%	49%
20.	Odisha	10247927	6013722	59%	32%	19%	8%
21.	Punjab	1284030	1055414	82%	20%	29%	33%
22.	Rajasthan	18416741	9225600	50%	39%	9%	2%
23.	Sikkim	223507	98100	44%	22%	15%	8%
24.	Tamil Nadu	65891212	40739254	62%	41%	17%	4%
25.	Telangana	22177596	8162108	37%	25%	11%	1%
26.	Tripura	6684263	2757732	41%	27%	12%	2%
27.	Uttar Pradesh	17891308	13470727	75%	29%	27%	20%
28.	Uttarakhand	1393239	869538	62%	20%	21%	21%
29.	West Bengal	19394578	12831957	66%	27%	24%	16%
30.	Andaman and Nicobar	2000	2000	100%	5%	11%	85%
31.	Lakshadweep	184	77	42%	31%	1%	10%
32.	Puducherry	138213	111758	81%	33%	38%	10%
	Total	270950699	148854932	55%	31%	17%	7%

APPENDIX XVII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 4395 ANSWERED ON 20.2.2014

Fund allocation under NSAP

4395. SHRI HARIBHAU JAWALE: SHRI RAM SINGH KASWAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the funds sanctioned and released to the States under the National Social Assistance Programme (NSAP) including Maharashtra during the last three years and the current year, State/year-wise and scheme-wise alongwith the respective share of Union and the State in this regard;
- (b) the funds utilised in the implementation of the schemes under NSAP during the said period, scheme-wise and State/year-wise for the above period;
- (c) whether the Government has any mechanism to monitor the utilisation of funds under these schemes prudently;
 - (d) if so, the details thereof; and
- (e) the other steps taken/being taken by the Government for social assistance in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA): (a) and (b) National Social Assistance Programmes (NSAP) which comprises Indira Gandhi National Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS), Indira Gandhi National Disability Pension Scheme (IGNDPS), National Family Benefit Scheme (NFBS) and Annapurna is applicable to persons belonging to Below Poverty Line (BPL) households as per the criteria prescribed by the Government of India.

The funds for the schemes of NSAP are allocated by Planning Commission and are released as Additional Central Assistance (ACA) by the Ministry of Finance to the States and by Ministry of Home Affairs to Union Territories in a combined manner for all the schemes under NSAP. Identification of beneficiaries, sanction and disbursement of pension is done by the respective State/UTs Governments. States/UTs have been given the requisite flexibility in the implementation of these schemes. A statement giving details of amount allocated, released and expenditure reported by the State/UTs (scheme-wise) including the State of Maharashtra during the last three years and current financial year (till January, 2014) is at Annexure.

- (c) & (d) The Ministry of Rural Development has put in place a mechanism to monitor the utilisation of funds under the scheme of NSAP. Some of the monitoring mechanisms are as follows:—
 - The process of implementation of the schemes is monitored by the Ministry of Rural Development through Monthly Progress Reports given by the States/UTs in the prescribed formats. Non-reporting of the physical and financial progress reports is construed as lack of progress and therefore, it may result in non-release of ACA for the last quarter of the financial year. The performance of the programme is reviewed with Secretaries once in a quarter during the Performance Review Committee (PRC) meetings of the Ministry.
 - Social Audit and Annual Verification has been introduced under NSAP for improved monitoring, accountability and transparency. All the States are to complete the Annual Verification by 30th June and the Social Audit by 30th September, each year.
 - A checklist for the schemes under NSAP is provided to the National Level Monitors (NLMs) during their field visits. Each NLM is advised to visit the district, block and village level offices and meet the Government functionaries, public representatives and the beneficiaries to get feedback on the implementation of the schemes under NSAP.
 - NSAP is included in the schemes to be reviewed by the Vigilance & Monitoring Committees (V&MCs) constituted at the District Level, along with other Rural Development Schemes. MPs are represented in the V&MCs in the Districts.
- (e) A Task Force was constituted under the Chairmanship of Dr. Mihir Shah, Member, Planning Commission to prepare a proposal for Comprehensive National Social Assistance Programme. The Task Force considered all the issues, demands and suggestions relating to social assistance/security, received from various quarters and submitted its report *inter-alia* recommending, expanding the scope of coverage and increasing the quantum of pension. Further action has been initiated keeping in view the recommendations of the Task Force.

NATIONAL SOCIAL ASSISTANCE PROGRAMME (NSAP)

Year: 2013-14 (Rupees in Lakh)

S1.	States/UTs	Allocation	Total	Total			Ex	penditure			
No.			Release	Available Funds	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurna	3% Admn	Total
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	62495.43	46872.00	46872.34	33420.24	14644.96	10171.06	526.50	587.16		59349.92
2.	Bihar	132391.73	99294.00	200046.88	68279.08	11799.51	767.53	4357.22	NR		85203.34
3.	Chhattisgarh	28551.35	21414.00	27330.44	12483.27	2804.33	900.61	715.10	52.08		16955.39
4.	Goa	274.21	0.00	140.38	NR	NR	NR	2.85	NR		2.85
5.	Gujarat	18143.76	13608.00	19577.29	5425.92	82.17	99.27	214.50	NR		5821.86
6.	Haryana	7796.01	5847.00	7772.39	31.66	12.18	4.53	3.28	NR		4549.00
7.	Himachal Pradesh	3323.01	2493.00	2493.00	2454.35	565.57	13.25	230.50	7.62		3271.29
8.	J & K	3888.20	2916.00	2916.01	NR	NR	NR	NR	NR		0.00
9.	Jharkhand	29198.87	21900.00	26693.47	11077.09	6280.08	424.75	629.60			18411.52
10.	Karnataka	53350.01	40014.00	42069.61	NR	NR	NR	NR	NR		0.00
11.	Kerala	13986.50	10491.00	11246.27	9095.85	NR	NR	128.59	NR		9224.44
12.	Madhya Pradesh	74453.83	55839.00	66418.51	22191.11	7168.88	2276.72	1541.31	0		33178.0
13.	Maharashtra	72258.14	0.00	46013.86	15853.23	430.04	115.80	1222.78	0.00	907.59	18529.44
14.	Odisha	71294.94	53472.00	69661.96	31971.18	14271.39	1633.57	3846.57	390.00		52112.71
15.	Punjab	6739.34	5055.00	6452.66	44.47	14.58	2.56	NR	NR		61.61
16.	Rajasthan	31275.40	23457.00	20799.73	19140.12	3383.15	658.36	1681.91	213.11		25076.65
17.	Tamil Nadu	58519.36	43890.00	49871.21	19804.94	13178.02	1611.39	1967.00	58.25		36619.60

1	2	3	4	5	6	7	8	9	10	11	12
18.	Uttar Pradesh	157951.23	118464.00	155719.16	48691.70	117.62	1170.00	7462.00	NR		57441.32
19.	Uttarakhand	9957.35	7467.00	9368.16	4765.63	269.00	87.10	279.30	NR		5401.93
20.	West Bengal	83156.12	62367.00	70777.60	38901.73	17843.60	1123.27	999.07	547.00		59414.67
NE	States										
21.	Arunachal Pradesh	1057.28	792.00	792.59	NR	NR	NR	NR	NR		0.00
22.	Assam	21584.02	16188.00	26089.46		NR	NR	NR	NR	450.30	450.30
23.	Manipur	2371.73	1779.00	1825.30	NR	NR	NR	NR	NR		0.00
24.	Meghalaya	1889.26	1416.00	1416.00	1047.14	58.15	NR	65.70	68.30		1239.29
25.	Mizoram	803.72	603.00	603.00	443.12	28.87	11.12	NR	17.00		500.11
26.	Nagaland	1534.80	1152.00	1152.00	614.24	66.96	22.97	30.00	24.04	5.00	764.21
27.	Sikkim	573.51	429.20	429.20	NR	NR	NR	NR	NR		0.00
28.	Tripura	5352.17	4013.00	4013.00	3404.18	276.00	71.90	120.00	95.25	38.00	4013.00
	Sub Total	954171.28	661232.20	926561.50	349140.25	93295.96	21165.76	26023.78	2060.81	1400.89	197592.47
Uni	on Territories										
29.	A&N Islands	246.99		195.18	14.03	NR	NR	NR	NR		14.03
30.	Chandigarh	201.96	150.49	169.74	NR	NR	NR	NR	NR		0.00
31.	D&N Haveli	292.29		204.00	NR	NR	NR	NR	NR		0.00
32.	Daman & Diu	50.34		33.00			1075.79				1075.79
33.	NCT Delhi	5458.53	4094.63	8549.63	NR	NR	NR	NR	NR		
34.	Lakshadweep	30.68		21.00	NR	NR	NR	NR	NR		0.00
35.	Puducherry	998.71	499.68	1384.68			750.00				750.00
	Sub Total	7279.50	4744.80	10557.23	1839.82	0.00	0.00	0.00	0.00		1839.82

*Released during the period of April, 2013 to December, 2013.

NR: Not Reported

NATIONAL SOCIAL ASSISTANCE PROGRAMME (NSAP)

Annexure to Unstarred Question No. 4395 to be answered on 20.02.2014

Year 2012-13 (Rupees in lakh)

S1.	States/UTs	Allocation	Total	Total			Ex	penditure Re	eported		
No.			Release	Available Funds	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurna	Total	
1	2	3	4	5	6	7	8	9	10	11	
1.	Andhra Pradesh	67563.36	67563.36	67563.36	41333.91	13410.66	7168.28	2900.00	782.88	65595.73	
2.	Bihar	101216.67	101216.67	133460.19	51809.43	8530.08	417.78	4042.00		64799.29	
3.	Chhattisgarh	23072.95	23072.95	28352.03	17570.35	2752.54	804.46	1191.10	117.14	22435.59	6/
4.	Goa	292.00	292.00	634.10	NR	NR	NR	35.20	NR	42.02	
5.	Gujarat	13246.21	13246.21	16141.62	9512.48	50.76	115.49	493.60	NR	10172.33	
6.	Haryana	7505.39	7505.39	7505.39	3518.00	1353.00	504.00	205.00	0.00	5580.00	
7.	Himachal Pradesh	3098.36	3098.36	3464.43	2943.56	304.72	12.06	209.90	130.00	3600.24	
8.	J & K	4308.89	2821.15	2828.25	_		2828.24	_	_	2828.24	
9.	Jharkhand	18245.64	18215.64	28148.34	_		23354.87	_	_	23354.87	
10.	Karnataka	45649.44	45649.44	50867.37	31426.41	10802.76	1460.89	3700.00		47390.06	
11.	Kerala	9164.00	9164.00	20623.64	13684.02	_	_	622.00	1117.31	15423.33	
12.	Madhya Pradesh	54351.43	54351.43	70424.18	_	_	51028.79	_	_	51028.79	
13.	Maharashtra	43866.00	43866.00	75367.54	_	_	29353.42	_	_	29353.42	
14.	Odisha	74305.32	74305.32	75275.80	60742.32	6414.52	2992.22	3016.00	476.00	73641.06	
15.	Punjab	5783.11	5783.11	6873.18	3286.71	152.79	46.34	21.30	0.00	3507.14	

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1	2	3	4	5	6	7	8	9	10	11
16.	Rajasthan	25513.08	25513.08	30119.22	18999.24	3157.47	573.78	1605.26	440.74	24776.49
17.	Tamil Nadu	57350.39	57350.39	59513.55	23637.25	11037.85	1286.14	2483.00	106.30	38550.54
18.	Uttar Pradesh	163952.23	111027.03	159678.85	98244.13			11365.30		109609.43
19.	Uttarakhand	7904.87	7904.87	9829.00	7161.30	402.49	103.73	260.30	0.00	7927.82
20.	West Bengal	78165.01	78165.01	79870.00	44510.20	22165.64	1384.82	3378.74	0.00	71459.40
NE	State									
21.	Arunachal Pradesh	1138.98	1138.98	1138.98			594.62			594.62
22.	Assam	22504.42	22504.42	22504.97	6746.88	819.24	168.54	1047.10		8781.76
23.	Manipur	1697.50	1044.22	1564.15			1517.85			1517.85
24.	Meghalaya	1062.00	1062.00	2764.76	813.98	127.34	25.14	102.60	0.00	1069.06
25.	Mizoram	867.57	867.57	866.02	551.52	16.04	9.79			577.35
26.	Nagaland	1677.27	1048.52	1048.52	921.37	31.38	20.42	31.20	44.14	1048.51
27.	Sikkim	236.00	236.00	321.30	520.10	14.06	15.50	12.60		562.26
28.	Tripura	4491.91	4491.91	5443.87	4808.14	224.51	67.22	177.80	125.00	5402.67
	Sub Total	838200.00	782505.03	962194.61	551419.09	81787.85	17176.60	36900.00	3339.51	690629.87
UTs										
29.	A&N Islands	230.69	174.00	174.00			10.29			10.29
30.	Chandigarh	189.61	190.00	190.00	93.50	69.84	2.41	5		170.75
31.	D&N Haveli	272.14	204.00	204.00	NR	NR	NR	NR	NR	0.00
32.	Daman & Diu	43.44	33.00	33.00	NR	NR	NR	NR	NR	0.00
33.	NCT Delhi	4860.31	4455.00	4455.00	NR	NR	NR	NR	NR	0.00
34.	Lakshadweep	27.44	21.00	21.00	NR	NR	NR	NR	NR	0.00
35.	Puducherry	873.00	873.00	1321.00			436.00			436.00
	Total	6496.62	5950.00	6398.00	539.79	69.84	2.41	5.00	0.00	617.04
	Grand Total	844696.61	788455.03	968592.61	551958.69	81857.69	17179.01	36905.00	3339.54	691246.91

NR: Not Reported

NATIONAL SOCIAL ASSISTANCE PROGRAMME (NSAP)

Year: 2011-12 (Rupees in Lakh)

S1.	State/UTs	Allocation	Total	Total		I	Expenditure			
No.			Release	Available Funds	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurna	Total
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	40949.02	40949.02	44931.13	51471.47					51471.47
2.	Bihar	97147.75	97147.75	107429.31	62623.79	7454.02	324.28	3943.22	840.40	75185.79
3.	Chhattisgarh	23506.54	23506.54	25797.28	15947.54	2625.39	740.89	1047.10	157.28	20518.20
4.	Goa	129.00	129.00	342.10	NR	NR	NR	NR	NR	0.00
5.	Gujarat	8998.00	8998.00	11240.07	7842.11	20.82	133.26	348.47		8344.66
6.	Haryana	6929.82	6929.82	7403.82	7404.00					7404.00
7.	Himachal Pradesh	2934.39	2934.39	3161.76	2396.14	259.41	4.08	128.70	6.56	2795.69
8.	J & K	2372.00	2372.00	3287.31			3280.21			3280.21
9.	Jharkhand	27728.08	27728.08	33139.16	18093.59	3076.30	407.18	936.90	320.00	22833.97
10.	Karnataka	39782.87	39782.87	42666.57			37448.64			37448.64
11.	Kerala	8594.37	8594.37	11459.64	6727.90			1991.10		8719.00
12.	Madhya Pradesh	53973.36	53973.36	58929.77			42857.02			42857.02
13.	Maharashtra	20505.99	20505.99	58658.97			29567.18			29567.18
14.	Odisha	51086.43	51086.43	53630.75			36453.06			36453.06
15.	Punjab	4414.00	4414.00	5455.90	3914.76	315.72	83.45	51.90		4365.83
16.	Rajasthan	25538.44	25538.44	27641.52			23035.38			23035.38

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1	2	3	4	5	6	7	8	9	10	11
17.	Tamilnadu	31909.00	31909.00	41430.80			39267.64			39267.64
18.	Uttar Pradesh	131679.43	131679.43	157393.78			108741.96			108741.96
19.	Uttarakhand	7578.09	7578.09	8727.15	6296.04	264.23	51.95	190.80		6803.02
20.	West Bengal	47504.93	47504.93	60116.21	43034.23	12234.53	631.66	2510.65		58411.07
NE	States									
21.	Arunachal Pradesh	504.12	504.12	604.54			604.54			604.54
22.	Assam	11207.50	11207.50	16876.26	14715.97	873.04	180.82	900.28	205.60	16875.71
23.	Manipur	1893.93	1893.93	1893.93			1374.00			1374.00
24.	Meghalaya	1486.49	1486.49	1702.76	1278.47	111.58	23.97	78.40		1492.42
25.	Mizoram	792.78	792.78	837.75			837.30			837.30
26.	Nagaland	1027.72	1027.72	1343.05	1122.72	47.06	30.62	72.00	43.27	1315.67
27.	Sikkim	455.53	455.53	456.15			370.85			370.85
28.	Tripura	3978.37	3978.37	4556.19	3202.08	252.42	47.38	190.00	125.00	3816.88
	Total	654607.95	654607.95	791113.63	569908.59	27534.52	2660.34	12389.52	1698.19	614191.16
UTs										
29.	A&N Islands	198.00	198.00	198.00			198.00			198.00
30.	Chandigarh	158.00	158.00	158.00			167.79			167.79
31.	D&N Haveli	238.00	238.00	238.00			238.00			238.00
32.	Daman & Diu	32.00	32.00	32.00			32.00			32.00
33.	NCT Delhi	3709.00	3709.00	3709.00			3709.00			3709.00
34.	Lakshadweep	22.00	22.00	22.00			22.00			22.00
35.	Puducherry	682.00	682.00	682.00			682.00			682.00
	Sub Total	5039.00	5039.00	5039.00	5048.79	0.00	0.00	0.00	0.00	5048.79
	Grand Total	659646.95	659646.95	796152.63	574957.38	27534.52	2660.34	12389.52	1698.19	619239.95

NR: Not Reported

NATIONAL SOCIALASSISTANCE PROGRAMME (NSAP)

Year 2010-11 (Rupees in lakhs)

Sl.	States/UTs	Allocation	Total	Total		I	Expenditure			
No.			Release	Available Funds	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurna	Total
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	39667	39667.00	39667	24995.7	7513.53	1596.79	772.5	806.37	35684.89
2.	Bihar	56002	56002.00	78374.32	58885.52	5407.61	166.2	2674.83	958.6	68092.76
3.	Chhattisgarh	17952	17952.00	20780.51	13863.16	2326.2	620.93	1194.3	485.18	18489.77
4.	Goa	84	84.00	192.74	65.64	34.34	44.45	33.18	9	186.61
5.	Gujarat	5871	5871.00	9970.71	6900.44	1.33	49.42	777.45	0	7728.64
6.	Haryana	5324	5324.00	5324	NR	NR	NR	NR	NR	4850
7.	Himachal Pradesh	2828	2828.00	2900.42	2225.48	174.77	4.49	249	19.31	2673.05
8.	J & K	2564	2564.00	4248.3	2877.62	90.83	69.34	295.2		3332.99
9.	Jharkhand	18166	18166.00	27230.01			21818.93			21818.93
10.	Karnataka	32296	32296.00	34886.05	18910.25	7800	2160	2200		31070.25
11.	Kerala	6615	6615.00	7370.27			4505			4505
12.	Madhya Pradesh	34686	34686.00	44040.94	26812.08	4100.31	3109.38	5062.76		39084.53
13.	Maharashtra	28573	28573.00	73195.23			35183.87			35183.87
14.	Odisha	37288	37288.00	49830.45	28518.86	7359.32	3015.21	1999.8	485.3	41378.49
15.	Punjab	4845	4845.00	5278.71	3247.45	635.82	156.24	197.3		4236.81

1	2	3	4	5	6	7	8	9	10	11
16.	Rajasthan	14507	14507.00	18943.02	12446.96	1600.47	283.37	1931.88	577.26	16839.94
17.	Tamil Nadu	22876	22876	22876.00	40673.4			31151.6		31151.6
18.	Uttar Pradesh	110319	110319.00	121941.86	78646.76	6278.63	1302.12	10000		96227.51
19.	Uttarakhand	4562	4562.00	6383.11	NR	NR	NR	NR	NR	5234.05
20.	West Bengal	39407	39407.00	49796.87	26539.3	7726.08	389.57	2099.17	431.48	37185.6
NE	State									
21.	Arunachal Pradesh	285	285.00	562.37			461.95			461.95
22.	Assam	16787	16787.00	18227	8685.51	NR	NR	2563.9	468.59	117.18
23.	Manipur	1126	1126.00	2213	1826.02	112.2	82.18	167	75	2212.4
24.	Meghalaya	1664	1664.00	1664			1447.73			1447.73
25.	Mizoram	750	750.00	750			705.03			705.03
26.	Nagaland	1164	1164.00	1479.33			1164			11.64
27.	Sikkim	422	422.00	472.85	224.12	3.91	2.89	0	0	230.92
28.	Tripura	4370	4370.00	4096.94	3129.15	245.64	17.66	171.65	150	3714.1
	Sub Total	511000	511000.00	670493.41	415238.13	51410.99	13020.24	32389.92	4466.09	526609.42
UTs										
29.	A&N Islands	75	75.00	75			75			75
30.	Chandigarh	145	145.00	145			145			145
31.	D&N Haveli	215	215.00	215			215			215
32.	Daman & Diu	17	17.00	17			17			17
33.	NCT Delhi	3998	3998.00	3998	6027	1000	398			7425
34.	Lakshadweep	11	11.00	11			11			11
35.	Puducherry	739	739.00	739			739			739
	Sub Total	5200	5200.00	5200	7229	1000	398	0	0	8627.00
	Grand Total	56200	516200.00	675693.41	422467.13	52410.99	13418.24	32389.92	4466.09	535236.42

NR: Not Reported NA: Not applicable

APPENDIX XVIII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 541 ANSWERED ON 26.02.2015

National Social Assistance Programme

541. SHRI SUVENDUADHIKARI: SHRI C.R. CHAUDHARY: SHRI M.B. RAJESH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the Central assistance provided to the States including West Bengal under the National Social Assistance Programme during the last three years and the current year, State/UT and year-wise;
- (b) whether the Union Government proposes to withdraw the present age bar and to enhance minimum monthly amount of pension earmarked for a disabled person under Indira Gandhi National Disability Pension Scheme (IGNDPS);
 - (c) if so, the details thereof:
 - (d) the number of beneficiaries under IGNDPS, State/UT wise; and
- (e) the steps taken/proposed to be taken by the Government to make IGNDPS more inclusive?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) The details of the Central assistance provided to the States including West Bengal under the National Social Assistance Programme during the last three years and the current year, State/UT and year-wise are at Annexure I.

- (b) and (c) A Task Force constituted by the Ministry of Rural Development under the Chairmanship of the then Member, Planning Commission, has recommended to remove the age bar for disability pensions and have also recommended increasing the pension amount for disability pension. The matter is under consideration of the competent authority in Government.
- (d) Details of number of beneficiaries under IGNDPS for the last three years and current year are at Annexure II.
- (e) NSAP is focussed on the below Poverty Line (BPL) households. The entire beneficiaries constitute the most vulnerable sections of the society. As such it is already a very inclusive scheme.

ANNEXURE I

DETAILS OF FUNDS RELEASED STATE/UT-WISE (INCLUDING WEST BENGAL) FOR ALL SCHEMES UNDER NSAP DURING

2011-12 TO 2014-15

(Rs. in Lakh)

Sl.	States/UTs	2011-12	2012-13	2013-14	2014-15
No.	_	Total Release	Total Release	Total Release	Total Release
1.	Andhra Pradesh	40949.02	67563.36	62861.79	27335.54
2.	Bihar	97147.75	101216.67	141881.03	99293.82
3.	Chhattisgarh	23506.54	23072.95	31522.75	23410.32
4.	Goa	129	292	0.00	0.00
5.	Gujarat	8998	13246.21	13608	11583.30
6.	Haryana	6929.82	7505.39	8316.67	5847.00
7.	Himachal Pradesh	2934.39	3098.36	3522.86	2492.27
8.	J & K	2372	2821.15	4173.95	3453.06
9.	Jharkhand	27728.08	18215.64	33618.19	21899.13
10.	Karnataka	39782.87	45649.44	40014	40012.50
11.	Kerala	8594.37	9164	16103.39	10489.89
12.	Madhya Pradesh	53973.36	54351.43	80137.9	55840.38
13.	Maharashtra	20505.99	43866	0	37053.67
14.	Odisha	51086.43	74305.32	72925.64	53471.22
15.	Punjab	4414	5763.11	5055	5054.50
16.	Rajasthan	25538.44	25513.08	34008.33	23456.55
17.	Tamil Nadu	31909	57350.39	60936.74	43889.54
18.	Telangana				19536.03
19.	Uttar Pradesh	131679.43	111027.03	164710.68	109269.59
20.	Uttarakhand	7578.09	7904.87	10882.87	6584.44
21.	West Bengal	47504.93	78165.01	89807.63	71603.70
NE S	States				
22.	Arunachal Pradesh	504.12	1138.98	792	825.84
23.	Assam	11207.5	22504.42	16188	20150.36
24.	Manipur	1893.93	1044.22	2519.18	1778.79
25.	Meghalaya	1486.49	1062	2175.2	1416.96
26.	Mizoram	792.78	867.57	839.09	718.68
27.	Nagaland	1027.72	1048.52	1639.13	1377.93
28.	Sikkim	455.53	236	685.26	504.36
29.	Tripura	3978.37	4491.91	5713.78	4098.87
	Sub-Total	654607.95	782485.03	904639.06	702448.24
UTs					
30.	A&N Islands	198.00	174	NR	0.00
31.	Chandigarh	158.00	190	150.49	0.00
32.	D&N Haveli	238.00	204	NR	0.00
33.	Daman & Diu	32.00	33	NR	0.00
34.	NCT Delhi	3709.00	4455	5458.63	4093.92
35.	Lakshadweep	22.00	21	NR	0.00
36.	Puducherry	682.00	873	997.68	749.01
	Sub-Total	5039.00	5950	6606.8	4842.93
	Grand Total	659646.95	788435.03	911245.86	707291.17

Note: During 2014-15 funds released for the month of April, 2014 to December, 2014. NI: Not implementing.

ANNEXURE II

Annexure Referred to in Reply to Lok Sabha Un. Q. No. 541 for reply on 26.2.2015 details of Number of Beneficiaries Reported for the Last Three Years and Current Year under Indira Gandhi National Disability Scheme (IGNDPS)

1. Andhra Pradesh 64595 376706 41861 2. Bihar 20072 27496 40180 3. Chhattisgarh 30426 35608 36377 4. Goa Not Reported Not Reported Not Reported 5. Gujarat 3828 4583 5222 6. Haryana 12202 16804 16804 7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. <	2014-1 n 23.2.2015
1. Andhra Pradesh 64595 376706 41861 2. Bihar 20072 27496 40180 3. Chhattisgarh 30426 35608 36377 4. Goa Not Reported Not Reported Not Reported 5. Gujarat 3828 4583 5222 6. Haryana 12202 16804 16804 7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117	
2. Bihar 20072 27496 40180 3. Chhattisgarh 30426 35608 36377 4. Goa Not Reported Not Reported Not Reported 5. Gujarat 3828 4583 5222 6. Haryana 12202 16804 16804 7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 49639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874	
3. Chhattisgarh 30426 35608 36377 4. Goa Not Reported Not Reported Not Reported 5. Gujarat 3828 4583 5222 6. Haryana 12202 16804 16804 7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 <td>3767</td>	3767
4. Goa Not Reported Not Reported Not Reported Not Reported 5. Gujarat 3828 4583 5222 6. Haryana 12202 16804 16804 7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 101822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19 Uttar Pradesh <td>4395</td>	4395
5. Gujarat 3828 4583 5222 6. Haryana 12202 16804 16804 7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19 Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078<	3690
6. Haryana 12202 16804 16804 7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 <t< td=""><td>Not Reporte</td></t<>	Not Reporte
7. Himachal Pradesh 381 543 557 8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 Not Reported 1802	547
8. J & K 3732 4048 Not Reported 9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24.	1680
9. Jharkhand 15266 17305 16201 10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25.	59
10. Karnataka 56283 56283 43639 11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26.	Not Reporte
11. Kerala 15686 15686 292302 12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27.	1753
12. Madhya Pradesh 148956 154937 150713 13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241	4363
13. Maharashtra 114000 2000 5248 14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura <td>28644</td>	28644
14. Odisha 110822 110822 90754 15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 <td>9340</td>	9340
15. Punjab 3653 3817 117 16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 644694 18 19 1800 1800 65000 65000 65000 65000 65000 20 1800 <	633
16. Rajasthan 15442 17549 22874 17. Tamil Nadu 45180 85655 644694 18. Telangana 644694 188 1802 65000 65000 20. Uttar Pradesh 56300 56300 65000	9075
17. Tamil Nadu 45180 85655 644694 18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	Not Reporte
18. Telangana 19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	2298
19. Uttar Pradesh 56300 56300 65000 20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	6249
20. Uttarakhand 2257 2078 7456 21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	2692
21. West Bengal 36306 47540 47540 NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	13000
NE States 22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	397
22. Arunachal Pradesh 1802 Not Reported 1802 23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	8675
23. Assam 7534 14045 42577 24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	
24. Manipur 1341 Not Reported 1106 25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	Not Reporte
25. Meghalaya 1326 1470 1430 26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	4135
26. Mizoram 544 544 618 27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	Not Reporte
27. Nagaland 1276 1276 1276 28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	145
28. Sikkim 241 646 Not Reported 29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	74
29. Tripura 2411 2426 2664 Sub-Total 771862 1056167 1579012	127
Sub-Total 771862 1056167 1579012	74
	320
Union Territories	106144
30. A&N Islands Not Reported Not Reported .	Not Reporte
1 1	Not Reporte
9	Not Reporte
1 1	Not Reporte
34. NCT Delhi 20705 32314 Not Reported	3948
1	Not Reporte
1 1 1	Not Reporte
Sub -Total 22387 34001 234	3948
Grand Total 794249 1090168 1579246	110092

APPENDIX XIX

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 6698 ANSWERED ON 07.05.2015

Guidelines on NSAP

6698. SHRI K. PARASURAMAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether all the State Governments have submitted their State Specific guidelines on National Social Assistance Programme (NSAP) for one time approval of the National Social Assistance Programme Advisory Committee;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (c) Only the State Governments of West Bengal, Odisha, Uttarakhand, Kerala, Nagaland, Andhra Pradesh, Sikkim, Mizoram, Assam, Chhattisgarh, Rajasthan and UT of Chandigarh have submitted information on State Specific Guidelines on National Social Assistance Programme (NSAP). As per the revised Guidelines on National Social Assistance Programme (NSAP), all State/UT Governments are required to submit State Specific Guidelines to the Ministry for one time approval of the National Social Assistance Advisory Committee. State/UT Governments have also been reminded on several occasions to submit their State Specific Guidelines. On receipt of information from all the States/ UTs Governments on State Specific guidelines, these will be submitted for a one time approval of the National Social Assistance Advisory Committee.

APPENDIX XX, XXI, XXII, XXIII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHASTARRED QUESTION NO. 522 ANSWERED ON 14.08.2014

Developmental Scheme in LWE Affected Districts

*522. SHRI BAIJAYANT JAY PANDA: SHRI SUNIL KUMAR SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of various rural development schemes including the Saranda Development Plan under implementation in the left Wing Extremism (LWE) affected areas, their present status and the achievements thereof;
- (b) the total number of villages in such areas connected by roads and those proposed during the 12th Five Year Plan period under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in such areas including Jharkhand, Maharashtra and Odisha;
- (c) whether the Panchayats in these areas have been authorized to execute projects under PMGSY and other rural development schemes and if so, the districts identified for the purpose in various States; and
- (d) whether any action plan has been chalked out to engage the youth in these areas by providing gainful employment so as to bring them in the mainstream and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (d) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 522 due for answer on 14th August, 2014

(a) Details of various schemes for rural developmental schemes implemented by the Ministry of Rural Development in Left Wing Extremism affected areas and achievements therein are given in Annexure I.

(b) The unit of implementation of PMGSY is habitation, not a village or panchayat. The status of habitations connected in 88 IAY districts of 9 States (as reported by the States) under PMGSY upto June, 2014 is as under:—

State(s)	Eligible Habitations	Habitations sanctioned	Habitations connected
Ándhra Pradesh & Telangana	1568	1183	917
Bihar	14529	8015	4381
Chhattisgarh	7414	6344	4717
Jharkhand	9195	6943	2988
Madhya Pradesh	4977	4174	3302
Maharashtra	139	96	79
Odisha	13121	9067	5167
Uttar Pradesh	2090	612	476
West Bengal	3224	4945	2612
Total:	56257	41379	24639

In 12th Five Year Plan period, separate habitation targets for LWE/IAY areas have not been fixed under PMGSY.

- (c) Panchayats have not been authorised to execute projects under PMGSY, MGNREGA, 2005 allows Gram Panchayats for identification of projects in the Gram Panchayat area to be taken up under the scheme as per the recommendations of the Gram Sabha and Ward Sabhas u/s 16(1). The Panchayats at district, intermediate and village levels are the principal authorities for planning and implementation of the schemes u/s 13(1).
- (d) The Ministry has launched an initiative called 'Roshni' under Aajeevika Skills, for training and placement of rural poor youth from 27 most critical LWE affected districts in nine States. The Ministry has approved 23 projects under Roshni in the year 2013-14.

List of schemes/initiatives/plans for rural development implemented by the Ministry of Rural Development in LWE/IAY districts and achievements therein

Achievements

 $Special\ relaxations$

S1.No.

Scheme/Plan/Initiative

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1 2		3	4
departments ar	to bring in the remote randa forest the district of ohum. The is initiated in chayats of olock in the st Singbhum State. The l focus on the in of flagship MGNREGA, NRLM and is were made urces from covernment and corporate like Steel india Limited Saranda Plan. It is so thought of tres where all l be available at the remote	(i) 3000 eligible households brought into BPL list. (ii) 56 Rozgar sevaks and 37 Rozgar sevikas appointed under MGNREGS. (iii) 7000 households given 1 bicycle, 1 radio and 1 solar lamp by SAIL as part of CSR. (iv) School dropout youths given training in apparel manufacturing and tile fitting. (v) 11 roads under construction by NPCC under PMGSY to connect remote villages with Block Offices. Of this 4 have been completed. (vi) 1 work order for construction of Bridge sanctioned. (vii) Integrated Development Centre constructed by SAIL. (viii) Under NRLM, a total no. of 6 Gram Panchayats covering 56 villages have been taken under Resource Block Strategy where social mobilisation work i.e. formation of Women Self Help Groups (SHGs) and Village Organisations (VOs) have been initiated with support from National Resource Organisation—SERP, from Andhra Pradesh since, 15th October, 2012. The	

programmatic progress on SDP under NRLM is given at **Annexure-II**.

- (ix) Under IAY, a total of 6000 additional houses were sanctioned in Saranda area in West Singhbhum district of Jharkhand State in the year 2011-12. An amount of Rs. 21.825 crore was sanctioned and the same was released in three instalments.
- -Rural Roads is (i) 24,649 habitations were bject and Prime connected upto June, s Gram Sadak 2014.
 - (ii) State-wise details are in **Annexure-III.**
 - (iii) The Cabinet has accorded approval on 17th May, 2012 to revise the Core Network for inclusion of 6,000 left-out unconnected habitations (as per 2001 census) in 88 IAY districts and also, to provide new connectivity and upgradation.
 - (iv) On 7.2.2013 Union Cabinet approved covering of unconnected habitations with population of 100 persons and above (as per 2001 census) in the most affected LWE blocks (identified in consultations with Ministry of Home Affairs) with a limited provision to complete missing links to form closed loops through routes of the Core Network.

Following relaxation in the PMGSY Guidelines for IAY district are approved.

- (i) All IAY districts whether in Schedule-V areas or not with population of 250 persons and above (as per 2001 census) will be eligible for coverage under PMGSY.
- (ii) The cost of bridges upto 75 metres under PMGSY will be borne by the Government of India as against 50 metres for other areas.
- (iii) In case of LWE/IAY districts the minimum tender package amount is reduced to 50 lakh.
- (iv) The time limit upto 24 calendar months would be allowed for completion of work.
- (v) While formulating estimates and preparing DPRs, cost of insurance premium against risks, such as damaging or burning of plants and machinery etc. of contractors can also be included.

2. PMGSY—Rural Roads is a State subject and Prime Minister's Gram Sadak Yojana is a one time special intervention by Government of India to provide all weather road connectivity to all eligible habitations in rural India.

(vi) The difference in cost between CC road and bituminous road would be shared by Centre and States concerned in the ratio of 90:10 instead of 50:50 in the case of other States.

(vii) General approval under Section 2 of Forest (Conservation) Act, 1980 for diversion of forest land up to 5 ha. for selected public infrastructure projects in IAY districts has been given by Ministry of Environment and Forest.

(viii) For faster implementation of works under PMGSY in IAY Districts two stage construction approach has been allowed in which stage A will consist of construction of formation, construction of gravel sub-base/base course as well as slope stabilization; protection works and drainage works etc. The Stage B will include construction of pavement including balance base course and surface course.

(ix) Special dispensation of selection of implementing agency on nomination basis in awarding of PMGSY works with non-responsive tenders in selected IAY districts has been provided.

3. Aajeevika Skills—Roshni initiative under NRLM seeks to provide jobs to rural youth who are poor through skilling and placement.

23 projects sanctioned for placement linked skill development of rural poor youth. Detailed status report is at **Annexure-IV**.

- MGNREGS-Mahatma Gandhi National Rural **Employment Guarantee** Scheme (MGNREGS) is a demand driven wage employment programme governed by MGNREGA 2005. State Governments are obliged to provide at least up to 100 days of guaranteed wage employment in a financial year upon demand to every rural household whose adult members volunteer to do unskilled manual work, at any time of the year, as mandated in the Act. The Act extends to all rural areas including LWE affected Districts in the country.
- Details of household provided employment, man days generated and expenditure under MGNREGA in LWE Districts during 2013-14 and 2014-15 are given in **Annexure-V.**

A total no. of 151 blocks of IAP districts have been covered by Cluster Facilitation Teams (CFTs) under MGNREGA. Details of CFT strategy are in **Annexure-VI**.

Indira Awaas Yojana— Indira Awaas Yojana is a rural housing scheme for BPL families who are houseless and living in dilapidated and kutcha houses. The scheme also has a component of providing house sites to the landless poor. The scheme of IAY is implemented in rural areas all over India including Left Wing Extremism (LWE) affected areas. Under the scheme, assistance of Rs. 70,000 in plain areas and Rs. 75,000 in hilly/difficult areas and LWE affected districts is provided for construction of houses. Assistance of Rs. 20,000 is provided for purchase of house sites and Rs. 15,000 for upgradation of kutcha/dilapidated houses.

In addition to normal annual allocation, the

Statement showing the physical achievement and financial performance in respect of LWE Districts (including the LWE districts in Jharkhand, Maharashtra and Odisha) under IAY for the financial year 2013-14 is at **Annexure-VII**.

- IAY Guidelines have been relaxed and modified for 88 identified IAY districts in following manner:
- (i) 88 identified IAY districts are now treated as difficult areas and are eligible for higher rate of unit assistance of Rs. 75,000 provided in hilly/difficult areas.
- (ii) In the 88 IAY districts, the district administration has been allowed to construct houses for the old aged, widows and physically handicapped persons if they so desire.
- (iii) Cluster approach has been requested to be adopted in the 88 IAY districts for facilitating better convergence of amenities and for accelerated development in these areas.

Ministry retains 5% of the allocation at the Central level to sanction Special Projects for families in difficult circumstances as a result of natural and man-made calamities and for socially economically vulnerable groups. This includes settlement of such families who are affected by violence and law and order problems. The families located in Left Wing Extremism (LWE) districts come under this category.

(iv) Rs. 300 per house is allowed to be utilized towards meeting administrative expenses in IAP districts.

- 6. NRLM—The Government has launched National Rural Livelihoods Mission (NRLM) subsequently renamed as Aajeevika, on 3rd June, 2011. NRLM aims at mobilizing all rural poor household into Self Help Groups (SHGs) in a phased manner, and subsequently federate the SHGs at various levels. The key features of NRLM are as follows:
 - (i) Mobilization of at least one woman member from each rural poor household in the country into SHG network in a phased manner.
 - (ii) Provision of continuous and intensive capacity building to SHGs and their Federations;
 - (iii) Provision of Revolving Fund (RF) support at the rate of Rs. 10,000 - 15,000 per eligible SHG to supplement own funds;
 - (iv) Provision of an

NRLM has adopted a phased implementation strategy to provide intensive support to the SHGs and their federations such that the Mission reaches out to all rural poor households.

At present, NRLM is being implemented in 27 States and 1 Union Territory. It has commenced work in 238 districts and 952 blocks. Out of 88 LWE Districts, intensive implementation of NRLM has started in 61 districts. A statement indicating progress in 61 LWE districts is given at Annexure-VIII.

A statement indicating the details of the project in the LWE affected areas under MKSP component of NRLM is given at **Annexure-IX**.

Community Investment Support Fund (CIF) as per norms to the SHGs and their federations;

- (v) Intensive support to link each SHG to Bank credit such that each SHG member would be able to leverage a cumulative bank credit of Rs. 1.00 lakh over a period of 5 to 8 years;
- (vi) 25% of NRLM allocation is earmarked for Skill Development and placement support component which seeks to build the skills of the rural youth and place them in relatively high wage employment sectors of the economy.
- (vii) NRLM has a scheme to set up Rural Self Employment Training Institutes (RSETI), one in each district of the country in collaboration with the banks and the State Government to provide training to the rural BPL youth to enable them to take up *in-situ* self-employment.
- (viii) Mahila Kisan S a s h a k t i k a r a n Pariyojana (MKSP) is a sub-component of NRLM to meet the specific needs of women farmers and achieve socio-economic and technical empowerment of the rural women farmers, predominantly small and marginal farmers.

Subvention Interest Scheme-Category Districts for the FY 13-14, NRLM has the provision of interest subvention to women SHGs. All women SHGs will be eligible for interest subvention to avail the credit upto Rs. 3 lakh at 7% per annum. The women SHGs will get an additional subvention of 3% if they repay in time reducing the effective rate of interest to 4%.

IWMP—The Department of Land Resources has been implementing an area development programme called Integrated Watershed Management Programme (IWMP) since 2009-10, for development of rainfed/ degraded areas in the country. The major activities taken up under IWMP inter alia include ridge area treatment, drainage line treatment, soil and moisture conservation, rain water harvesting, nursery raising, afforestation, horticulture, pasture development, livelihoods for asset less persons.

A detail of projects sanctioned and funds released for IAP districts under IWMP is at **Annexure-X**.

ANNEXURE II

Programmatic progress under SARANDA Action Plan

Total No. of Gram Panchayats under SARANDA Action Plan	Total No. of Gram Panchayats where NRLM operation started	Target No. of Villages	Villages covered	Total No. of SHGs formed	No. of house holds covered	Total No. of SHG's opened Bank A/c	Total No. of SHGs received Revolving Fund	Fund received by SHGs @ Rs. 15,000/- (per SHG)			(per SHG) first	Total No. of Village Organiza- tions (VO) Formed	Total start up budget provided to VOs (@ Rs. 35,000/- (per VO) in Rs. lakh
6	6	56	49	323	4199	182	123	in Rs. lakh 18.45	102	5 2	dose 16	18	6.3

PMGSY envisages connecting all eligible habitations with a population of 500 persons and above (as per 2001 Census) in the plain areas and 250 persons and above (as per 2001 Census) in Special category States (Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the Desert (as identified in the Desert Development Programme) areas and the Tribal (Schedule V) areas and the Selected Tribal and Backward districts covered under Integrated Action Plan (IAP)

The progress of LWE/IAP districts as reported by the States up to June, 2014 is as under:— $\,$

State(s)	No. of road works sanctioned	No. of road works completed	Value of Projects cleared (Rs. in Lakh)	Exp. incurred (Rs. In Lakh)
Andhra Pradesh & Telangana	3,133	2,549	317103.39	162456.96
Bihar	5,397	2,419	809644.28	405161.68
Chhattisgarh	3,304	2,450	429438.62	327638.99
Jharkhand	3,748	1,553	479506.33	225441.00
Madhya Pradesh	4,137	3,112	494568.70	365207.80
Maharashtra	709	648	71772.68	53793.03
Odisha	7,422	4,599	1146907.75	723383.51
Uttar Pradesh	726	549	68949.59	45321.44
West Bengal	1,504	558	353804.46	119513.00
Total	30,080	18,437	4171695.80	2427917.44

Note: Physical and Financial Progress in IAP districts under PMGSY is overleaf.

ANNEXURE III

$\begin{array}{c} Detailed\ Status\ Report\ of\ PMGSY\ [Annexure\ III\ for\ LSSQ\ 522\ (14.08.2014)]\\ Habitation\ Connectivity\ for\ the\ IAP\ Districts \end{array}$

(Report upto June, 2014)

Sl. No.	Name of State(s)	Name of IAP District	No. of eligible Habitations under PMGSY	No. of Habitations cleared under PMGSY	No. of Habitations connected under PMGSY	No. of Habitations connected under other schemes, if any	Balance habs. to be sanction
1	2	3	4	5	6	7	8
1.		Khammam	89	79	64	10	0
2.		Adilabad	514	469	386	40	5
3.		Srikakulam	101	75	57	26	0
4.	Andhra	Vizianagaram	88	72	67	8	13
5.	Pradesh	Visakhapatnam	427	274	155	137	16
6.		East Godavari	130	105	103	17	8
7.		Karimnagar	22	13	13	3	6
8.		Warangal	197	96	72	41	60
		Total	1568	1183	917	277	108
1.		Aurangabad	1802	1073	502	179	550
2.		Gaya	2810	1252	527	353	1205
3.&	4.	Jahanabad & Arwal	829	564	273	124	141
5.		Jamui	1185	606	424	128	451
6.	Bihar	Nawada	1367	574	249	103	690
7.		Rohtas	1151	1011	552	100	40
8.		Munger	561	261	108	52	248
9.		Kaimur	1347	929	697	65	353
10.		Sitamarhi	1062	769	450	38	255
11.		West Champaran	2415	976	599	76	1363
		Total	14529	8015	4381	1218	5296
1.		Bastar	801	734	572	0	67
2.		Narayanpur	101	32	1	4	65
3.		Bijapur	371	41	0	10	320
4.		Dantewada	197	166	106	0	31
5.		Jashpur	864	762	557	47	55
6.		Kanker	553	396	311	35	122
7.	Chhattisgarh	Kawardha	542	542	399	55	-55
8.		Korea	390	385	331	0	5
9.		Rajnandgaon	920	909	674	122	-111

1	2	3	4	5	6	7	8
10.		Surguja	583	573	519	10	0
11.		Gariyaband	504	474	331	6	24
12.		Kondagaon	532	410	277	31	91
13.		Sukma	372	246	124	0	126
14.		Balrampur	684	674	515	0	10
		Total	7414	6344	4717	320	750
1.		Bokaro	650	451	341	11	188
2.		Chatra	367	291	82	5	71
3.		E.Singhbhum	994	906	427	20	68
4.		Garhwa	461	267	178	25	169
5.		Gumla	754	544	153	18	192
6.		Hazaribagh	953	461	178	62	309
7.		Ramgarh		121	75		
8.		Latehar	269	249	59	5	15
9.	Jharkhand	Lohardaga	177	173	51	4	0
10		Palamau	586	563	297	0	23
11.		W. Singhbhum	834	747	258	13	74
12.		Koderma	205	115	99	7	83
13.		Seraikela	495	445	174	40	10
14.		Simdega	473	462	115	9	2
15.		Giridih	779	377	150	142	260
16.		Ranchi	1198	655	227	300	127
17.		Khunti		116	124		
		Total:	9195	6943	2988	661	1591
1.		Anuppur	294	246	248	0	48
2.		Balaghat	502	465	402	0	37
3.		Chhindwara	936	687	526	0	249
4.		Dindori	489	431	402	0	58
5.	Madhya	Mandla	539	535	494	0	4
6.	Pradesh	Seoni	860	720	440	0	140
7.		Shahdol	429	354	290	0	75
8.		Sidhi	273	227	168	0	46
9.		Singrauli	302	252	164	0	50
10.		Umaria	353	257	168	0	96
		Total	4977	4174	3302	0	803
1.		Gadchiroli	108	71	54	37	0
2.		Gondia	31	25	25	6	0
3.	Maharashtra	Bhandara	0	0	0	0	0

1	2	3	4	5	6	7	8
4.		Chandrapur	0	0	0	0	0
		Total	139	96	79	43	0
1.		Deogarh	179	155	79	6	18
2.		Gajapati	526	357	140	0	169
3.		Malkangiri	930	431	35	7	492
4.		Rayagada	949	590	275	7	352
5.		Sambalpur	590	467	304	6	117
6.		Bolangir	1224	809	533	71	344
7.	Odisha	Kalahandi	1133	766	395	20	347
3.		Keonjhar	766	614	416	20	132
9.		Koraput	1284	610	311	16	658
0.		Mayurbhanj	1060	1000	726	5	55
1.		Nowarangpur	554	514	354	0	40
2.		Nuapada	431	344	178	0	87
3.		Kandhamal	493	239	124	1	253
4.		Sonepur	360	324	181	20	16
5		Sundargarh	1308	734	422	1	573
6		Jajpur	409	348	278	14	47
7.		Ganjam	517	498	316	6	13
8.		Nayagarh	408	267	100	7	134
		Total:	13121	9067	5167	207	3847
l.	Uttar Pradesh	Sonebhadra	803	174	146	629	0
2.		Chandauli	591	176	133	415	0
3.		Mirzapur	696	262	197	434	0
		Total	2090	612	476	1478	0
l.		Paschim Medinipur	1416	2760	1081	0	-1344
2.	West Bengal	Bankura	899	1392	965	0	-493
3.		Purulia	909	793	566	0	116
		Total:	5224	4945	2612	0	-1721
		Grand Total	56257	41379	24639	4204	10674

ANNEXURE III

Detailed Status Report of PMGSY [Annexure III for LSSQ 522 (14.08.2014)] Physical Progress for the IAP Districts

(Report upto June, 2014)

Sl. No.	Name of State(s)	District	No. of roads sanctioned	No. of road works completed	Length of road works sanctioned (in km.)	Length of roads completed (in km.)
1	2	3	4	5	6	7
1.		Khammam	377	339	1428.73	1256.52
2.		Adilabad	494	368	1838.45	1558.18
3.		Srikakulam	294	281	851.47	755.06
4.	Andhra Pradesh	Vizianagaram	256	223	786.22	628.71
5.		Visakhapatnam	514	298	1820.82	888.65
3.		East Godavari	461	425	1410.26	1235.36
7.		Karimnagar	340	322	1052.80	923.60
3.		Warangal	397	293	1059.67	890.77
		Total	3133	2549	10248.42	8136.85
l.		Aurangabad	575	159	1754.26	551.66
2.		Gaya	711	177	1945.39	522.09
8&4.		Jahanabad & Arwal	350	138	657.12	292.85
i.	Bihar (RWD)	Nawada	510	165	1270.31	551.70
6.		Jamui	371	137	1137.28	477.94
7.		Rohtas	634	264	1710.32	663.26
3.		Munger	117	50	222.18	101.24
).		Kaimur	222	49	663.79	240.94
.0.		Sitamarhi	580	254	1419.75	682.68
1.		West Champaran	615	332	2143.45	1275.89
		Total	4685	1725	12923.85	5360.25
		Aurangabad	95	94	449.16	442.36
2.		Gaya	82	80	443.15	435.95
3&4.		Jahanabad & Arwal	41	41	208.11	208.11
j.	Bihar (NEAs)	Jamui	56	55	364.69	359.69
S.		Nawada	28	28	182.34	182.34
7 .		Rohtas	111	103	524.07	511.29
3.		Munger	19	16	133.28	110.39
).		Kaimur	142	142	882.37	882.37
10.		Sitamarhi	94	93	416.19	409.29
.1.		West Champaran	44	42	233.28	217.14
		Total	712	694	3836.64	3758.93

1	2	3	4	5	6	7
1.		Bastar	334	260	1590.58	1180.38
2.		Narayanpur	26	1	84.02	6.50
3.		Bijapur	20	0	88.54	19.18
1.		Dantewada	91	61	551.36	352.08
5.		Jashpur	342	204	1729.54	1212.11
õ.		Kanker	277	224	1095.15	789.65
7. 0	Chhattisgarh	Kawardha	347	245	1486.30	1080.02
3.		Korea	227	185	1244.12	1017.09
Э.		Rajnandgaon	595	450	2146.34	1680.17
.0.		Surguja	321	287	1522.67	1318.33
.1.		Gariyaband	166	115	1058.14	810.14
.2.		Kondagaon	210	151	952.07	645.86
13.		Sukma	44	22	258.21	140.21
.4.		Balrampur	304	245	1626.07	1156.03
		Total	3304	2450	15433.11	11407.96
l.		Bokaro	223	170	910.33	683.40
2.		Chatra	183	43	818.54	273.80
3.		Garhwa	154	94	749.74	459.38
1.		Gumla	278	65	1304.80	402.53
<u>.</u>		Hazaribagh	267	117	1041.4	622.88
S.		Ramgarh	83	55	344.06	239.92
7.		Latehar	147	37	787.05	246.14
3.		Lohardaga	99	18	492.35	119.42
). J	harkhand	East Singhbhum	477	208	1592.79	878.88
.0.		Palamau	324	174	1227.92	676.10
.1.		West Singhbhum	302	128	1526.21	621.97
.2.		Koderma	69	40	334.07	225.91
13.		Saraikela	163	64	588.61	244.78
14.		Simdega	199	37	872.11	225.01
15.		Giridh	298	134	1311.50	740.98
16.		Ranchi	282	116	801.02	418.66
.7.		Khunti	200	53	724.58	311.36
		Total	3748	1553	15427.08	7391.12
		Anuppur	233	219	1029.95	995.90
2.		Balaghat	516	478	2119.81	1942.00
3.		Chhindwara	736	458	3183.66	2236.00
1. N	ladhya Pradesh	Dindori	393	334	1564.50	1378.00
5.		Mandla	465	415	1766.90	1637.00

1	2	3	4	5	6	7
6.		Seoni	715	451	2888.89	2060.00
7.		Shahdol	328	268	1471.31	1296.74
8.		Sidhi	265	193	1823.62	1571.00
9.		Singrauli	231	156	1548.59	1115.07
10.		Umaria	255	140	1257.21	858.50
		Total	4137	3112	18654.44	15090.21
1.		Gadchiroli	221	172	984.04	697.37
2.		Gondia	242	241	853.00	827.19
3.	Maharashtra	Bhandara	144	136	501.93	499.30
4.		Chandrapur	102	99	560.25	544.05
		Total	709	648	2899.22	2567.91
1.		Deogarh	132	67	654.62	470.51
2.		Gajapati	299	134	1240.68	446.07
3.		Malkangiri	249	41	1236.94	200.49
1.		Rayagada	417	238	2181.75	1368.11
ō.		Sambalpur	422	294	1498.39	1122.71
ŝ.		Bolangir	691	477	2289.42	1654.86
7.		Kalahandi	539	319	2487.2	1552.85
3.		Keonjhar	628	413	2650.58	1846.55
9.	Odisha	Koraput	471	269	2010.22	1109.50
10.		Mayurbhanj	859	642	2940.81	2180.00
11.		Nowarangpur	456	329	1958.76	1455.37
12.		Nuapada	240	129	1185.83	710.98
13.		Kandhamal	226	128	977.08	446.27
14.		Sonepur	316	200	1212.42	800.19
5.		Sundargarh	549	338	2101.46	1329.14
16.		Jaipur	281	206	1073.87	781.97
17.		Ganjam	428	272	1704.11	1001.40
8.		Nayagrh	219	103	825.51	415.19
		Total:	7422	4599	30229.65	18892.16
	Uttar Pradesh	Sonebhadra	183	137	953.88	745.75
2.		Chandauli	247	192	721.47	548.83
3.		Mirzapur	296	219	847.88	630.63
		Total	726	548	2523.23	1925.21
		Paschim Medinipur	730	171	4051.71	1115.86
2.	West Bengal	Bankura	498	239	2197.15	1373.3
3.		Purulia	276	148	1594.43	1094.00
		Total	1504	558	7843.29	3583.16
		Grand Total:	30080	18436	120018.93	78113.76

ANNEXURE III

Detailed Status Report of PMGSY [Annexure III for LSSQ 522 (14.08.2014)] Financial Progress for the IAP Districts

(Report up to June, 2014)

S1. No.	Name of State(s)	District	Value of Projects cleared	Expenditure incurred
			(Rs. in lakhs)	(Rs. in lakhs)
l	2	3	4	5
l.		Khammam	42229.98	26424.72
2.		Adilabad	59958.3	30797.01
i.		Srikakulam	20768.36	14954.65
		Vizianagaram	24487.15	14034.26
	Andhra Pradesh	Visakhapatnam	76107.16	21737.23
		East Godavari	35258.20	20062.72
		Karimnagar	23195.26	15251.41
		Warangal	35098.98	19194.96
		Total	317103.39	162456.96
		Aurangabad	91389.76	27869.05
		Gaya	83937.06	26783.57
& 4.		Jahanabad & Arwal	31472.29	13544.09
		Jamui	60441.60	21399.25
	Bihar (RWD)	Nawada	59580.46	20202.77
		Rohtas	79425.79	27892.64
		Munger	10879.68	4726.68
		Kaimur	33128.99	10939.62
0.		Sitamarhi	85335.23	41446.86
1.		West Champaran	123134.38	76178.51
		Total	658725.24	270983.04
		Aurangabad	16944.83	16590.02
		Gaya	13830.98	12418.25
		Jahanabad & Arwal	7187.67	5838.78
		Jamui	12527.75	10586.27
	Bihar (NEAs)	Nawada	5935.40	4877.58
		Rohtas	21589.41	16681.61
		Munger	3322.00	2669.66
•		Kaimur	32515.89	29123.47
		Sitamarhi	25766.11	25095.00
0.		West Champaran	11299.00	10298.00
		Total	150919.04	134178.64

1	2	3	4	5
1.		Bastar	44989.71	35398.70
2.		Narayanpur	3889.80	533.90
3.		Bijapur	2966.14	772.80
4.		Dantewada	10615.81	7989.29
5.		Jashpur	53103.67	38095.28
6.		Kanker	29860.66	20860.98
7.	Chhattisgarh	Kawardha	43583.45	33610.22
8.		Korea	35586.71	27505.66
9.		Rajnandgaon	55914.86	41028.49
10.		Surguja	38978.53	37435.54
11.		Gariyaband	29110.85	24274.01
12.		Kondagaon	30458.62	20159.74
13.		Sukma	8891.51	4864.01
14.		Balrampur	41488.30	35110.37
		Total	429438.62	327638.99
1.		Bokaro	26968.66	17916.00
2.		Chatra	30624.33	9041.00
3.		East Singhbhum	48661.77	25532.00
4.		Garhwa	19705.61	14271.00
5.		Gumla	33620.59	15947.00
6.		Hazaribagh	31455.88	17197.00
7.		Ramgarh	10488.09	6779.00
8.		Latehar	24113.99	8953.00
9.	Jharkhand	Lohardaga	14226.70	3671.00
10.		Palamau	36894.49	17317.00
11.		West Singhbhum	48949.56	20717.00
12.		Koderma	9692.28	4971.00
13.		Saraikela	19439.12	7596.00
14.		Simdega	27815.09	10070.00
15.		Giridih	45654.73	22299.00
16.		Ranchi	26410.90	12494.00
17.		Khunti	24784.54	10670.00
		Total:	479506.33	225441.00
1.		Anuppur	25202.51	23280.60
2.		Balaghat	51032.59	48826.50
3.		Chhindwara	98031.00	60499.70
4.		Dindori	39519.20	32943.00
5.	Madhya Pradesh	Mandla	41966.60	36390.70
6.		Seoni	77161.90	48722.20

1	2	3	4	5
7.		Shahdol	39760.80	26230.00
3.		Sidhi	48728.70	37900.90
).		Singrauli	43258.20	27895.10
10.		Umaria	29907.20	22519.10
		Total:	494568.70	365207.80
l.		Gadchiroli	32245.20	18708.31
:.		Gondia	16596.22	15698.00
	Maharashtra	Bhandara	9757.74	8658.90
		Chandrapur	13173.52	10727.82
		Total	71772.68	53793.03
		Deogarh	25619.57	18360.87
		Gajapati	53848.44	24664.14
١.		Malkangiri	40536.86	10472.85
ł.		Rayagada	77715.88	58125.85
i.		Sambalpur	54478.42	37287.34
i.		Bolangir	78110.07	50188.34
		Kalahandi	90896.92	56704.03
i.		Keonjhar	102990.96	74355.71
١.	Odisha	Koraput	87193.06	49835.75
0.		Mayurbhanj	111589.5	85409.44
1.		Nowarangpur	66311.04	50007.74
2.		Nuapada	43729.14	22414.62
3.		Kandhamal	36956.93	16535.71
4.		Sonepur	41704.03	23992.37
5.		Sundargarh	75710.78	50248.68
6.		Jajpur	50291.89	37033.87
7.		Ganjam	72114.45	40353.58
8.		Nayagarh	37109.81	17389.62
		Total:	1146907.75	723383.51
		Sonebhadra	27806.50	18845.81
	Uttar Pradesh	Chandauli	17970.62	11863.07
i.		Mirzapur	23172.47	14612.56
		Total	68949.59	45321.44
		Paschim Medinipur	208234.78	52686.54
<u>:</u> .	West Bengal	Bankura	92382.51	41755.17
3.		Purulia	53187.17	25071.32
		Total:	353804.46	119513.03
		Grand Total	4171695.80	2427917.44

ANNEXURE IV

Detailed Status Report Roshini Initiative under NRLM [Annexure IV for LSSQ 522 $\,$ (14.8.2014)]

Sl. No.	State	Name of PIA	Targets covered	Districts covered	Trades covered
1	2	3	4	5	6
1.	Bihar	IKYA Human Capital Solutions Pvt. Ltd.	2000	Gaya Jumui	IT-DEO, Technician- Refrigeration & AC, Technician DTH executive Retail-CRS
2.	Bihar	CAP Foundation	1500	Gaya Jamui	IT enabled services, Customer relations & sales, Automobile technician, Multi skill technician, Bed side patient care, Hospitality
	Sub-Total		3500		
3.	Chhattisgarh	AROH Foundation	800	Sukma, Narayanpur	ITES-BPO voice business training, Sales person-retail, Multi skilled technician
4.	Chhattisgarh	IKYA Human Capital Solutions Pvt. Ltd. (IKYAHCSPL)	3000	Bastar, Dantewara and Balrampur	Warehouse assistant, Technician- Refrigeration & AC, Plumber-service & operation, ITES- technical support
5.	Chhattisgarh	Centum Work Skills India Ltd. (CWSIL)	2016	Balrampur	Sales person- Retail, Sales door to door, BPO- voice business training, Hospitality, Telecom sales
6.	Chhattisgarh	Town School Education Initiative Pvt. Ltd. (TSEIPL)	3930	Baster, Bijapur, Dantewada, Kanker, Kondagaon, Narayanpur	Retail Security guard, ISMO, MST, Beautician, IT/ITES data entry
7.	Chhattisgarh	MPCON Ltd.	650	Bastar, Sukma	Biometric surveillance & Hardwarre Technician, Customer care executive, Customer aided design in printing & Textile industries
	Sub-Total		10396		

1	2	3	4	5	6
8.	Jharkhand	Shriram New Horizons Ltd. (SNHL)	1960	Gumla, Palamu, West Singhbhum, Chatra	Fabrication welding, Basic electrical, Industrial electrician, Home appliance repair, Retail-sales, Nursing assistant
9.	Jharkhand	Bhartiya Samaj Kalyan Avom Gramin Vikas Sansthan (BSKAGVS)	1000	Garwa, Gumla, Latehar, Palamu	Electrician, DEO
10.	Jharkhand	IKYA Human Capital Solutions Pvt. Ltd. (IKYAHCSPL)	3000	Gumla, Chatra, Latehar	Technician white good services, Retail customer relations & Sales, ITES/BOP & Technical support, Hospitality (Food & Beverage services)
11.	Jharkhand	CAP Foundation	4200	Chatra, Garhwa, Gumla, Latehar, Palamu, West Singhbhum	IT enables services Customer relations & Sales Automobile technician, Multi-skill technician Bed side patient care, Hospitality, Refrigeration & Air conditioning assistant, Book keeping & Accounting, White goods service repair assistant, Physician assistant, Physician assistant, Lab assistant, Lab assistant-cardiology, Billing & Medical insurance assistant, Lab assistant [pathology, Lab. assistant (Radiology)]
12.	Jharkhand	Mass Infotech Society (MIS)	1634	Chatra, Garhwa, Gumla, Latehar, Palamu, West Singhbhum	Basic arc & Gas welding, Basic fitting & Sheet metal work, Sales & Marketing Banking & Accounting
13.	Jharkhand	Technopak Advisors Pvt. Ltd. (TAPL)	4800	Chatra, Gumla, Palamu, West Singhbhum	Industrial sewing machine operator
14.	Jharkhand	AROH Foundation	3000	Chatra, Garhwa, Gumla, Latehar, Palamu, West Singhbhum	ITES BOP Vice business training, Sales person retail, Hospitality assistant, Multi skill technician

1	2	3	4	5	6
					(Industrial electrical trade)
15.	Jharkhand	Aurobindo Chaudhuri Memorial Great India Dream Foundation (ACMGIDF)	3550	Chatra Garhwa, Gumla, Latehar, Palamu, West Singhbhum	Retail Construction Electrical, Hospitality, ICT, Medical & Nursing
	Sub-Total		23144		
16.	Odisha	A4e India Pvt. Ltd.	1450	Koraput, Raigada	Housekeeping, Steward, Office assistant, DEO, Garment & Apparel, Welder
17.	Odisha	Aurobindo Chaudhuri Memorial Great India Dream Foundation (ACMGIDF)	1410	Gajapati, Kandhamal, Koraput, Malkhangiri, Naupada, Raigada	Retail, Construction, Electrical, Hospitality, ICT, Medical & Nursing
18.	Odisha	AROH Foundation	1800	Gajapati, Kandhamal, Koraput, Malkhangiri, Naupada, Raigada	ITES (BPO-voice business training) Sales person retail, Hospitality assistant, Multi skill technician (industrial electrical trade)
19.	Odisha	Skillpro Pvt. Ltd.	2700	Gajapati, Kandhamal, Koraput, Malkhangiri, Naupada, Raigada	Electrical, IT enabled services, Bed side patient assistant, Sewing machine operator, Food & Beverage services
20.	Odisha	Don Bosco Tech Society	2700	Gajapati, Kandhamal, Malkhangiri Naupada, Raigada	Sales & Marketing, Basic welding, Electrician, Hospitality
21.	Odisha	IKYA Human Capital Solutions Pvt. Ltd. (IKYAHCSPL)	3000	Kandhamal, Koraput, Malkhangiri	ITES BPO Technical support, Technician, Refrigeration & Air conditioning, Technician-DTH executive Hospitality (Food & Beverage services)
22.	Odisha	Shriram New Horizons Ltd. (SNHL)	1960	Kandhamal, Koraput, Naupada, Raigada	Nursing assistant, Healthcare multi purpose worker Nursery teacher training, From office coordinator, Plumber, Electrician, Retail sales

1	2	3	4	5	6
23.	Odisha	Cap Foundation	4200	Gajapati, Kandhamal, Koraput, Malkhangiri, Naupada, Raigada	IT enables services, Customer relations & Sales, Automobile technician, Multi skill technician, Bed side patient care, Hospitality, Refrigeration & Air conditioning assistant, Book keeping & Accounting, White goods service repair assistant, Pharma sales assistant, Pharma sales assistant, Lab assistant, cardiology, Lab assistant (pathology), Lab assistant (Radiology)
	Sub-Total		19220		
	Grand Tota	al (all States)	56260		

MGNREGA LWE districts

				2013-14				2014-15 till 11/08/2014			
Sl. No.	States	Districts	Households provided employment (in Nos.)	Persondays generated (in lakh)	Average persondays per HH	Expenditure (in lakh)	Households provided employment (in Nos.)	Persondays generated (in lakh)	Average Persondays per HH	Expenditure (in lakh)	
1	2	3	4	5	6	7	8	9	10	11	
1.	Andhra Pradesh	Vizianagaram	355557	296.38	83	35890.19	328432	141.87	43	17517.14	
2.	Andhra Pradesh	East Godavari	332387	139.02	42	27798.19	279815	94.35	34	15014.01	
3.	Andhra Pradesh	Srikakulam	371348	286.42	77	39335.37	327934	142.97	44	19764.84	
4.	Andhra Pradesh	Visakhapatanam	298240	185.27	62	27483.87	280404	142.06	51	17972.86	
	Andhra Pradesh	Total (LWE Districts)	1357532	907.09	67	130507.62	1216585	521.24	43	70268.85	
5.	Telangana	Adilabad	289893	161.71	56	35194.46	212905	89.58	42	13645.12	
6.	Telangana	Karimnagar	288330	102.97	36	20796.73	223773	58.41	26	8453.57	
7.	Telangana	Khammam	270766	130.50	48	24053.80	235432	80.70	34	10490.13	
8.	Telangana	Warangal	311476	121.58	39	21946.94	244510	64.70	26	9036.24	
	Telangana	Total (LWE District)	1160465	516.76	45	101991.93	916620	293.39	32	41625.06	
9.	Bihar	Aurangabad	63857	29.26	46	6928.72	28629	9.15	32	1707.71	
10.	Bihar	Gaya	121307	70.56	58	10653.64	35503	14.43	41	3239.78	
11.	Bihar	Jamui	69761	34.65	53	6081.34	27931	10.15	36	1281.69	
12.	Bihar	Jehanabad	20846	8.30	40	2044.46	9901	3.59	36	1014.66	
13.	Bihar	Kaimur (Bhabua)	39413	19.31	49	4128.67	12575	3.86	31	836.08	
14.	Bihar	Munger	12010	4.00	33	1177.62	3105	0.53	17	200.08	
15.	Bihar	Nawada	70133	21.97	31	5766.98	30666	8.80	29	1751.01	

1	2	3	4	5
16.	Bihar	Rohtas	71705	25.70
17.	Bihar	Arwal	11633	5.02
18.	Bihar	Pashchim Champaran	88369	39.66
19.	Bihar	Sitamarhi	81983	30.72
	Bihar	Total (LWE Districts)	647017	289.15
20.	Chhattisgarh	Bastar	52344	22.19
21.	Chhattisgarh	Dantewada	25455	11.16
22.	Chhattisgarh	Jashpur	122458	80.54
23.	Chhattisgarh	Kanker	118050	75.41
24.	Chhattisgarh	Kawardha	118880	60.66
25.	Chhattisgarh	Korea	73046	47.40
26.	Chhattisgarh	Rajnandagao	219374	123.81
27.	Chhattisgarh	Surguja	83895	45.95
28.	Chhattisgarh	Bijapur	32052	18.36
29.	Chhattisgarh	Narayanpur	13301	8.86
30.	Chhattisgarh	Balrampur	86121	42.66
31.	Chhattisgarh	Gariyaband	103463	55.29
32.	Chhattisgarh	Kondagaon	59355	26.00
33.	Chhattisgarh	Sukma	24936	12.18
	Chhattisgarh	Total (LWE Districts)	1132730	630.48
34.	Jharkhand	Bokaro	38656	17.12
35.	Jharkhand	Chatra	38772	18.78
36.	Jharkhand	East Singhbhum	56985	19.37
37.	Jharkhand	Garhwa	47034	16.03
38.	Jharkhand	Giridih	86362	38.79
39.	Jharkhand	Gumla	42432	10.72

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11	10	9	8	7	6
1244.37	24	7.29	30536	5840.35	36
103.10	25	1.01	4063	850.70	43
1462.91	18	8.32	22188	9094.67	45
2313.88	21	10.97	53142	5314.02	37
15155.27	30	78.11	258239	57881.17	45
1193.50	24	5.83	23779	4347.49	42
809.67	26	3.86	15104	2522.50	44
7027.36	30	21.07	69283	10548.29	66
2415.93	28	20.28	72724	12114.04	64
4790.06	37	37.90	103691	10523.12	51
2192.32	28	10.31	37327	7380.96	65
7323.62	28	44.82	159762	20244.64	56
3361.36	22	8.58	39209	8401.10	55
965.58	34	7.53	21840	2918.00	57
602.51	37	4.05	11052	1473.25	67
5708.10	29	12.52	43524	5319.46	50
4168.84	32	26.59	83799	6501.80	53
1531.21	24	7.99	33079	4081.00	44
842.22	28	4.17	15037	1890.91	49
42932.28	30	215.50	729210	98266.56	56
2361.81	37	10.65	29106	3586.18	44
1855.45	36	11.92	32757	3451.07	47
1421.00	20	6.40	32077	3786.12	34
1370.83	26	8.23	32014	3700.32	34
2768.72	12	14.83	45635	9197.66	45
812.91	16	3.51	21362	2344.78	25

40	. Jharkhand	Hazaribagh	38736	14.
41	. Jharkhand	Khunti	29096	8.
42	. Jharkhand	Koderma	17743	8.
43	. Jharkhand	Latehar	55025	24.
44	. Jharkhand	Lohardaga	25641	9.
45	. Jharkhand	Palamu	50193	16
46	. Jharkhand	Ramgarh	16207	5
47	. Jharkhand	Ranchi	62608	19
48	. Jharkhand	Saraikela Kharsawan	37429	12
49	. Jharkhand	Simdega	24992	7
50	. Jharkhand	West Singhbhum	66518	19
	Jharkhand	Total (LWE Districts)	735429	267
51	. Madhya Pradesh	Balaghat	163700	60
52	. Madhya Pradesh	Dindori	135674	55
53	. Madhya Pradesh	Mandla	130895	48
54	. Madhya Pradesh	Seoni	129377	49
55	. Madhya Pradesh	Shahdol	92413	37
56	. Madhya Pradesh	Sidhi	39771	14
57	. Madhya Pradesh	Umaria	66639	22
58	. Madhya Pradesh	Anuppur	74909	28
59	. Madhya Pradesh	Chhindwara	142341	72
60	. Madhya Pradesh	Singrauli	57545	25
	Madhya Pradesh	Total (LWE Districts)	1033264	414
61	. Maharashtra	Bhandara	99177	48
62	. Maharashtra	Chandrapur	82559	29
63	. Maharashtra	Gadchiroli	75135	29

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c	-		
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38	3585.72	24080	7.50	31	1487.30
30	1796.31	15594	3.25	21	610.03
47	1887.88	13040	3.99	31	974.80
44	4279.18	30015	8.06	27	1508.41
39	2758.26	16024	4.23	26	1160.86
32	2955.29	36578	8.61	24	1511.98
34	1498.98	10193	187	18	364.33
32	4696.00	43024	13.96	32	3151.18
33	2161.07	25780	5.71	22	1289.75
31	1727.83	11212	3.04	27	784.89
29	3991.73	37429	6.53	17	1311.97
36	57404.38	455920	122.29	27	24746.22
37	11328.48	156468	53.30	34	9096.68
41	8072.15	114491	35.44	31	7320.18
37	7619.29	111293	32.86	30	5251.42
39	8725.78	90605	22.73	29	3961.79
40	7234.52	57200	12.98	23	3106.58
37	3824.11	32669	10.34	32	1939.45
33	4224.49	42454	10.57	25	2764.39
39	5681.32	44219	9.72	22	1987.86
51	13304.34	91777	24.25	26	4627.96
44	5625.77	39239	13.19	34	2662.94
40	75640.25	780415	225.39	29	42719.25
49	8643.28	91977	38.83	42	6287.44
36	6389.93	61168	18.18	30	3792.48
40	6355.82	52851	15.30	29	3520.31

1	2	3	4	
64.	Maharashtra	Gondia	72662	3
	Maharashtra	Total (LWE Districts)	329533	14
65.	Odisha	Bolangir	67012	3
66.	Odisha	Deogarh	16283	
67.	Odisha	Gajapati	46973	1
68.	Odisha	Ganjam	138054	6
69.	Odisha	Kalahandi	84918	3
70.	Odisha	Kandhamal	80119	3
71.	Odisha	Kendujhar	117767	5
72.	Odisha	Koraput	90323	3
73.	Odisha	Malkangiri	31380	1
74.	Odisha	Mayurbhanj	201737	11
75.	Odisha	Nabarangapur	71511	2
76.	Odisha	Nuapada	45070	2
77.	Odisha	Rayagada	60650	2
78.	Odisha	Sambalpur	40080	1
79.	Odisha	Sonepur	27312	1
80.	Odisha	Sundargarh	97357	4
81.	Odisha	Jajpur	29912	
82.	Odisha	Nayagarh	44331	1
	Odisha	Total (LWE Districts)	1290789	58
83.	Uttar Pradesh	Chandauli	66978	2
84.	Uttar Pradesh	Mirzapur	72011	2
85.	Uttar Pradesh	Sonbhadra	84655	2

6	7	8	9	10	11	
44	5638.27	62302	25.83	41	4820.38	_
43	27027.30	268298	98.15	37	18420.61	
55	6273.39	36985	12.28	33	2870.91	
42	1146.86	6823	1.47	22	490.80	
37	3032.36	15430	3.01	20	1273.02	
50	10520.77	73183	16.44	22	4246.41	
42	6383.37	51207	13.53	26	3219.09	
47	6934.41	45442	10.25	23	2511.70	
45	9356.51	63357	14.10	22	3714.79	
37	5869.08	48651	8.30	17	1890.57	
32	2094.30	14869	2.77	19	921.16	
58	22251.89	122570	31.99	26	8310.44	104
38	5022.96	36779	6.80	18	2562.85	#=
46	3622.48	26468	7.05	27	1694.49	
38	5197.62	28024	5.28	19	1900.86	
45	3127.60	24996	5.76	23	1371.86	
37	1593.50	20334	4.85	24	1207.83	
49	8411.38	43848	9.87	23	2505.96	
27	1453.21	15529	2.65	17	708.94	
34	2532.78	29180	7.26	25	1527.85	
45	104824.47	703678	163.67	23	42929.53	
32	4237.82	11231	1.73	15	407.07	
36	5126.96	13211	2.09	16	598.20	
32	5217.46	7838	1.10	14	364.52	

	National Total		47884695	22012.48
	Grand Total (LWE D	istricts)	9092481	4268.54
	West Bengal Total (L	WE Districts)	1182078	441.00
88.	West Bengal	Purulia	243437	103.05
87.	West Bengal	Paschim Medinipur	588685	212.48
86.	West Bengal	Bankura	349956	125.46

74.95

223644

Note: Districts of Telangana were the districts of Andhra Pradesh in FY 2013-14

Uttar Pradesh Total (LWE Districts)

47	737881.47	6115533	1878.13	31	341501.86	
37	69755.55	754288	155.47	21	41335.00	
42	16993.41	129929	25.98	20	10387.21	
36	32722.91	471935	104.54	22	20609.65	
36	20039.23	152424	24.96	16	10338.14	
34	14582.24	32280	4.91	15	1369.79	

- 1. The Ministry of Rural Development has rolled out a project for convergence of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS and the National Rural Livelihood Mission (NRLM) in 250 most backward blocks of nine States with a view to operationalize Cluster Facilitation Teams (CFTs) through Civil Society Organisations.
- 2. The objectives of the convergence efforts are to strengthen the implementation process of MGNREGA and to enhance the quality of assets being created under the Scheme.
- 3. The project period is for three years from 1st January 2014 to 31st December, 2016
- 4. Setting up of CFTs at the sub-block level is considered as a method to operationalise the convergence between MGNREGA and NRLM. To implement this convergence, the strengths of Civil Society Organisations (CSOs) and the Self Help Groups (SHGs)/federations are being leveraged. CSOs will work as Resource Organisations along with the MGNREGS implementation machinery. In these 250 blocks, 58 CSOs (including State Rural Livelihood Missions) have come on board as partners under the CFT project.
- 5. As per the provisions made in the MGNREGA 2013 guidelines, CFTs are to be set up to cover 15,000 job-card holders or an area of 15,000 hectares. The role of the CFT will be to provide technical support to panchayats in planning and work execution as well as in mobilizing the community to increase participation in the programme.
- 6. The key deliverables of the CFT project are as follows:
 - Preparation of an integrated watershed plan for the whole GP through community participation. The State Government should incorporate the same in the shelf project of MGNREGA before October, 2014 following the due Process laid down under the Act.
 - Capacity building of all MGNREGA and NRLM functionaries and PRIs through appropriate training programmes.
 - State Government to ensure that 100% of the wages are paid within 15 days from the date of closure of the muster roll.
 - All SC/ST households will get at least 75 'days' work in the financial year by the third year.

 ${\it ANNEXURE~VII}$ Performance LWE /IAP Districts under IAY' during 2013-14 [Annexure VII for LSSQ 522 (14.08.2014)]

(Units in Nos.)

			l Progress	Physical	Progress
Sl. No.	Districts	Centre Allocation	Central Release	Target	Achivement (Houses constructed)
2	3	4	5	6	7
1.	Adilabad	5385.975	5884.728	10259	10190
2.	East Godavari	5263.650	6530.445	10026	10026
3.	Karimnagar	3775.800	4045.500	7192	7058
4.	Khammam	6926.325	7421.063	13193	12934
5.	Srikakulam	3903.375	4798.558	7435	7435
6.	Visakhapatnam	4639.425	5821.5591	8837	8744
7.	Vizianagaram	4150.125	4446.563	7905	7905
8.	Warangal	7899.675	8475.938	15047	14976
	Sub-total	41944.350	47424.354	79894	79268
9.	Arwal	2258.550	1255.109	4302	4508
10.	Aurangabad	9021.075	10039.169	17183	2060
11.	Gaya	18293.100	20357.607	34844	20933
12.	Jamui	6072.675	3374.673	11567	320
13.	Jehanabad	3293.850	3665.584	6274	157
14.	Kaimur	6428.625	7149.982	12245	3106
15.	Munger	2929.500	1627.966	5580	696
16.	Nawada	8368.500	8745.591	15940	4271
17.	Pashchim	14217.000	14785.680	27080	12
10	1	9960 425	0860 200	16077	257
					312
15.					36632
20					136
					904
					0
	0 1				26
					3
					3 168
					404 8
	No. 2 1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16.	No. 2 3 1. Adilabad 2. East Godavari 3. Karimnagar 4. Khammam 5. Srikakulam 6. Visakhapatnam 7. Vizianagaram 8. Warangal Sub-total 9. Arwal 10. Aurangabad 11. Gaya 12. Jamui 13. Jehanabad 14. Kaimur 15. Munger 16. Nawada 17. Pashchim Champaran 18. Rohtas 19. Sitamarhi Sub-total 20. Balrampur 21. Bastar 22. Bijapur 23. Dantewada 24. Gariaband 25. Jashpur 26. Kanker	No. Allocation 2 3 4 1. Adilabad 5385.975 2. East Godavari 5263.650 3. Karimnagar 3775.800 4. Khammam 6926.325 5. Srikakulam 3903.375 6. Visakhapatnam 4639.425 7. Vizianagaram 4150.125 8. Warangal 7899.675 Sub-total 41944.350 9. Arwal 2258.550 10. Aurangabad 9021.075 11. Gaya 18293.100 12. Jamui 6072.675 13. Jehanabad 3293.850 14. Kaimur 6428.625 15. Munger 2929.500 16. Nawada 8368.500 17. Pashchim 14217.000 Champaran 18. Rohtas 8860.425 19. Sitamarhi 9656.850 Sub-total 89400.15	No. Allocation Release 2 3 4 5 1. Adilabad 5385.975 5884.728 2. East Godavari 5263.650 6530.445 3. Karimnagar 3775.800 4045.500 4. Khammam 6926.325 7421.063 5. Srikakulam 3903.375 4798.558 6. Visakhapatnam 4639.425 5821.5591 7. Vizianagaram 4150.125 4446.563 8. Warangal 7899.675 8475.938 Sub-total 41944.350 47424.354 9. Arwal 2258.550 1255.109 10. Aurangabad 9021.075 10039.169 11. Gaya 18293.100 20357.607 12. Jamui 6072.675 3374.673 13. Jehanabad 3293.850 3665.584 14. Kaimur 6428.625 7149.982 15. Munger 2929.500 1627.966<	No. Allocation Release 2 3 4 5 6 1. Adilabad 5385.975 5884.728 10259 2. East Godavari 5263.650 6530.445 10026 3. Karimnagar 3775.800 4045.500 7192 4. Khammam 6926.325 7421.063 13193 5. Srikakulam 3903.375 4798.558 7435 6. Visakhapatnam 4639.425 5821.5591 8837 7. Vizianagaram 4150.125 4446.563 7905 8. Warangal 7899.675 8475.938 15047 Sub-total 41944.350 47424.354 79894 9. Arwal 2258.550 1255.109 4302 10. Aurangabad 9021.075 10039.169 17183 11. Gaya 18293.100 20357.607 34844 12. Jamui 6072.675 3374.673 11567 13

1	2	3	4	5	6	7
	28.	Kondagaon	784.875	4572.261	1495	0
	29.	Koriya	2045.813	2606.958	3637	80
	30.	Narayanpur	334.125	728.533	594	86
	31.	Rajnandgaon	1358.438	2080.142	2415	228
	32. 33.	Sukma Surguja	680.400 747. 563	2047.266 1640.926	1296 1329	0 400
	33.	Surguja Sub-Total	15377.466	33843,338	27645	2443
Jharkhand	34.	Bokaro	1516.725	1027.039	2889	841
	35.	Chatra	1077.825	600.503	2053	1525
	36.	East Singbhum	1946.700	1081.437	3708	3686
	37.	Garwah	1762.425	980.019	3357	723
	38.	Giridih	2355.150	2620.654	4486	3015
	39.	Gumla	1251.600	1394.640	2384	1893
	40.	Hazaribagh	1440.600	1596.264	2744	3293
	41.	Khunti	859.425	957.645	1637	0
	42.	Koderma	521.325	580.905	993	687
	43.	Latehar	2262.750	2519.852	4310	0
	44.	Lohardagah	521.325	579.027	993	91
	45.	Palamu	2086 875	2325.376	3975	223
	46.	Ramgarh	1432.200	2211.915	2728	0
	47.	Ranchi	1576.050	1756.170	3002	114
	48.	Saraikela	1089.900	1126.730	2076	2157
	49.	Simdega	983.850	1094.746	1874	2658
	50.	West Singbhum	1948.275	3259.157	3711	2753
		Sub-total	24633.000	25712.079	46920	23659
Madhya Pradesh	51.	Anuppur	951.300	1058.661	1812	0
	52.	Balaghat	1310.925	728.501	2497	1157
	53.	Chhindwara	2235.450	1242.272	4258	438
	54.	Dindori	1244.250	1097.398	2370	2553
	55.	Mandla	1903.125	2083.725	3625	1690
	56.	Seoni	1818.075	1010.329	3463	863
	57.	Shahdol	1272.600	1416.222	2424	0
	58.	Sidhi	1042.125	521.063	1985	0
	59.	Singrauli	1100.925	611.801	2097	420
	60.	Umaria	948.150	526.901	1806	0
		Sub-total	13826.925	10296.873	26337	7121
Maharashtra	61.	Bhandara	235.200	244.608	448	262
	62.	Chandrapur	2302.650	2394.760	4386	1490
	63.	Gadchiroli	2612.400	3719.570	4976	1021

1	2	3	4	5	6	7
	64.	Gondia	1845.900	2054.220	3516	3020
		Sub-total	6996.150	8413.158	13326	5793
Orissa	65.	Bolangir	2375.100	2734.228	4524	3133
	66.	Deogarh	601.650	609.362	1146	1180
	67.	Gajapati	1381.275	3366.525	2631	2096
	68.	Ganjam	3787.875	4481.245	7215	7591
	69.	Jajpur	2404.500	1516.995	4580	4564
	70.	Kalahandi	2764.650	1536.356	5266	3130
	71.	Kandhamal	1876.875	6782.745	3575	4860
	72.	Keonjhar	3871.875	6143.937	7375	210
	73.	Koraput	3183.600	6907.140	6064	1978
	74.	Malkangiri	1587.600	5394.667	3024	2893
	75.	Mayurbhanj	6300.000	7426.128	12000	4828
	76.	Nabarangpur	2979 375	5189.658	5675	3714
	77.	Nayagarh	1159.725	2364.324	2209	2909
	78.	Nuapada	1033.725	1311.349	1969	864
	79.	Rayagada	2438.100	3863.176	4644	3651
	80.	Sambalpur	2123.625	1845.975	4045	1149
	81.	Sonepur	844.725	955.873	1609	854
	82.	Sundargarh	4841.025	6142.126	9221	8650
		Sub total	45555.300	65581.809	86772	58254
Uttar Pradesh	83.	Chandauli	2407.500	2500.590	4280	3424
	84.	Mirzapur	2237.025	2489.490	4261	3912
	85.	Sonbhadra	7005.600	7796.232	13344	2701
		Sub-total	11650.125	12786.312	21885	10037
West Bengal	86.	Bankura Paschim	5727.750	6374.167	10910	0
	87.	Medinipur	8297.625	4622.962	15805	9265
	88.	Purilia	4449.900	2310.358	8476	4043
		Sub-total	18475.275	13307.487	35191	13308
		Total:	267858.741	311973.864	508256	236515

 $\overline{\text{Central releases upto } 31:03.2014 \text{ and progress as per MRP received online upto } 30.06.2013.$

ANNEXURE VIII
Progress of LWE Districts where Intensive Implementation has been started [Annexure VIII for LSSQ 522 (14.08.2014)]

			Revolv	ing Fund Di	sbursed	CIF Dis	Remarks	
Sl.No.	State	District	SHG Formed	No. of SHGs	Amount (Rs. in lakh)	No. of SHGs	Amount (Rs. in Lakh)	
1	2	3	4	5	6	7	8	9
1.	Bihar	Arwal	384	0	0.00	0	0.00	
2.	Bihar	Auranagabad	186	0	0.00	0	0.00	
3.	Bihar	Gaya	20813	11947	119.10	12452	499.26	
4.	Bihar	Jamui	3067	705	105.75	705	423.00	
5.	Bihar	Jehanabad	336	0	0.00	0	0.00	
6.	Bihar	Kaimur	602	0	0.00	0	0.00	
7.	Bihar	Munger	1302	0	0.00	0	0.00	
8.	Bihar	Nawada	2837	1267	306.48	354	308.76	
9.	Bihar	Pashchim Champaran	5347	658	98.70	634	326.21	
10.	Bihar	Rohtas	2945	499	74.85	411	246.60	
11.	Bihar	Sitamarhi	1049	28	4.20	28	14.00	
12.	Chhattisgarh	Balrampur	2981	1637	190.05	410	192.00	
13.	Chhattisgarh	Bastar	1221	904	135.60	263	157.99	

14.	Chhattisgarh	Gariyaband	712
15.	Chhattisgarh	Kanker	814
16.	Chhattisgarh	Kondgaon	224
17.	Chhattisgarh	Rajnandagaon	900
18.	Chhattisgarh	Surguja	237
19.	Jharkhand	Giridih	129
20.	Jharkhand	Gumla	1973
21.	Jharkhand	Khunti	766
22.	Jharkhand	Latehar	737
23.	Jharkhand	Lohardaga	831
24.	Jharkhand	Palamu	977
25.	Jharkhand	Ranchi	1300
26.	Jharkhand	Simdega	78
27.	Jharkhand	West Singbhum	1995
28.	MP	Anuppur	2940
29.	MP	Balaghat	333
30.	MP	Dindori	2612
31.	MP	Mandla	3988
32.	MP	Shahdol	4462

430	64.50	148	74.00
337	49.50	161	30.35
120	18.00	0	0.00
697	104.59	170	95.30
64	9.60	0	0.00
0	0.00	0	0.00
1234	185.35	567	283.50
526	78.90	218	109.00
165	24.75	52	26.00
399	54.00	144	58.00
142	21.30	0	0.00
876	126.00	678	343.00
0	0.00	0	0.00
1057	158.55	761	380.50
1346	189.20	1304	544.80
36	16.55	0	0.00
1299	28.65	160	64.50
1816	235.10	615	258.15
2242	355.51	703	355.45

1	2	3	4
33.	MP	Sidhi	2024
34.	MP	Singroli	1006
35.	Maharashtra	Gadchiroli	1095
36.	Maharashtra	Gondia	1389
37.	Odisha	Deogarh	2454
38.	Odisha	Gajapati	2046
39.	Odisha	Ganjam	5362
40.	Odisha	Jajpur	6259
41.	Odisha	Kandhamal	2278
42.	Odisha	Koraput	3187
43.	Odisha	Malkangiri	1759
44.	Odisha	Mayurbhanj	4429
45.	Odisha	Nayagarh	6478
46.	Odisha	Rayagada	1863
47.	Odisha	Sambalpur	4271
48.	Odisha	Sundargarh	2997
49.	UP	Chandauli	88
50.	UP	Mirzapur	146

	6		7		8	9
-2	241.85	1-	429	13	11.70	
	125.17		713	67	73.40	
	47.55		67	3	38.27	
	44.49		0		0.00	
	67.55		0		0.00	
	87.50		48	2	23.90	
	39.45		0		0.00	
	261.35	Ź	2340	114	10.69	
	93.85		171	8	35.50	
	112.76		109		54.50	
	77.05		193	9	96.50	
	86.30		41	2	20.50	
	50.30	3	3077	104	19.65	
	22.30		0		0.00	
	74.40		0		0.00	
	58.65		0		0.00	
	4.20		0		0.00	
	0.30		0		0.00	

51.	UP	Sonbhadra	112
52.	WB	Bankura	3254
53.	WB	Purulia	3687
54.	Andhra Pradesh	Adilabad	34901
55.	Andhra Pradesh	East Godavari	75808
56.	Andhra Pradesh	Karimnagar	53277
57.	Andhra Pradesh	Khammam	48142
58.	Andhra Pradesh	Srikakulam	42363
59.	Andhra Pradesh	Vishakhapatnam	42542
60.	Andhra Pradesh	Vizianagram	34574
61.	Andhra Pradesh	Warangal	51624

0	0.00	0	0.00
1910	287.40	0	0.00
2433	364.95	0	0.00

 $\begin{array}{c} RF \text{ and } CIF \\ \\ \text{disbursed to SHGs} \\ \\ \text{prior to NRLM} \end{array}$

Projects in the LWE affected areas under NRLM [Annexure IX for LSSQ 522 (14.08.2014)]

S1. No.	Name of the State	Name of the PIA	No. of Mahila Kisan in the LWE districts	No. of total mahila kisan	total project cost	project period
1	2	3	4	5	6	7
1.	Andhra Pradesh & Telengana (Undivided AP)	East Godavari Zilla Samakhya Karim Nagar Zilla Samakhya Anantapur Zilla Samakhya Adilabad Zilla Samakhya Guntur Zilla Samakhya Khammam Zilla Samakhya Kurnool Zilla Samakhya Medak Zilla Samakhya				
		Mehaboobnagar Zilla Samakhya Nalgonda Zilla Samakhya Prakasham Zilla Samakhya Srikakulam Zilla Samakhya Visakhapatnam Zilla Samakhya Vizianagaram Zilla Samakhya Warangal Zilla Samakhya	1003957	1861628	251.53	2011-2014
2.	Bihar	Bihar Rural Livelihoods promotion Society	88350	122500	97.5 13.17	2011-2014
3.	Chhattisgarh	Action for Social Advancement Central Silk Board & PRADAN Bastar Sewak Mandal	5436	6705	8.02 2.99	2012-2015 2013-2016
4.	Jharkhand	Central Silk Board & PRADAN SUPPORT Tagore Society for Rural Development Rural Development Association			23.94 2.3475 1.32	2012-2015 2013-2016 2013-2016 2013-2016
		Lokprerna Srijan Foundation Society for Promotion of Wastelands Development	34087	35087	1.3 2.55 4.72	2013-2016 2013-2016 2013-2016
		Life Education and Development Support			1.89	2013-2016
5.	Madhya Pradesh	Udyogini PRADAN	4000	8000	2.507 19.97	2013-2016 2011-2014
6.	Maharashtra	Central Silk Board & BAIF	5790	5790	10.12	2011-2014
7.	Odisha	Central Silk Board & PRADAN	0100	0100	4.77	2012-2015
٠.	Odisha	LAVS			1.73	2012-2013
		PRADAN			6.17	2013-2016
		Harsha Trust			1.29	2013-2016
		Madhyan Foundation	40204	38104	4.19	2013-2016

1	2	3	4	5	6	7
		MSSRF			3.13	2013-2016
		ORRISSA			3.43	2013-2016
		SCDI Consortium Harsha			18.555	2013-2016
		Trust, RCCC, Chetna, OPDSC,				
		Pragati, Madhyam Foundation				
8.	West Bengal	Central Silk Board & PRADAN		62632	5.34	2012-2015
		Lok Kalyan Parishad	35523		13.51	2012-2015
			1217347	2140446	507.6390257	

 $ANNEXURE\,X$ State-wise/District-wise/IWMP projects sanctioned in IAP districts as on 31.03.2014 (Area in ha. & Rs. in crores)

Sl.No.	State	Districts		Grand Total			
			Total No. of Projects	Area (in ha.)	Total Project Cost	Central Funds Released	-
1	2	3	4	5	6	7	_
1.	Odissa (18)	Gajapati	8	42924	56	14	_
2.		Keonjhar	16	93134	122	21	
3.		Koraput	13	73993	95	23	
4.		Malkangiri	7	34034	47	9	
5.		Ganjam	9	51952	69	10	116
6.		Jajapur	7	38212	52	7	
7.		Nayagarh	12	67866	88	16	
8.		Mayurbhanj	17	101765	127	29	
9.		Navrangpur	13	71711	93	24	
10.		Rayagada	14	81950	105	22	
11.		Sambhalpur	11	60421	78	13	
12.		Sundargarh	16	88497	111	25	
13.		Kandhamal	18	92404	114	30	
14.		Deogarg	7	40032	52	9	

16.		kalahandi	14
17.		Nuapada	18
18.		Sonapur	4
		Sub Total	216
19.	Andhra Pradesh (4)	East Godavari	14
20.		Srikakulam	24
21.		Visakhapatnam	15
22.		Vizianagaram	10
		Sub Total	63
23.	Telangana (4)	Adilabad	55
24.		Karimnagar	0
25.		Warangal	10
26.		Khammam	24
		Sub Total	89
27.	Madhya Pradesh (10)	Anuppur	8
28.		Balaghat	5
29.		Dindori	8
30.		Mandla	10

Balangir

12

15.

61320	80	17	
69540	90	17	
88560	113	24	
22254	32	5	
1180569	1523	314	
55526	83	3	
97715	132	20	
52699	79	3	
43368	65	2	
249308	360	28	_
239913	319	46	[17
0	0	0	
46935	70	3	
105755	148	16	
392603	537	65	
43295	52	8	
32465	39	5	
41199	49	4	
64078	77	9	_

1	2	3	4
31.		Seoni	4
32.		Sidhi	4
33.		Chhindwara	13
34.		Singrauli	4
35.		Shahdol	4
36.		Umaria	3
		Sub Total	63
37.	Uttar Pradesh (3)	Chandauli	3
38.		Mirzapur	11
39.		Sonebhadra	10
		Sub Total	24
40.	Chhattisgarh (14)	Bastar	12
41.		Dantewada	4
42.		Jashpur	20
43.		Kanker	17
44.		Koriya	11
45.		Rajnand Gaon	13
46.		Sarguja	10

7	6	5
 9	39	32090
1	24	19705
19	94	78653
4	24	20000
3	24	20000
5	24	20100
67	44590	371585
3	18	14595
7	70	58583
5	57	47775
14	145	120953
5	71	55752
2	17	14294
11	124	103278
6	80	61631
6	55	44764
6	68	54289
3	63	48196

47.		Kawardha	7
48.		Bijapur	3
49.		Narayanpur	3
50.		Balrampur	11
51.		Gariaband	6
52.		Kondagaon	6
53.		Sukma	5
		Sub Total	128
54.	Jharkhand (17)	Bokaro	8
55.		Chatra	6
56.		Garhwa	6
57.		Giridih	S
58.		Gumla	6
59.		Hazaribagh	6
60.		Khunti	4
61.		Koderma	5
62.		Latehar	7
63.		Lohardaga	5
64.		Palamau	5
65.		Paschimi Singhbhum	12

40975	49	8	
9315	13	0	
17295	24	0	
45775	59	6	
28053	35	2	
29788	40	3	
22644	32	2	
576049	730	59	
44408	6167	295	
34411	4810	138	
26432	3344	369	,
44230	5308	570	
34588	4768	340	
30022	3603	315	
24290	3452	95	
24235	3333	239	
39214	5704	265	
26042	3770	169	
24808	3140	380	
66438	9224	563	

1	2	3	4
66.		Purbi Singhbhum	5
67.		Ramgarh	5
68.		Ranchi	13
69.		Saraikela Kharsawan	5
70.		Simdega	5
		Sub Total	112
71.	Maharashtra (4)	Gadchiroli	4
72.		Gondia	16
73.		Bhandra	14
74.		Chandrapur	26
		Sub Total	60
75.	Bihar (11)	Arwal	(
76.		Aurangabad	7
77.		Gaya	12
78.		Kaimur	5
79.		Munger	2
80.		Jamui	14

120	

5	6	7
25203	3195	180
25510	3372	110
71772	8613	1080
27905	3523	359
28497	4130	178
598003	79453	5644
21272	32	3
78041	117	15
69589	84	9
96974	116	15
265876	349	43
0	0	0
31278	41	3
59792	79	6
23872	32	2
10257	14	1
70247	93	7

81.		Jehanabad	0
82.		Nawada	7
83.		Pashchim Champaran	0
84.		Sitamarhi	0
85.		Rohtas	7
		Sub Total	54
86.	West Bengal (3)	Midnapore West	21
87.		Bankura	23
88.		Purulia	20
		Sub Total	64

0	0	0
36494	47	4
0	0	0
0	0	0
31769	42	3
263709	349	25
87500	131	9
91300	137	9
86900	130	14
265700	399	32

श्री सुनील कुमार सिंह (चतरा): अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि वामपंथी उग्रवाद प्रभावित जो जिले हैं, उनमें विकास की योजनाएं और उनमें भी खासकर ग्रामीण विकास की योजनाओं की प्रगति के सम्बन्ध में जो उत्तर उन्होंने दिया है, वह काफी विस्तृत है, परन्तु इस उत्तर से यह प्रतीत होता है कि पिछले पांच-छह सालों में उसमें कोई काम नहीं हुआ है। झारखण्ड प्रदेश को प्रधानमंत्री ग्राम सड़क योजना के तहत जो भी राशि उपलब्ध करायी गयी है उसमें उसका काम लगभग आधा ही हुआ है, वहां 50 परसेंट से कम अचीवमेंट है। इसी तरह से अनेक योजनाएं जो उपलब्ध करायी गयी हैं, उनमें काम की प्रगति बहुत कम है।

दूसरा, युवाओं से सम्बन्धित जो स्किल डेवलपमेंट के कार्यक्रम चलाए जाते हैं, मुझे लगता है कि वह कागजों पर है। आई॰पी॰ए॰ से सम्बन्धित जितने जिले हैं, जिनको अब हम सेन्टरल असिसटेंस के रूप में चला रहे हैं, उसमें फण्ड की मॉनीटरिंग के साथ-साथ काम की भी जरूरत है। इसमें अनेक विभाग संलग्न हैं, जैसे कि गृह मंत्रालय, ग्रामीण विकास मंत्रालय, सड़क परिवहन और राजमार्ग मंत्रालय, योजना मंत्रालय, रक्षा मंत्रालय, वन एवं पर्यावरण मंत्रालय, स्वास्थ्य मंत्रालय, एच॰आर॰डी॰ और एनर्जी मिनिस्ट्रि के सहयोग से यह पूरी की पूरी योजना चलती है। लेकिन इसकी मॉनीटरिंग के लिए कोई युनीफाइड सिस्टम नहीं है। सरकार ने अधिकारियों के स्तर पर विभिन्न एजेंसियां बनायी हुई हैं। मैं आपके माध्यम से सरकार से यह जानना चाहूंगा कि इम्पावर्ड ग्रुप ऑफ मिनिस्टर्स बनाकर इन योजनाओं को एक कमांण्ड के अन्दर सही और सुचारू रूप से चलाने के लिए क्या आपकी कोई योजना हैं, क्योंकि, वामपंथी उग्रवाद से काफी मौतें हो रही है।

श्री उपेन्द्र कुशवाहा: महोदया जैसा कि माननीय सदस्य ने कहा है, यह बात ठीक है कि इसमें मॉनिटरिंग की जरूरत है। जितना एचीवमेंट होना चाहिए, उतना एचीवमेंट हम अभी तक नहीं कर पाए है, इस बात से हम सहमत है। मॉनिटरिंग का जो सिस्टम है, उसे पहले भी स्ट्रेंथेन करने की बात की गयी है और इसके लिए बहुत सारे स्टेप्स लिए गए हैं। माननीय सदस्य का इस संबंध में एक अलग से सुझाव है, इस पर हम विचार करेंगे।

श्री सुनील कुमार सिंह (चतरा): माननीय अध्यक्ष महोदया, जैसा कि मैंने आप से कहा कि इसमें रोड के अलावा भी अनेक कार्यक्रम चलते हैं, जैसे एन॰आर॰एच॰एम॰ का आश्रम स्कूल, मनरेगा रोड निर्माण, आई॰एस॰डी॰ जैसी योजनाएं चलती हैं। इसके अलावा वामपंथी उग्रवाद प्रभावित क्षेत्रों में केन्द्रीय सहायता के तहत आर॰आर॰पी॰ का भी रोड ट्रांसपोर्ट कार्यक्रम चलता है। झारखण्ड के 24 जिलों में से 22 जिले उग्रवाद प्रभावित जिले है, लेकिन हम 17 जिलों पर विशेष फोकस देते है, और पांच जिले, जो एस॰आर॰ई॰ के अन्तर्गत हैं, उनको सड़क निर्माण और बाकी के कामों से नहीं जोड़ते है। इन योजनाओं के क्रियान्वयन के लिए जिला अधिकारी की अध्यक्षता में एक समिति बनायी जाती है और उस समिति में जिले का वन अधिकारी और जिले का पुलिस अधीक्षक होता है। ये लोग तय करते हैं कि विकास कैसे होगा। अब इस में विचारणीय प्रश्न यह है कि ये विकास कैसे कर सकते है, जबिक ये जिला अधिकारी के तहत ही होते है, इसलिए में सरकार से यह अनुरोध करूंगा कि आपने जो जन प्रतिनिधियों से परामर्श की बात कही है सांसद की सहमित की बात इसमें लायी जानी चाहिए। क्या ऐसी कोई योजना है, मैं यह जानना चाहूंगा?

सड़क परिवहन और राजमार्ग मंत्री, पोत परिवन मंत्री, ग्रामीण विकास मंत्री, पंचायती राज मंत्री तथा पेयजल और स्वच्छता मंत्री (श्री नितिन गड़करी): माननीय स्पीकर महोदया, सम्माननीय सदस्य ने जो समस्या रखी है, वह काफी सच है। ऐसे क्षेत्रों में काम करने में बहुत-सी अड़चनें आ रही है और हम ठीक

प्रकार से काम भी नहीं कर पा रहे हैं। इन्होंने जो सुझाव दिया है कि ऐसे क्षेत्रों में केन्द्र सरकार की ओर से राज्य सरकार के मंत्री, केन्द्र के प्रमुख मंत्री और सभी अधिकारियों को बुला कर इसकी मॉनिटरिंग की जाए और इसमें जो समस्याएं हैं, उन्हें सुलझाया जाए। माननीय सदस्य का सुझाव अच्छा है और पार्लियामेंट के जो सम्माननीय सदस्य उस क्षेत्र के होंगे, उन्हें बुलाकर हम इन समस्याओं का अध्ययन करेंगे, उन्हें सुलझाएंगे और उनके सुझाव का उपयोग कर हम निश्चित रूप से मार्ग निकालेंगे, यह विश्वास मैं सदन को दिलाना चाहता हं।

माननीय अध्यक्ष: श्री अशोक नेते, गढ़चिरौली में आपकी भी वही समस्या होगी।

श्री नितिन गडकरी: महोदया, में आपके माध्यम से विश्वास दिलाना चाहता हूं कि देश के अनेक राज्यों में नक्सल प्रभावित एरियाज़ है। इस पर कई सालों से काम शुरू है। यह समस्या गढ़चिरौली में भी हैं, झारखण्ड में भी हैं, छत्तीसगढ़ में भी है, पश्चिम बंगाल में भी है और यह समस्या सभी जगह है। इसके कारण वहां काम नहीं हो रहा है।

सम्माननीय सदस्य जो व्यथा बता रहे हैं, वह बिल्कुल सच है, इसलिए हम ने कुछ सुधार भी किए है। जैसे हमने छत्तीसगढ़ में रोड में कुछ छोटे-छोटे पैकेज डिवाइड कर के वहां के लोगों को काम दिया है। मैं आपको यह विश्वास दिलाना चाहता हूं कि देश में लेफ्ट विंग एक्सट्रेमिज्म के कारण, नक्सल प्रभाव के कारण जो समस्या हैं, ऐसे जिलों की विशेष मीटिंग हम यहां केन्द्र सरकार की ओर से करेंगे। उसमें हम अधिकारियों को बुलाएंगे उस क्षेत्र के सम्माननीय संसद सदस्यों को बुलाएंगे और इनके सुझाव लेकर उसमें से पॉजीटिव मार्ग निकाल कर हम उसे गति देने की कोशिश करेंगे।

श्री जगदम्बिका पाल (डुमरियागंज): जो नेपाल की सीमा से लगे हुए क्षेत्र हैं, उनके बारे में क्या करेंगे?

श्री नितिन गडकरी: पूरे देश में जितने भी इससे प्रभावित क्षेत्र है हम सब को अलग-अलग बुलाएंगे। माननीय अध्यक्ष: मुझे लगता है कि अब इस संबंध में कोई प्रश्न नहीं होना चाहिए। अशोक नेते जी, क्या कोई प्रश्न है?

श्री अशोक महादेवराव नेते (गढ़चिरौली-चिमुर): अध्यक्ष महोदया, मंत्री महोदय ने इस संबंध में

माननीय अध्यक्ष: मंत्री महोदय ने बहुत अच्छा उत्तर दिया है।

श्री अशोक महादेवराव नेते (गढ़िचरौली-चिमुर): महोदया, हमारा क्षेत्र भी नक्सल प्रभावित क्षेत्र है। नितिन गडकरी जी महाराष्ट्र में जब मिनिस्टिर थे तो उन्होंने बी॰आर॰ओ॰ के माध्यम से बड़े पैमाने पर रास्तों के निर्माण का काम किया था।

मेरा मंत्री महोदय से स्पेसिफिक प्रश्न यही है कि बी॰आर॰ओ॰ जैसी जो एजेंसी है, अगर उनके माध्यम से नक्सल प्रभावित क्षेत्रों में कार्य कराया जाएगा तो इससे वहां के लोग मुख्य धारा में जुड़ जाएंगे।

मंत्री महोदय, आप उनका ख्याल करें।

उत्तर दिया है।

श्री नितिन गडकरी: अध्यक्ष महोदया, में जब महाराष्ट्र में सन् 1996 में मंत्री था, तब इनके क्षेत्र में झारखंड, छत्तीसगढ़, महाराष्ट्र और आंध्र प्रदेश से जुड़ने वाले हाइवे का काम शुरू हुआ था, जिसमें प्राणहिता नदी पर एक ब्रिज भी है। वहां 16 साल से बी॰आर॰ओ॰ काम कर रहा है, लेकिन बी॰आर॰ओ॰ का भी काम समाधानकारक नहीं है। मैं इस कन्क्लूजन पर आया हूं कि बी॰आर॰ओ॰ के माध्यम से भी काम होने की संभावना नहीं है। इसीलिए उसी क्षेत्र के छोटे–छोटे कान्ट्रेक्टर्स के पैकेज को कम करके, उन्हीं लोगों को इन्वाल्व करके उसमें मार्ग निकालना होगा, क्योंकि बाहर के लोग वहां काम नहीं कर सकते। गढ़चिरौली क्षेत्र की भी समस्या गंभीर है। हम क्षेत्रवाइज मीटिंग करके, सम्मानित सदस्य को बुला कर, उनके सुझाव लेकर इन कामों को पूरा करेंगे और उसमें से मार्ग निकालेंगे, यह मैं माननीय सदस्य को विश्वास दिलाता हं।

श्री सुशील कुमार सिंह (औरंगाबाद): माननीय अध्यक्ष महोदया, में आपके माध्यम से इस प्रश्न के भाग संख्या 'घ' की तरफ माननीय मंत्री जी का ध्यान दिलाना चाहूंगा। इसमें लिखा है कि देश के जो वामपंथी उग्रवाद प्रभावित 82 जिले है, उनमें विकास कार्यों को चला कर उग्रवाद की समस्या को नियंत्रित एवं समाप्त करने के लिए एक योजना भारत सरकार की तरफ से चलाई जाती है। पहले इसका नाम इंटीग्रैटेड एक्शन प्लान था अब इसी को एडीशनल सेंट्रल असिस्टेंस कर दिया गया है जिसके तहत योजनाओं के चयन के लिए निर्णय लेने वाली एक सिमित है, जिसमें केवल जिले का कलेक्टर, पुलिस अधीक्षक और वन अधिकारी को सदस्य बनाया गया है। यह निर्णय पूर्ववर्ती सरकार का है। जनतंत्र सरकार का है। जनतंत्र में जनप्रतिनिधियों को इस महत्वपूर्ण सिमित से महरूम रखा गया है, उनको इसमें नहीं रखा गया है। उनसे केवल सुझाव देने को कहा गया है जिसको मानने के लिए ये अधिकारी बाध्य नहीं है।

अध्यक्ष महोदया, में आपके माध्यम से माननीय मंत्री जी को यह भी बताना चाहूंगा कि मैं जिस संसदीय क्षेत्र का प्रतिनिधित्व करता हूं, मेरे जिले औरंगाबाद में यह स्थिति है कि यहां इस योजना के तहत इस राशि से बर्तन खरीद लिए गए। मेरे संसदीय क्षेत्र का जो दूसरा जिला गया है उसमें मेरी अनुशंसा नहीं मानी गई। दुनिया जानती है कि बिहार में नौकरशाही किस तरह से हावी है और भ्रष्टाचार चरम सीमा पर है। इस सच्चाई को वहां के मुख्यमंत्री ने भी स्वीकार किया है और वे स्वयं इसके भुक्तभोगी हैं। इस बात को उन्होंने पब्लिक मीटिंग में किमट किया है, स्वीकार किया है। बिहार की स्थिति बहुत अलग और चिन्ताजनक है। ...(व्यवधान)

अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि क्या केन्द्र सरकार ए॰सी॰ए॰ के लिए जो कमेटी है, उसमें सांसद को सदस्य बना कर उनकी अनुशंसा को मानते हुए उनके इलाके में जो आवश्यक कार्य है, जो जनता की मांग के आधार पर है, क्या उसमें संसद सदस्य को सदस्य बनाने का कोई विचार रखती है? यदि हां, तो कब तक यह मैं आपके माध्यम से मंत्री जी से जानना चाहता हं?

श्री नितिन गडकरी: अध्यक्ष महोदया, माननीय सदस्य जो 82 डिस्ट्रिक्ट्स की बात बता रहे हैं, जहां विशेष रूप से यह समस्या खड़ी हुई है, उसमें में सदन को आश्वस्त करना चाहता हूं कि उस क्षेत्र में काम करने वाले जिलाधिकारी के नेतृत्व में जो समिति है, वह केन्द्र सरकार की जितनी योजना है, उसके बारे में सम्माननीय संसद सदस्य को बुला कर, उनकी अनुमित एवं सुझाव लेकर निर्णय करेंगे, ऐसी सूचना हम उनको देंगे।

HON. SPEAKER: Q. No. 523, Shri A. Anwhar Raajhaa—Not present.

...(व्यवधान)

...(94441

He is not there. Yes, Mr. Minister.

माननीय अध्यक्ष: माननीय सदस्य हाउस में उपस्थित नहीं है, आप स्टेटमेंट सभा पटल पर रखें।

APPENDIX XXIV

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 496 ANSWERED ON 26.02.2015

Old Age Pension Scheme

496. SHRIMATI RITI PATHAK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of beneficiaries under Indira Gandhi National Old Age Pension Scheme along with the amount paid to them, State /UT-wise;
- (b) whether the Government has identified additional beneficiaries under the amended eligibility criteria of the said scheme; and
 - (c) if so, the achievements made in this regard, State / UT-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) Total number of beneficiaries under Indira Gandhi National Old Age Pension Scheme and the amount released to the States / UTs during 2013-14 and 2014-15 is at Annexure-I .

(b) & (c) The Government has not amended the existing criteria for eligibility under the schemes of National Social Assistance Programme (NSAP). However, a Task Force has been constituted to recommend changes if any required in the scheme. The matter is under "consideration of the competent authority in Government.

ANNEXURE I

Annexure referred to in reply to Lok Sabha Starred Q.No. 496 for reply on 26.2.2015 Details of No. of beneficiaries reported under old age pension schemes and released State/UT-wise during the year 2014-2015 (As on 20.2.2015)

Year: 2014-15

(Rs. In Lakh)

Sl. No.	States/UTs	Indira Gandhi National Old Age Pension Scheme (IGNOAPS)		
		Total Number of Beneficiaries	Amount Released (April, 2014 to Dec.2014)	
1	2	3	4	
1.	Andhra Pradesh	662641	17419.86	
2.	Bihar	2996472	71513.25	
3.	Chhattisgarh	644429	12631.05	
4.	Goa	13059	0.00	
5.	Gujarat	580706	0.00	
6.	Haryana	258583	3148.59	
7.	Himachal Pradesh	98368	1782.51	
8.	J&K	139325	3047.55	
9.	Jharkhand	993567	10919.40	
10.	Karnataka	966595	20433.57	
11.	Kerala	449158	2925.75	
12.	Madhya Pradesh	1569627	27265.11	
13.	Maharashtra	2281101	19207.08	
14.	Odisha	1418631	31453.56	
15.	Punjab	201039	3288.30	
16.	Rajasthan	799636	11908.62	
17.	Tamil Nadu	1237809	16507.83	
18.	Telangana	473575	12449.58	
19.	Uttar Pradesh	4345014	74507.52	
20.	Uttarakhand	239498	3674.43	
21.	West Bengal	1423192	42381.65	
NE Sta	ites			
22.	Arunachal Pradesh	29290	612.45	
23.	Assam	707927	14320.28	
24.	Manipur	56045	1392.93	

1	2	3	4
25.	Meghalaya	77980	995.85
26.	Mizoram	25251	590.88
27.	Nagaland	44530	1105.71
28.	Sikkim	16418	395.10
29.	Tripura	141510	3237.06
	Sub Total	22890976	409115.47
Unior	n Territories		
30.	A&N Islands*	5924	0.00
31.	Chandigarh*	5111	0.00
32.	D&N Haveli*	8058	0.00
33.	Daman & Diu*	840	0.00
34.	NCT Delhi	119403	2556.18
35.	Lakshadweep*	569	0.00
36.	Puducherry	17713	398.16
	SubTotal	157618	2954.34
	GRAND TOTAL	23048594	412069.81

Note: Released for the Month of April, 2014 to December, 2014.
*Not Release due to non-submission of UC for 2013-14 and expenditure reported during 2014-15.

APPENDIX XXV

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 2830 ANSWERED ON 06.08.2015

Basic Facilities in Rural Areas

2830. SHRI M. RAJA MOHAN REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has chalked out any special plan to provide basic facilities like roads, water supply, housing etc. especially for tribal population in Andhra Pradesh; and
 - (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) & (b) Yes Sir. The Government proposes to develop rural clusters in the country under Shyama Prasad Mukherji Rurban Mission (SPMRM), with the objective of improving the quality of life of the people in the cluster, bridging the rural urban divide and reducing migration from rural to urban areas. The Scheme is being finalized.

APPENDIX XXVI

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 2833 ANSWERED ON 06.08 2015

Rural-Urban Migration

2833. KUNWAR SARVESH KUMAR: SHRI DUSHYANT CHAUTALA: DR. VIRENDRA KUMAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the report of the United Nations Economic and Social Commission for Asia and Pacific has submitted a report stating that half of the Indian population is likely to reside in urban areas by 2025 and if so, the reaction of the Government thereto:
- (b) whether the Government has proposed to develop rural clusters in the country with the objective of improving the quality of the life of people by providing basic infrastructural facilities and to reduce the rural-urban migration;
 - (c) if so, the present status of this proposal;
- (d) whether the Government has also planned to set up 300 rural clusters by the year 2020 and the details in this regard; and
- (e) the other effective steps taken by the Government to provide adequate basic facilities/amenities to rural population and also to stop their migration from the rural areas?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) No, Sir.

(b) to (e) The Government proposes to develop rural clusters in the country under Shyama Prasad Mukherji Rurban Mission (SPMRM), with the objective of improving the quality of life of the people in the cluster, bridging the rural urban divide and reducing migration from rural to urban areas. The Scheme is being finalized.

APPENDIX XXVII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 3095 ANSWERED ON 17.12.2015

Saansad Adarsh Gram Yojana

3095. SHRI RAM MOHAN NAIDU KINJARAPU: SHRI Y.V SUBBA REDDY: .

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of villages covered under the Saansad Adarsh Gram Yojana (SAGY) in the country, State/UT-wise including Andhra Pradesh;
- (b) the details of the number of projects along with the total amount allocated and spent towards the SAGY across the country during the current year, State/UT-wise including Andhra Pradesh;
- (c) whether there is a provision to provide grant by non-governmental organizations under SAGY, if so, the details thereof;
- (d) whether public sector undertakings have also been entrusted with the responsibility of ensuring implementation of ongoing/pending projects under SAGY, if so, the details thereof; and
- (e) whether the Government has received any complaint regarding non-implementation of SAGY by the concerned officers and the implementing agencies particularly in Andhra Pradesh, if so, the details thereof along with the action taken by the Government in this regard, State/UT-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) The total number of villages covered under the Saansad Adarsh Gram Yojana (SAGY) in the country, State/UT-wise including Andhra Pradesh is at **Annexure I**.

(b) No amount has been allocated by the Central Government for the implementation of projects/works in villages under Saansad Adarsh Gram Yojana. SAGY is primarily about unleashing the power of people who are expected to inculcate pride in village, encourage societal change/Behavioural change, take collective responsibility and initiate people projects. The development of Gram Panchayats identified under SAGY is intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating

additional funds. The primary responsibility of implementing SAGY lies with the States/UTs. The District Collector is the nodal officer for implementing SAGY. Hence, the information asked for is not maintained in the Ministry of Rural Development.

- (c) Under SAGY, an Adarsh Gram should evolve out of people's shared vision, using their capacities and available resources to the best extent possible, duly facilitated by the MP, the Gram Panchayat, Civil Society and the Government machinery. Hence, non-governmental organizations may provide any assistance in cash or kind to the implementing agencies in States/UTs.
- (d) The development of Gram Panchayats identified under SAGY is intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. The primary responsibility of implementing SAGY lies with the States/UTs. Hence, the role of public sector undertakings is limited to their participation in the implementation of projects/works under the existing Government Schemes and Programmes. They have not been entrusted with any specific responsibility of ensuring implementation of ongoing/pending projects under SAGY.
- (e) The Ministry has received a few complaints about implementation of SAGY in the country. The complaints mainly relate to inaction by the implementing authorities, no separate funding by the Government, etc. As implementation of the Act is done by the State Governments in accordance with the guidelines of the Scheme, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action. The details of important complaints regarding non-implementation of SAGY by the concerned officers and the implementing, agencies along with the action taken by the Government in this regard, State/UT-wise is at **Annexure II**.

 $\begin{tabular}{l} ANNEXURE\ I \\ Annexure-I\ referred\ to\ in\ reply\ to\ part\ (a)\ of\ Lok\ Sabha\ Unstarred\ Question \\ No.\ 3095\ for\ answer\ on\ 17.12.2015 \end{tabular}$

Sl. No.	Name of the State/Union Territory	Number of Gram Panchayats identified by Member of Parliament
1	2	3
1.	Andaman and Nicobar	1
	Islands	
2.	Andhra Pradesh	30
3.	Arunachal Pradesh	3
4.	Assam	21
5.	Bihar	53
6.	Chandigarh	1
7.	Chhattisgarh	16
8.	Dadra and Nagar Haveli	1
9.	Daman and Diu	1
10.	Delhi	8
11.	Goa	3
12.	Gujarat	37
13.	Haryana	15
14.	Himachal Pradesh	7
15.	Jammu and Kashmir	9
16.	Jharkhand	19
17.	Karnataka	38
18.	Kerala	30
19.	Lakshadweep	1
20.	Madhya Pradesh	37
21.	Maharashtra	67
22.	Manipur	3
23.	Meghalaya	3
24.	Mizoram	2
25.	Nagaland	2
26.	Odisha	27

1	2	3
27.	Puducherry	2
28.	Punjab	20
29.	Rajasthan	34
30.	Sikkim	2
31.	Tamil Nadu	56
32.	Telangana	21
33.	Tripura	3
34.	Uttar Pradesh	104
35.	Uttarakhand	7
36.	West Bengal	4
37.	Nominated Members of Rajya Sabha	8
	Total	696

Annexure-II referred to in reply to part (e) of Lok Sabha Unstarred Question No. 3095 for answer on 17.12.2015

SI. No.	Name of the Complainant	State	Nature of the complaint	Action taken by the Ministry of Rural Development
1	2	3	4	5
1.	Shri. Y. V. Subba Reddy, M.P. (Lok Sabha)	Andhra Pradesh	Reference received from Privileges & Ethics Branch, Lok Sabha Secretariat, enclosing a copy of the letter dated 29th December, 2014 from the Hon'ble MP alleging misbehavior by the Disctrict Collector and Chief Planning Officer, Prakasam District, Andhra Pradesh when he sought information regarding a review meeting under the 'Saansad Adarsh Gram Yojana'	A factual note in the matter was sought from the Government of Andhra Pradesh <i>vide</i> this Ministry's D.O. letters 8.01.2015, 19.01.2015 03.03.2015. The last dated 03.03.2015 was written by Secretary, Rural Development to the Chief Secretary, Andhra Pradesh Report sent by the State Government was forwarded to the Privileges & Ethics Branch, Lok Sabha Secretariat on 07.05.2015
2.	Smt Kothapalli Geetha, Member of Parliament (Lok Sabha)	Andhra Pradesh	A letter received from the Prime Minister's Office enclosing a copy of the letter dated 10th January, 2015 from the Hon'ble MP alleging non-cooperation by the district officials by Vishakhapatnam District, Andhra Pradesh in the implementation of SAGY in the Gram Panchayat identified by her.	Action taken report called from the State Government on 27.01.2015 and 17.3.2015, is awaited.
3.	Shri. Y.S. Avinash Reddy, Member of Parliament (Lok Sabha)	Andhra Pradesh	A letter reveived from the Prime Minister's Office enclosing a copy of the letter dated 8th November, 2015 from the Hon'ble MP alleging irresponsible behaviour of the District Collector, YSR District, Andhra Pradesh in giving his convenient date to attend Gram Sabha in the SAGY village and release of developmental funds.	Action taken report being called from the State Government
4.	Shri Rama Kishore Singh, MP (Lok Sabha)	Bihar	Matter raised under Rule 377 in Lok Sabha on 6.5.2015 alleging inaction by the district officials in	Reply given to the Hon'ble Member of Parliament 06.07.2015

1_	2	3	4	5
			implementation. of SAGY in GPs identified by him under the scheme.	
5.	Shri Kirti Azad, MP (Lok Sabha)	Bihar	Inaction by the State Govt. officials in implementation of SAGY in Narma Navnagar GP, Darbhanga District Bihar, identified by him under the scheme.	Action taken report called from the State Government on 30.09.2015 and reply given to the Hon'ble Member of Parliament on 12.10.2015
6.	Shri Ashwani Kumar, Member of Parliament (Rajya Sabha)	Punjab	Inaction by the district officials in implementation of SAGY in the Hardo Bathwala GP identified by him under the scheme.	A three member team. consisting of MoRD officers visited the Panchayat Hardo Bathwala, Distt. Gurdaspur on 7.10.2015. The field visit report was forwarded to the State Govt. vide letter dated 21.10.2015 for reporting the action taken to the MoRD. The update from the Govt. of Punjab is awaited. A. copy of the report has been, shared with. Hon'ble MP.
7.	Shri Ramesh Bidhuri, Member of Parliament (Lok Sabha) .	Delhi	Matter raised during the Zero Hour in Lok Sabha on 05.05.2015 alleging inaction by the officials the Govt. of NCT of Delhi in the implementation of SAGY in the village adopted by him.	Action taken report called from the State Government on 20.7.2015 and reply of given to the Hon'ble Member of Parliament on 12.10.2015
8.	Shri Harish Chandra Meena, Member of Parliament (Lok Sabha)	Rajasthan	Inaction by the State officials regarding vacation of encroached land in SAGY village Bada Padampura hampering of development works	Action taken report called from the State Government

APPENDIX XXVIII

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 2276 ANSWERED ON 10.03.2016

Pradhan Mantri Awaas Yojana

2276. SHRI OM PRAKASH YADAV:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has recently launched Pradhan Mantri Awaas Yojana;
- (b) if so, the details, objectives and salient features thereof;
- (c) whether a proposal of building three crore houses for the rural poor across the country by 2022 is pending with the Government;
 - (d) if so, the details thereof and the reasons therefor; and
- (e) the time by which the said proposal is likely to be approved/cleared by the Government?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (e) In pursuance to the announcement of the Government to achieve the goal of "Housing for all" by 2022, the Ministry of Rural Development has drawn up a proposal, for restructuring the existing rural housing scheme into Pradhan Mantri Awaas Yojana (Gramin) to cover all the houseless and households living in dilapidated houses in rural areas. The modalities are being worked out.

APPENDIX XXIX

(Vide para 5 of the Report)

EXTRACTS FROM MANUAL OF PRACTICE & PROCEDURE IN THE GOVERNMENT OF INDIA, MINISTRY OF PARLIAMENTARY AFFAIRS, NEW DELHI

Definition

8.1 During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute Assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at *Annex. 3.* As Assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these terms.

8.2 When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs from the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.

Deletion from the list of Assurances

 $8.3.1\ If$ the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil it, it may write to the Lok/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of Assurances. Such action will require prior approval of the Minister.

8.3.2 Departments should make request for dropping of Assurances immediately on receipt of statement of Assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the Assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have the approval of their Minister and this fact should be indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by them. Copy of the above communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.

Time limit for fulfilling and assurance

8.4.1 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This time limit has to be strictly observed.

Extension of time for fulfiling an assurance 8.4.2 If the department finds that it is not possible to fulfil the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on Government Assurances under intimation to the Ministry of Parliamentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.

Registers of Assurances

- 8.5.1 The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at *Annex. 4* after which the assurance will be passed on to the concerned section.
- 8.5.2 Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such Assurances and keep a watch thereon in a register as at *Annex. 5*.
- 8.5.3 The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha Assurances, entries therein being made session-wise.

Role of Section Officer and Branch Officer

- 8.6.1 The Section Officer incharge of the concerned section will:
 - (a) scrutinise the registers once a week;
 - (b) ensure that necessary follow-up action is taken without any delay whatsoever;
 - (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to Assurances which are not likely to be implemented within the period of three months; and
 - (d) review of pending Assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the Assurances.
- 8.6.2 The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of Assurances, drawing their special attention to the causes of delay.

Procedure for fulfilment of an Assurance

8.7.1 Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part scrutinize of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.

8.7.2 Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed_proforma as at *Annex 6*, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.

8.7.3 The implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok/Rajya Sabha Secretariat either.

Laying of the implementation report on the Table of the House

8.8 The Ministry of Parliamentary Affairs, after a scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.

Obligation to lay a paper on the Table of the House *vis-a-vis* assurance on the same subject

8.9 Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to the Ministry of Parliamentary Affairs in the prescribed proforma (*Annex. 6*) in the manner already described in para 8.7.2.

Committees on Government Assurances LSR 323, 324 RSR 211-A 8.10 Each House of Parliament has a Committee on Government Assurances nominated by the Speaker/Chairman. It scrutinized the implementation reports and the time taken in the scrutiny of Government Assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.

Reports of the Committees on Government Assurances 8.11 The department will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two committees for remedial action wherever called for.

Effect on Assurances on dissolution of the Lok Sabha 8.12 On dissolution of the Lok Sabha, all Assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government Assurances for selection of such of of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with a specific recommendation regarding the Assurances to be dropped or retained for implementation by the Government.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017)

(SIXTEENTH LOK SABHA)

FIRST SITTING

(19.09.2016)

The Committee sat from 1500 hours to 1700 hours in Committee Room "E", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*Members

- 2. Shri Rajendra Agrawal
- 3. Shri Tariq Anwar
- 4. Shri Bahadur Singh Koli
- 5. Shri A.T. Nana Patil
- 6. Shri Sunil Kumar Singh
- 7. Shri Taslimuddin
- 8. Shri K.C. Venugopal

Secretariat

- 1. Shri J.M. Baisakh *Director*
- 2. Shri S.L. Singh Deputy Secretary

WITNESSES

Ministry of Rural Development

- 1. Shri Rajesh Bhushan Joint Secretary
- 2. Shri B.C. Behera Director
- 3. Shri A.K.Sumbly Deputy Secretary
- 4. Shri Mam Chand Deputy Secretary
 5. Shri P.K.Singh Under Secretary
- 6. Shri Guljari Lal Under Secretary
- 7. Shri Dheeraj Kumar Ranjan Section Officer

Ministry of Parliamentary Affairs

- 1. Shri A.Manoharan Director
- 2. Shri Mukesh Kumar Under Secretary

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At the outset, the Chairperson welcomed the Members to the first sitting of the Committee and apprised them regarding the day's agenda.

(The Witnesses were called in)

3. The Committee then took oral evidence of the representatives of the Ministry of Rural Development regarding the pending Assurances from the Third Session of the 15th Lok Sabha to the Seventh Session of the 16th Lok Sabha. The Committee reviewed 28 Assurances of the Ministry on the following subjects:—

Recommendations of Saxena Committee

(i) SQ No. 350 dated 14.12.2009 regarding 'Recommendations of Saxena Committee' (S.No. 1)

The Committee were informed that the Saxena Committee was constituted by the Ministry of Rural Development under the Chairmanship of Dr. N.C.Saxena to advise the Ministry on the Methodology for conducting the Below Poverty Line (BPL) census for 11th Five Year Plan. In response to this Assurance, the Ministry of Rural Development had already submitted Implementation Report (IR) to the Ministry of Parliamentary Affairs in June, 2012. However, when the Ministry of Parliamentary Affairs forwarded the list of pending Assurances in February, 2013 showing the Assurance as still pending, the Ministry of Rural Development again reminded the Ministry of Parliamentary Affairs that the .Implementation Report had already been sent to them. Having received no response, again on 3rd February, 2015 the Secretary, Ministry of Parliamentary Affairs was requested to look into the matter and intimate the reasons for not considering the Implementation Report forwarded by the Ministry of Rural Development. However, the response from the Ministry of Parliamentary Affairs has not been received. The Committee were dismayed to find that although the Ministry had implemented the Assurance in 2012, it has not yet been laid on the Table of the House even after a lapse of 4 years. The representatives of Ministry of Parliamentary Affairs acknowledged that there were some communication gaps in the matter and assured that the said Implementation Report would be laid in the next session. Observing that it is a serious issue involving grave negligence on the part of the Ministry of Parliamentary Affairs and cannot be taken lightly, the Committee urged upon the Ministry to make concerted efforts to identify and punish the persons guilty for this lapse and lay the Implementation Report at the earliest.

Schemes under CAPART

- (ii) USQ No. 892 dated 04.08.2011 regarding 'Schemes under CAPART' (S. No. 2)
- (iii) USQ No. 319 dated 09.08.2012 regarding 'Schemes/projects sanctioned by CAPART' (S. No. 3)
- (iv) SQ No. 208 dated 08.12.2011 regarding 'Grants provided by CAPART to NGO s' (S. No. 4)

(v) SQ No. 01 dated 22.11.2012 regarding 'Grants to NGOs under CAPART' (S. No. 5)

(vi) USQ No. 622 dated 23.07.2015 regarding 'CAPART' (S. No. 6)

The Committee were informed that at the time of giving reply to the Question, the task of restructuring of CAPART was entrusted to Tata Institute of Social Sciences (TISS), Mumbai. TISS submitted its report in November, 2014. It had two main parts, first, giving financial assistance to NGOs and second, to give boost to locally appropriate technology unlike traditional technology. TISS found that CAPART has not been able to fulfil its mandate of People's Action and giving boost to technology as it doesn't have an in-house skill set. When this report came, in 2013, a Group of Ministers took a decision that since a new organization Bharat Rural Livelihood Foundation (BRLF), has been established to do the needful in the rural areas, there is no need for further existence of CAPART. The Union Cabinet in its meeting in September 2013 approved the Recommendations of the Group of Ministers. Subsequently the matter was discussed in the General Body Meeting of CAPART in October, 2013. The members strongly advocated for the existence of CAPART though with appropriate changes in it. Thereafter, no action was taken in this regard. Then there was a change in the Government. When the new Government was formed, this case was reconsidered. Currently, in Ministry, it is decided that CAPART should be revised and restructured as recommended by TISS. The Ministry further informed that the Cabinet note is ready and in the process of circulation and the decision from the Cabinet is likely to come within two months. The Committee expressed unhappiness that even after a lapse of five years, the Assurance is pending mainly due to lack of co-ordination within the Ministry itself on the subject. The Committee desired that the Ministry should not delay the matter further and should vigorously pursue the matter and get the decision from the Cabinet at the earliest.

Shridhar Committee Report

(vii) USQ No. 5942 dated 08.09.2011 regarding 'Sridhar Committee Report' (S. No. 7)

The Ministry contented that a Committee was set up under the Chairmanship of Shri S . Sridhar to suggest linkages of rural housing schemes like Indira Awaas Yojana with banks so that funds are made available to larger number of people belonging to BPL, EWS and APL Categories through financial institutions. The Sridhar Committee has submitted its recommendations to the Ministry and the Implementation Report of the Assurance has been sent on 15 September, 2016. The Committee were dismayed to find that the Ministry took a long period of 5 years to fulfil the Assurance. The Committee also expressed concern over the ambiguity surrounding the system and urged the Ministry to bring more transparency in such matters.

Wages under MGNREGA

- (viii) SQ No. 66 dated 08.08.2013 regarding 'Wages under MGNREGS' (S. No. 8)
- (ix) USQ No. 2497 dated 06.02.2014 regarding 'Increase in Wages under MGNREGS' (S. No. 2)

- (x) SQ No. 327 dated 13.02.2014 regarding 'Wages under MGNREGS' (S. No. 10)
- (xi) USQ No. 4238 dated 07.08.2014 regarding 'Wages under MGNREGS' (S. No. 11)
- (xii) USQ No. 4328 dated 18.12.2014 regarding 'Wages under MGNREGS' (S. No. 12)
- (xiii) SQ No. 54 dated 26.02.2015 regarding 'Changes in MGNREGS' (S. No. 13)
- (xiv) USQ No. 1706 dated 05.03.2015 regarding 'Wage Rates under MGNREGS' (S. No. 14)
- (xv) USQ No. 794 dated 03.12.2015 regarding 'Wage Hike under MGNREGS' (S. No. 15)
- (xvi) USQ No. 1347 dated 03.03.2016 regarding 'Wage Rates under MGNREGS' (S. No. 16)

The Ministry informed that an expert Committee under the Chairmanship of Prof. S. Mahendra Dev was constituted by the Government to suggest the methodology for resetting the base rate and for suggesting a proper index for revising wage rate under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The recommendations of the Committee have since been approved by the Ministry. However, in view of the financial implications involved, the Ministry sent the recommendations to the Ministry of Finance for concurrence. The Ministry of Finance were of the considered opinion that the proposal for change in the base wage rate was not advisable at that stage as it would hugely burden the exchequer. The Committee were further informed that the Implementation Report in this regard has been sent to Ministry of Parliamentary Affairs. The Committee enquired as to why the Ministry first accepted the recommendations of the Committee in principle and then did not take the decision of raising the wages. The Committee were informed that the Ministry gave in-principle approval to the recommendations but did not inform the State Governments. Later, when the Ministry of Finance opined that the proposal would involve huge burden to the exchequer, the Ministry decided otherwise.

Fund Allocation under NSAP

- (xvii) USQ No. 4395 dated 20.02.2014 regarding 'Fund Allocation under NSAP' (S. No. 17)
- (xviii) USQ No. 6698 dated 07.05.2015 regarding 'Guidelines on NSAP' (S. No. 19)

The Committee were informed that a task force was constituted by the Ministry under the Chairmanship of Dr. Mihir Shah, Member, Planning Commission to prepare a proposal for comprehensive National Social Assistance Programme (NSAP). The task force submitted its report *inter alia* recommending expansion of the scope of coverge and increasing the quantum of pension. On the basis of these recommendations, an EFC was prepared and submitted to the Ministry of Finance. The Ministry of Finance sought a revised EFC Note from the Ministry after Identification of NSAP beneficiaries on the basis of Socio Economic Caste Census (SECC) data. Accordingly, State Governments have been requested to identify the eligible beneficiaries under the schemes of NSAP, State schemes and as per SECC

data. The Committee were also informed that the work is under process. Hence, the Ministry sought extension of time for fulfilling the Assurance to which the Committee agreed to.

Developmental Schemes in Left Wing Extremists (LWE) Affected Districts

- (xix) SQ No. 522 dated 14.08.2014 (Supplementary by Shri Sunil Kumar Singh Page No. 7) regarding 'Development Schemes in LWE Affected Districts.' (S. No. 21)
- (xx) SQ No. 522 dated 14.08.2014 (Supplementary by Shri Sunil Kumar Singh Page No. 8) regarding 'Development Scheme in LWE Affected Districts.' (S. No. 22)
- (xxi) SQ No. 522 dated 14.08.2014 (Supplementary by Shri Ashok Mahadeorao Nete Page No. 9) regarding 'Development Scheme in LWE Affected Districts.' (S. No. 20)
- (xxii) SQ No. 522 dated 14.08.2014 (Supplementary by Shri Sunil Kumar Singh Page No. 10) regarding 'Development Scheme in LWE Affected Districts.' (S. No. 23)

The Committee were informed that a single Implementation Report for all the four Assurances was sent on 24.03.2015. However, later on, separate Implementation Reports for each part has been furnished as desired by the Ministry of Parliamentary Affairs.

Old Age Pension Scheme

- (xxiii) USQ No. 541 dated 26.02.2015 regarding 'National Social Assistance Programme' (S. No. 18)
- (xxiv) USQ No. 496 dated 26.02.2015 regarding 'Old Age Pension Scheme.' (S. No. 24)

The Committee were informed that a task force was constituted under the Chairmanship of Shri Mihir Shah to recommend changes in the existing criteria for eligibility under the NSAP Programme and the Assurances relate to this aspect only. The Committee were further informed that EFC note has been prepared and amendment are being made in this regard. The Ministry sought extension of time for fulfilling the Assurance to which the Committee agreed to.

Basic Facilities in Rural Areas

- (xxv) USQ No. 2830 dated 06.08.2015 regarding 'Basic Facilities in Rural Areas' (S. No. 25)
- (xxvi) USQ No. 2833 dated 06.08.2015 regarding 'Rural Urban Migration' (S. No. 26)

The Ministry informed the Committee that they have now received the approval of the Cabinet for the Shyama Prasad Mukherji Rurban Mission (SPMRM) and it has been formally launched. The Committee were further informed that Implementation Report has been sent to the Ministry of Parliamentary Affairs.

Saansad Adarsh Gram Yojana

(xxvii) USQ No. 3095 dated 17.12.2015 regarding 'Saansad Adarsh Gram Yojana' (S. No. 27)

The Committee were informed that Action Taken Report was called from the Governments of Andhra Pradesh and Rajasthan in regard to the complaints received regarding non-initiation of works in the Gram Panchayats selected by Hon'ble MPs under SAGY. The report is still awaited from the State Governments in spite of DO reminders sent on 17.03.2015, 14.07.2016 and 18.07.2016. Hence, the Ministry sought extension of time for fulfilling the Assurance to which the Committee agreed. The Committee urged upon the Ministry to proceed in a time-bound manner and implement the Assurance at the earliest.

Pradhan Mantri Awaas Yojana

(xxviii) USQ No. 2276 dated 10.03.2016 regarding 'Pradhan Mantri Awaas Yojana' (S. No. 28)

The Committee were informed that the Pradhan Mantri Awaas Yojana (PMAY) (Urban) has formally been launched and PMAY (Rural) has now got the approval of the Cabinet and it is going to be launched somewhere in the first week of October, 2016. The Committee were also informed that the Implementation Report has been sent to the Ministry of Parliamentary Affairs.

4. The evidence was complete.

(The Witnesses then withdrew.)

5. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

MINUTES

THIRD SITTING

MINUTES OF THE THIRD SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2017-18) HELD ON 02ND JANUARY, 2018 IN CHAIRPERSON'S CHAMBER ROOM NO. '133', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1545 hours on Tuesday, 02nd January, 2018.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri Naran Bhai Kachhadia
- 5. Shri Prahlad Singh Patel
- 6. Shri C.R. Patil
- 7. Shri Sunil Kumar Singh

SECRETARIAT

Shri U.B.S. Negi
 Shri P.C. Tripathy
 Joint Secretary Director

3. Shri S.L. Singh — Deputy Secretary

At the outset, the Cairperson welcomed the Members to the

At the outset, the Cairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following six Draft Reports without any amendment:

- (i) Draft 67th Report regarding Review of Pending Assurances Pertaining to the Ministry of Rural Development (Department of Rural Development).
- (ii) Draft 68th Report regarding Review of Pending Assurances Pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (iii) Draft 69th Report regarding requests for dropping of Assurances (Acceded to).
- (iv) Draft 70th Report regarding requests for dropping of Assurances (Not acceded to).
- (v) Draft 71st Report regarding requests for dropping of Assurances (Acceded to).

- (vi) Draft 72nd Report regarding requests for dropping of Assurances (Not acceded to).
- 2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee, then adjourned.